

RAJYA SABHA

Thursday, the 25th November, 1974/fAe 1th
Agrahayana, 1896 (Saka)

The House met at eleven of the clock, Mr.
Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

Allocation of Cement to Nagaland

354. SHRI KHYOMO LOTH: Will the
Minister of INDUSTRY AND CIVIL SUP-
PLIES be pleased to state:

(a) what are the details of the allocation of
cement to Nagaland during the period from
January, 1973 to October, 1974;

(b) what is the quantity of cement actually
supplied to that State quarterly, during that
period; and

(c) the names of the agents who transported
cement from the cement factory to Nagaland
during the above period ?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY AND CIVIL
SUPPLIES (SHRI B. P. MAURY A): (a) to (c)
A Statement is laid on the Table of the House.

Statement

A system of making separate state-wise
allocations of cement was first introduced for
the period 1st July, 1973 to 30th June, 1974.
Prior to July, 1973, allotments were made on
the basis of demand received from the States
from time to time. A statement showing the
allocations made and supplies effected to Naga-
land under the state quota, which are exclusive
of the requirements of the Central Government
works within the state, during the period
January, 1973 to October, 1974, is attached.
[See Annexure below] Supplies made to
Nagaland under the Central Quota during the
said period are also indicated in the Annexure.

Transport of cement to Nagaland from
cement factories is ordinarily made by the Rail-
ways except in the case of supplies from the
factory at Chirrapunji in Meghalaya. The
supplies from this factory are by road and this
is arranged either by the factory authorities or
by the Nagaland State Government. Informa-
tion about the agents who might have transpor-
ted cement by road is not available-

Annexure

(Figures in tonnes)

Quarter	Allocation	Despatches
(a) Under State Quota		
Qr. I/1973 (Jan.-March, 1973)	—	2948
Qr. II/73 (April-June, 1973)	—	2607
Qr. III/73 (July-Sept., 1973)	5000	1531
Qr. IV/73 (Oct.-Dec., 1973)	4500	3872
Qr. I/74 (Jan.-March, 1974)	4500	2921
Qr. II/74 (April-June, 1974)	4400	2186
Qr. III/74 (July-Sept., 1974)	5400	5324
Qr. IV/74 (Oct.-Dec., 1974)	5500	395
(Figure for October, 1974 only)		

(b) Under Central Quota		
Quarter	Allocation	Despatches
Qr. I/1973	..	..
Qr. II/1973	..	377
Qr. III/1973	..	1056
Qr. IV/1973	..	227
Qr. I/1974	..	264
Qr. II/1974	..	728
Qr. III/1974	..	270
Qr. IV/1974 (October, 1974)	..	71

SHRI KHYOMO LOTH: Sir, according
to the figures given here, I will read the figures
of 1974 quota, from January to March, it is
4500 metric tonnes; from April to June, it is
4400 tonnes; from July to September, it is 5400
tonnes and the total despatched is 10,431 tonnes
to Nagaland State for the I, II & III quarters.
This is from the State quota- Then from Central
Quota, it comes to 1262 tonnes in 1974. So the
total quantity in 1974 both from State and
Central Quota for the period January to Sept. 74
comes to 11,693 which has already been
despatched. But this quantity has not been
received by the Nagaland State and I would
request the Minister to look into the matter and
also I would like to ask him if the Government
of India is prepared to increase our State
allocation. The figure* shown under allocations
during January to March

1974 is 4300 tonnes but the figure under Despatch is 29,21 tonnes. So if the state allocation is increased, only then we shall receive more quantity. I would ask the Minister whether he is prepared to increase our State allocation because from the correspondence with our Chief Secretary and Supply Secretary we find that all these allocations remain only on paper. At present a bag of cement costs there Rs. 35 to 45 in black and the development cannot go on without cement. We have not received our full allocations and even whatever is despatched, remains only on paper and the State Government is not getting it.

SHRI B. P. MAURYA : Sir, so far as the allocation is concerned, the quota of the Nagaland State Government was raised from 3,000 tonnes per quarter to 4,500 tonnes per quarter on the first request of the State Government. Now, Sir, it is further increased to 5,500 tonnes. The increased quota of 5,000 tonnes would be effective from the quarter beginning in from 1st October 1974-So far as the despatch part is concerned, it is true and I can understand the anxiety of the hon. Member, that the despatches had been only to the tune of 50 per cent of the allocations. The main reason of this drawback has been that there is some bottleneck at New Bongaigaon and at that place. Sir, the transport is by rail and due to change of the track from broad gauge to metre gauge, there has been this bottleneck. The Railway authorities have assured that this problem would be solved and I may assure the hon. Member that the State will not be facing this difficulty.

SHRI KHYOMO LOTHIA : Sir, for the quarter January to March, the allocation is 4,500 tonnes. The Minister said that it has been increased. And so far, the despatch is 2,921 tonnes only. What happens to the remaining quantity? Is the Government prepared to give us the remaining from all these quotas?

SHRI B. P. MAURYA : Sir, for the year July 1973 to June 1974, and upto December 1974, the arrear will come to 10,000 tonnes and we have agreed to supply this arrear quantity also.

श्री रबी राय : माननीय मंत्री महोदय से यह जानना चाहता हूँ कि क्योंकि नागालैंड इंडस्ट्रियल बैंक बंद है इसलिए क्या सरकार के पास इंडस्ट्रियल बैंक बंद होने के लिए और आगे बढ़ाने के लिए नागा-

लैंड की सरकार से कोई मांग आई है और अगर आई है तो उसके साथ वहाँ पर कोई सीमेंट फैक्टरी स्थापित करने के लिए भी कोई योजना आई है ?

MR. CHAIRMAN : It is a suggestion for action. If the hon. Minister knows it, he can give a reply.

SHRI B. P. MAURYA : Sir, it is not, at present, in my knowledge. But, if there is any proposal from the side of the State Government of Nagaland, that will have a sympathetic consideration.

SHRI SARDAR AMJAD ALI : Sir, I am interested to know from the hon. Minister whether he has Perused the statement which he has submitted. There is a gulf of difference between the allocation and the despatch made to that particular State. Sir, not only with regard to Nagaland but this also has been the general feature with regard to the despatch and allocation made by the Centre.

MR. CHAIRMAN : But the Minister has explained the reason why there is a difference.

SHRI SARDAR AMJAD ALI : I am interested to know from the Minister whether they make any assessment as to what will be their capability to despatch to a particular State while they make that allocation, or they simply give a booster to the State or making for giving up that backlog. If there are difficulties, then what are the ways that you suggest so that there may not be any difference between allocation and despatch?

SHRI B. P. MAURYA : Sir, in this case, I have already submitted that at New Bongaigaon, there had been the bottle-neck because of the problem of broad gauge and metre gauge. But we have approached the Railway authorities and they had been kind enough to assure us that in future, the State of Nagaland would not suffer because of this problem.

SHRI SUBRAMANIAN SWAMY : Sir, if you look at the figure supplied by the Minister, you will see that since the third quarter of 1973, the allocation was to be about 30,000 tonnes and the actual despatch has been 15,000 tonnes, that means, 50 per cent despatch only. The Minister has placed the blame on the Railways. Now, I want to ask the Minister this: Is it not a fact that the State Government has represented to the Central Government that this has actually

got noting to do with the Railways but these allocations are all made on paper and that the Central Government is trying to squeeze the State Government because it finds the State Government unfriendly? Is this not a fact that such a representation is made ?

SHRI T.A. PAI : Sir, I am afraid that lot of unnecessary controversies are being dragged into in the question.. *(Interruption)*. I found that while the States where the transportation is less difficult are getting as much as 80 to 90 per cent of their allocations, the States like Assam, Meghalaya, Nagaland and these border States have had the problem of getting their allocations on account of transport difficulties. I am particularly looking into it because the Nagaland Minister approached me with his problem. I have been trying to co-ordinate and see that even their backlog of allocation is supplied to them.

SHRI SUBRAMANIAN SWAMY : That is not what I have asked.

SHRIMATI INDIRA GANDHI : May I say, Sir, that the hon. Member has as usual brought political connotation into this question . . . *(Interruption)*. I mean exactly what those words mean. Nothing more or less.

MR. CHAIRMAN : Mr. Swamy, please resume your seat.

SHRIMATI INDIRA GANDHI : He has said that help has not been given to the Nagaland Government because it is not friendly to us. This is not at all true. The Nagaland Government is perfectly friendly to us. What we disapprove of is that that Government is not dealing strongly enough with the anti-national activities of the hostiles and the underground rebels.

SHRI NABIN CHANDRA BURAGOHAIN : From the statement made by the hon. Minister I find that a good quantity of cement was earmarked for Nagaland and also from my own knowledge I know that a good quantity of cement was lifted by the Government of Nagaland. Now, Sir, I think the Central authorities should not be satisfied with allocation alone. The Central authorities should see that the quantity lifted or allocated reaches the masses. Now, Sir, I say, Dimapur has become a veritable den of smugglers and not most of the quota allocated to or lifted by the Government of Nagaland is disposed of either in Calcutta or Dimapur. Further, I want to draw the attention of the

hon. Minister to the fact that there are allegations from the masses in Nagaland that essential things earmarked for them have not reached them. May I ask the hon. Minister whether he is aware of such allegations and also whether he will make any inquiry into all these allegations that essential things earmarked for them have not reached them or have gone into the hands of smugglers in the markets of Dimapur and Calcutta?

SHRI T.A. PAI : Sir, I have already made it clear that the allocation that has been made to Nagaland, on account of transport difficulties, has not reached them. So there is no question of anybody disposing it of in between or its being smuggled. I am not aware of what happens to the cement once it goes to Nagaland. But, on our part, I must say that on account of bottlenecks there was difficulty in transportation to Nagaland. I even said that if the railways are not able to move it all the way, the Nagaland Government could also make arrangements to transport it by trucks and I have assured them that none of their Public Works Departments would suffer for want of cement.

SHRI NABIN CHANDRA BURAGOHAIN : What about the allegations?

MR. CHAIRMAN : It is all right.

SHRI VEERENDRA PATIL : The hon. Minister is repeatedly saying that the despatches are not in accordance with the allocation because of transport bottlenecks. I would like to know, if this is a fact, how, when the allocation for the third quarter of 1974 is 5,400 tonnes and despatch for the same period is 5,324 tonnes, for the fourth quarter the despatch is only 395 tonnes against an allocation of 5,500 tonnes?

MR. CHAIRMAN : Three hundred and ninety-five for a particular period.

SHRI VEERENDRA PATIL : We are at the end of November now.

MR. CHAIRMAN : Those figures have not been included?

SHRI VEERENDRA PATIL : This is the figure. That is why I wanted to know. If he has got the latest figures, let him quote the latest figures. If it more than 5,000 I will be satisfied. So far as transport bottlenecks are concerned, the problem is not in Nagaland alone but there are so many lines where you have to transport from metre gauge to broad

gauge; it is not an insurmountable difficulty and it can be solved. At a particular place where transshipment is involved, they can unload and send it by road.

SHRI B.P. MAURYA : In the fourth quarter period October-December 1974, the end of December is still far away. That is why Sir, the total quantity is not mentioned. I would like to submit that when we come to the end of the quarter, I am sure it will be to the satisfaction of the hon. Member. So far as the figure for the third quarter is concerned, that is because of the season. During the rainy season more wagons had been available for supply and we could move more.

SHRI N.G. GORAY : Sir, the Minister tells us that because of the transport bottleneck cement could not be taken to Nagaland. Sir, only yesterday, if I remember correctly, the Railway Minister assured us that the Railways had never had it so good in the past, which means that the transport system today is working smoothly. I would like to know where this bottleneck is. Does he mean by it railways or something else?

SHRI B.P. MAURYA : As I have already stated, there is bottleneck at the point of New Bongaigaon because the supply up to this point is by broad gauge and beyond this point it is by metre gauge. So, I mentioned this specifically in connection with this MM.

SHRI KRISHAN KANT : May I know from Mr. Pai—he has been Minister of Railways also and while giving a reply to this Question he said about bottlenecks in Assam and Nagaland—whether he is aware that Shri B.K. Nehru, former Governor, had mentioned and written to the Government of India that if they go to the Railways and transport departments, they say that no new railway lines can be given because there are no industries and if they go to the industry department, they say because there are no railways we cannot have new industries? May I know whether the Government has tried to have an integrated approach between the Railways and the Industries Departments?

SHRI T.A. PAI: Sir, the picture of integration will take some years to be clear. The fact is, where transport is available there are no industries located and where there are Industries*, no transport is available. The hon.

Member knows it. So, I would like to make it very clear, so far as this question is concerned, that cement to Nagaland is allotted from the States of Orissa and Bihar. The bottleneck comes up at the moment when it has to cross the Farakka Barrage and on account of operational difficulties there are frequent movement restrictions. Therefore, whether it is Nagaland or Manipur or Assam or any other States in the region, it has suffered. We have the requirement of about 200 wagons to cross over at the transport bottleneck at Bongaigaon whereas they can take 120 wagons per month. While there might be a general improvement over the entire railway system there might be some bottlenecks here and there. As and when these bottlenecks are brought to our notice we try to see that there are identified and suitable steps are taken to improve the situation.

355. [The questioner (Shrimati Lakshmi Kumari Chundawat) was absent. For answer vide col. 29 — infra]

Fuel Policy Committee's estimate of investment on coal mines

356. SHRIJAGBIR SINGH:

SHRI LOKANATH MISRA:

SHRI K.P. SINGH DEO:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Fuel Policy Committee has estimated an investment of Rs. 131.731 crores in developing new coal mines, building the infra structure for transporting coal, and in pushing up the installed capacity of power projects up to the end of this century; and

(b) if so, what steps have been taken by Government to find resources for the scheme?

THE MINISTER OF ENERGY (SHRI K.C. PANT): (a) No, Sir. (b) Does not arise.

SHRI LOKANATH MISRA: Sir, may I know whether the hon. Minister means to say that there has not been any kind of estimate by the Fuel Policy Committee as to the expenditure to be involved in the improvement of infrastructure and the development in coal mines?

'(The question was actually asked on the floor of the House by Shri Lokanath Misra.

SHRI K. C. PANT : Yes, Sir, they have not made any estimate of investment and I am surprised to see the figure . . .

SHRI LOKANATH MISRA: This figure may be incorrect but what is your figure ?

SHRI K. C. PANT : Just to make you understand the order of investment, for the fifth Plan itself the power plan is Rs. 6,000 crore plus and the coal plan is Rs. 700 crore plus. Here he has talked of Rs. 131 crores at the end of the century. This figure is obviously very far away.

SHRI LOKANATH MISRA : May I know what their estimate is and what their recommendation is and what figure has been accepted by the Government for the development of new coal mines and for the improvement of the infrastructure ? So far the country has been undergoing terrible difficulties because of shortage of coal in different places and since we have the coal mines there must be at least some kind of arrangement for improving the supply of coal.

SHRI K. C. PANT : Sir, the report of the Fuel Policy Committee has been placed in the Library of Parliament and today in answer to an Unstarred Question a summary of the main recommendations is being placed on the Table of the House. The Committee's terms of reference did not require them to make an estimate of the expenditure requirement and they have not done so.

So, I cannot obviously give you the figure. They have themselves not gone into it. They have given a general recommendation which will need to be worked out and then we can arrive at a figure of investment, but that process will take some time.

SHRI LOKANATH MISRA: Irrespective of whether the terms of reference of the committee permit them to make a recommendation or not—let us forget it—may I know whether the Government have been thinking about it as to how they can improve the situation in regard to the supply of coal and improve the infrastructure of the coal mines and all that, so that the difficulties in the supply of coal are got rid of ?

SHRI K. C. PANT : So far as the Government's plans in this connection are concerned, they are only within the Five Year Plan. We are taking a broad view of the

problem and a long-term view of our fuel policy as a whole, as against the current problem of supply of coal and the difficulty in supplying it. In this context, so far as the Fifth Five Year Plan is concerned, as I said earlier, a provision of Rs. 766 crores has been made in the Draft Plan. This is the figure on which we are operating just now.

SHRI HARSH DEO MALAVIYA :
Though our coal deposits are very huge and it has been acknowledged all round, it has been revealed recently that as we dig deeper the ash content in the coal is getting larger and larger. It has gone up perhaps from 14 per cent to 20 per cent or even 27 per cent in some cases and the large ash content of coal is very seriously affecting all our industries where coal is needed like the steel industry and others. It has been suggested that to meet this we should have coal washeries and we should wash our coal better. Otherwise, this problem will be there. I would like to know from the hon. Minister whether the Government is seized of the problem. And, if so, what steps are the Government taking to see that the coal we get is washed well so that the coke-oven batteries in the steel plants and other industries can work better ?

SHRI K.C. PANT : The point is well taken. It is a fact that this problem has cropped up. The Government is seized of the problem and consistent with the resources available it has to increase the available capacity for washing, so that more ash can be washed out and better coal made available.

SHRI HARSH DEO MALAVIYA : The MAMC—Mining and Allied Machinery Corporation—is supposed to have the capacity to build washeries, but their present capacity is very limited—Is the Government thinking of increasing the capacity of MAMC ?

MR. CHAIRMAN : It is a suggestion for action.

SHRI K. C. PANT: We are going farther and farther afield and I am not in charge of MAMC. If he wants information, certainly he can ask Mr. Pai and get it.

DR. R. K. CHAKRABARTI : Has the fuel committee suggested an estimate for a certain amount of investment for opening up new coal-mines ? May I know how much more fund has been allotted in the Fifth Five Year Plan in order to improve the conditions

of the existing coal mines, so that the coal mines can be utilised to the optimum capacity for raising coal and also they can utilise the working capacity of MAMC at Durgipur in order to modernise the machines of the existing coal mines?

SHRI K. C. PANT : I have already said that th; committee has not given any estimate. That is No. 1. No. 2, in the overall Fifth Plan provision in the Draft Plan, so far as the break-up goes, for prospecting, drilling and advance action it is Rs. 75 crores; nsw coat-mines and washeries Rs. 456 crores and for continuing schem;sit is Ri. 162 crores. There are some other allocations also. These covet the atea to which my hoi. friend is referring.

DR. R. K. CHAKRABARTI : Does the s im of Rs. 75 crores include modernisation of the existing coanfields?

SHRI K. C. PANT : In order that modernisation of the existing coal min?s is done, there is interaction between this ministry and Ministry in charge of MAMC I was once in charge of MAMC and so I can tell my hon. friend about that, but I Jo not want to go into ;hat aspect. I can tell him that right from the beginning we were aware of the fact that it was necessary to marry coal development plans with the MAMC's production programmes.

That process has started much earlier. Then came the phase when coal production targets were scaled down. The MAMC could not manufacture coal-mining machinery; it went on to other items of manufacture. He probably knows the whole story. I understand the problem is not a very simple one; it is complicated. We know the problem. And we are trying to see that coal mining is improved as far as possible.

श्री श्री सिंह शेखावत : श्रीमन्, विभिन्न सूत्रों से जिस प्रकार की जानकारी मिल रही है उसके आधार पर ऐसा लगता है कि इस वर्ष कोयले का उत्पादन गत वर्ष के मुकाबले में कम होगा और इसी के आधार पर मैं सरकार से जानकारी चाहूंगा कि पांचवी पंचवर्षीय योजना में जो 135 मिलियन टन का टारगेट रखा था, उस टारगेट को इस अवधि में किस सीमा तक पूरा किया जा सकेगा? यदि यह टारगेट पूरा नहीं किया जा सकता है, तो इस कमी को किस तरह से पूरा किया जाएगा?

इसी के साथ-साथ मैं यह भी जानकारी चाहता हूँ कि जो माइनिंग इक्विपमेंट हमें चाहिए, उस प्रकार के इक्विपमेंट भारत सरकार के पास है या नहीं? अगर नहीं है, तो उन्हें उपलब्ध कराने के बारे में क्या

व्यवस्था की जा रही है? सप्लाय के सम्बन्ध में जो बोटल नेक है, उस बोटल नेक को दूर करने लिए भारत सरकार क्या प्रबंध कर रही है?

श्री के० सी० पंत : अध्यक्ष महोदय, पिछले साल करीब 78 मिलियन टन कोयले का उत्पादन हुआ था और इस साल करीब 88 मिलियन टन कोयले के उत्पादन होने की उम्मीद है। इस साल पिछले साल से कम पैदावार हुई है, ऐसी बात नहीं है। आपने जो यह पूछा कि पांचवी पंचवर्षीय योजना में 135 मिलियन टन का लक्ष्य रखा गया था, उसके सम्बन्ध में मैं यह निवेदन करना चाहता हूँ कि हम यही कोशिश कर रहे हैं कि यह लक्ष्य पूरा हो। इसमें यह नहीं सोचना है कि अगर यह पूरा न हो तो क्या कठिनाइयाँ उत्पन्न होंगी? लेकिन इससे अच्छा यह होगा कि हम यह कोशिश कर रहे हैं कि यह लक्ष्य पूरा हो जाए और इस तरह की कठिनाई पैदा न हो।

जहाँ तक ट्रांसपोर्ट और इक्विपमेंट का सवाल है, जैसा मैंने कहा कि जो इक्विपमेंट देश में पैदा होता है, उसका हम पूरा इस्तेमाल करते हैं और हमारी कोशिश यह है कि हम इस बारे में पूरी तरह से सैल्फ रिलाइन्स बन जाएं। लेकिन जितनी आवश्यकता पड़ती है, उतना हम बाहर से कोयले की मशीनरी मंगाते हैं।

जहाँ तक ट्रांसपोर्ट का सवाल है, उसमें सुधार हुआ है। जहाँ कहीं आवश्यकता पड़ती है, करीब करीब रोज कोयला विभाग और रेलवे विभाग के अधिकारी इस सम्बन्ध में आपस में बातचीत करते हैं और जहाँ कहीं आवश्यकता पड़ती है उसको देखते हैं कि कोयले का मूवमेंट ठीक तरह से हो।

जीपों के उत्पादन का विकेन्द्रीकरण

*357. श्री गुणानन्द ठाकुर :

श्री नागेश्वर प्रसाद शाही :

श्री कल्प नाथ :

श्री जगदीश जोशी :

क्या उद्योग और नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि क्या सरकार देश में जीपों के उत्पादन का विकेन्द्रीकरण करने का विचार रखती है?

Decentralisation of jeep production 357.

SHRI GUNANAND THAKUR: SHRI NAGESHWAR PRASAD

SAHI: SHRI KALP NATH : SHRI JAGDISH JOSHI: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state whether

The question was actually asked on the floor of the House by Shri Gunanand Thakur. i[] English translation.

Government propose to decentralise the manufacture of jeeps in the country?]

उद्योग और नागरिक वृत्ति मंत्रालय में राज्य मंत्री (श्री ए० सी० जार्ज) : गैर-सरकारी क्षेत्र के एक एकक को प्रतिवर्ष 15,000 जीपों का निर्माण करने का लाइसेंस दिया गया है। वर्ष 1971 से लेकर अब तक जीपों का उत्पादन इस प्रकार है :

1971	..	..	11,053
1972	..	.	12,589
1973	..	..	13,071
1974 (अक्टूबर तक)	..		9,045

चूंकि जीपों की कुल खरीद कम हो गई है इस लिए देश में जीपों के निर्माण का विकेन्द्रीकरण करने का कोई प्रस्ताव नहीं है।

[THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): A unit in the private sector is licensed to manufacture 15,000 jeeps a year. The production of jeeps since 1971 is as under:—

1971	..	11,053
1972	..	12,589
1973	..	13,071
1974(up to Oct) 9,045		

As the off-take of jeeps has come down, there is no proposal to decentralise the manufacture of jeeps in the country.]

श्री गुणानन्द ठाकुर : मैं मंत्री जी से जानना चाहता हूं कि इस देश में जीपों के कितने कारखाने हैं और वे कहाँ कहां हैं ? इसके साथ ही साथ मैं यह भी जानना चाहता हूं कि जो जीपों का प्रोडक्शन होता है, उसमें से पब्लिक सेक्टर में कितना होता है और प्राइवेट सेक्टर में कितना होता है ?

SHRI A. C. GEORGE As I explained in the body of the main answer, there is only one private sector firm in the State of Maharashtra, manufacturing Jeeps The other is in the public sector, Nissan Janga Jeep, Jabalpur which is primarily and basically supplying Jeeps for defence purposes.

श्री गुणानन्द ठाकुर : क्या सरकार इसका कारखाना दूसरे राज्यों में, जो औद्योगिक दृष्टि में पिछड़े हुए हैं, खोलने का विचार रखती है ?

SHRI A. C. GEORGE : Sir, according to the task force study about the requirement of jeep vehicles towards the end of the Fifth Five Year Plan, it has been estimated that it will be to the tune of 18,000. Already the installed capacity is being raised to 18,000 and necessary capital goods are being imported. Recently due to the fuel crisis, a re-study is being made whether we could not go in for diesel jeeps so that the dieselisation process can be further pushed through. For this purpose some experiment is going on, and the DGTD and the Ministry are aware that the corrected manufactures are going ahead seriously with the necessary experiments regarding dieselisation.

DR. R. K. CHAKRABARTI: Sir, it is very strange to hear from the hon. Minister that the demand for jeeps has gone down in the last few years. In a vast country like ours, where we have so many millions of miles of rural areas and where there are no good roads for motorable transport, the jeep is the only vehicle which can reach the remotest corners of the villages. So naturally the demand for jeeps should go up. In this connection, may I know from the hon. Minister whether he is aware of the fact that because of the high prices of the car and the high petrol prices, production in Hindustan Motors at Uttarpara in West Bengal has gone down so drastically that they are not running three shifts now? They have laid off many workers. I would like to know whether his Ministry will think on this line that jeeps may also be manufactured, after dieselisation, from these factories which are capable of producing jeeps also?

SHRI A. C. GEORGE : Sir, I do agree with the hon. Member that in a vast country like ours, especially with roads of a rough nature in the rural areas, the jeep may be the most convenient vehicle. But all the same, I am sure the hon. Member will be aware that the jeep has got maximum fuel consumption among most of the commercial vehicles. So naturally running a jeep will involve consumption of more fuel. That is probably why the demand for this type of vehicle is coming down. We are aware of the crisis prevailing in the Hindustan Motors. But experiment and research work regarding dieselisation of the cars is a long-drawn out process. I hope the hon. Member will bear with me that this cannot be implemented immediately.

श्री जगदीश प्रसाद माथुर : मैं जानना चाहता हूं कि जीप की कीमत और जीप के बितरण के संबंध

में सरकार का कोई नियंत्रण है क्या ? क्या सरकार को यह भी जानकारी है कि महेन्द्र एंड महेन्द्र जो विली जीप का निर्माता है उसने इस प्रकार की प्रैक्टिस अपनाई हुई है कि पिछले चुनावों में बहुत बड़ी मात्रा में कांग्रेस पार्टी को उसने जीप्स हायर-परचेज पर दी और वे जीप्स जब वापस की गई (Interruptions) कांग्रेस पार्टी का नाम लेते ही आप लोग चिल्ला रहे हैं, मुन तो लीजिए । सवाल तो हो जाने दीजिए ।

MR. CHAIRMAN : Please put your question.

श्री जगदीश प्रसाद माथुर : हायर-परचेज पर जीप्स दी और चुनाव के तीन महीने बाद वापस लेकर, रिपेंट करके नई जीप्स की तरह सप्लाय की जिसके कारण याहकों ने उन्हें पसन्द नहीं किया और इस कारण जीप्स का प्राइवम भी घटा है ।

SHRI A. C. GEORGE : Sir, . . .

MR. CHAIRMAN : This is no supplementary.

SHRIMATI INDIRA GANDHI : this is no question. It is just a baseless allegation.

श्री जगदीश प्रसाद माथुर : उसको कीमत, नियंत्रण और वितरण के सम्बन्ध में कुछ नहीं बताया ।

MR. CHAIRMAN : I have said the supplementary does not arise.

श्री लाल आडवाणी : जो पार्शन आपको लगता है प्रश्न में से नहीं उठता उसको छोड़ दीजिये, लेकिन जो उन्होंने फेक्चुयल सवाल पूछा है, क्या कीमत थी, वह तो बता सकते हैं ।

MR. CHAIRMAN : Let him put another question.

SHRI LAL K. ADVANI : He has asked about the price.

MR. CHAIRMAN : I will give him another chance to put a supplementary.

SHRI JAGDISH PRASAD MATHUR : I have put the question . . . {Interruptions}

MR. CHAIRMAN : Can the Minister give the price ?

SHRI A.C. GEORGE : In his total attempt to put a baseless allegation, he put a small question about control. There is no need for any control and there is no control.

SHRI KHURSHED ALAM KHAN : May I know from the hon. Minister the number of jeeps that were exported during the last

two years and what is the further demand pending from the Middle East countries.

SHRI A. C. GEORGE : I fully appreciate the concern of the hon. Member regarding the possibility of export- I do not have the figures right now. I will pass on the information to him.

SHRIG.C.TOTU : In view of the fact that optimum production capacity has not been used in any of the units in the last three years and in view of the fact that the demand for jeeps has greatly decreased, why is the Government of India wasting precious foreign exchange in expending the production from 15,000 to 18,000 jeeps per year?

SHRI A. C. GEORGE : The installed capacity of jeeps was 13,000 in 1973 and they have produced it. In our Plan the demand is 18,000 and it is in that context that we are allowing the expansion programme.

SHRI VEERENDRA PATIL : The hon. Minister was pleased to say just now that there are only two units which are producing jeeps. One is in the private sector and the other one is in the public sector. Since public sector jeeps are entirely supplied to defence, the entire country has to depend on the private sector to meet its requirements of jeeps. So far as my knowledge goes, the private sector units are charging very high prices and their sale price is between Rs. 25,000 and Rs. 29,000. I would like to know whether Government have gone into this aspect. If so, what is the cost of production and what is their margin of profit and whether they are making undue profits out of their production ?

SHRI A.C. GEORGE : On 29-8-1972 the Bureau of Industrial Costs and Prices went into this aspect and made a detailed study. After their study we are absolutely convinced that in the present context, the demand not being upto the production, there is no need for any further review of the situation.

SHRI VEERENDRA PATIL: My question was, what is the cost of production and what is their margin and whether they are charging higher than what they are expected to charge ?

SHRI A. C. GEORGE : The price of the latest model, namely, CJ-3 Universal, RHD is Rs. 28,316. As I said the Bureau of Industrial Cost and Prices have made a study and in the

present context we are convinced that there is no abnormality about the price.

श्री बनारसी दास : क्या मंत्री महोदय कृपा करके बतायेंगे कि जीपों की कीमतें बराबर बढ़ती गई है और कीमतों के अनुसार क्वालिटी बराबर गिरती गई है और गवर्नमेंट की तरफ से कोई क्वालिटी कंट्रोल नहीं है ?

SHRI A. C. GEORGE : I fully appreciate the concern of the hon. Member with regard to the quality and we will be making every endeavour to improve the quality of the vehicles.

उत्तर प्रदेश सरकार द्वारा निजी पार्टियों को बिजली घरों की बिक्री

* 358. **श्री प्रकाश वीर शास्त्री :** क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश सरकार ने राज्य में निजी पार्टियों को कतिपय बिजली घरों के बेचने से पूर्व केन्द्रीय सरकार से परामर्श किया था ;

(ख) ये बिजली घर कहां-कहां स्थित हैं और इनकी क्षमता कितनी-कितनी है और इन्हें कितनी कीमत पर बेचा गया ; और

(ग) क्या ये बिजली घर इस समय अपनी पूरी क्षमता से बिजली का उत्पादन कर रहे हैं ?

[Sale of power houses to private parties by Government of Uttar Pradesh *358. SHRI PRAKASH VIR SHASTRI:

Will the Minister of ENERGY be pleased to State :

(a) whether the Uttar Pradesh Government consulted the Central Government before selling certain power houses to private parties in the State ;

(b) the names of the places where these power houses are situated together with their capacity and the prices at which they were sold ; and

(c) whether these power houses are at present generating electricity to their full capacity?]

ऊर्जा मंत्री (श्री के.सी. पन्त) : (क) जी, नहीं ।

(ख) बिक्री से पूर्व जहां विभिन्न ताप विद्युत केन्द्र स्थित थे उन स्थानों, केन्द्रों की क्षमता और उपस्कर की कीमतें जिन पर वे बेचे गये थे, को दिखाने वाला एक विवरण सभा-पटल पर रखा जाता है ।

(ग) जी, नहीं ।

विवरण

उत्तर प्रदेश राज्य बिजली बोर्ड द्वारा बेचे गए विभिन्न ताप-विद्युत केन्द्रों पर प्रतिष्ठापित उपस्कर के बारे में

क्रम सं०	मशीनों का व्योरा	स्थान का नाम जहां स्थित है	मशीन की क्षमता (मेगावाट में)	बात-चीत के बाद तब हुई कीमत (रुपये)
1.	केसा	कानपुर	1 × 3	7,50,000.00
2.	विद्युत केन्द्र उत्पादन सेट तथा बायलर (संख्या 1 से 6 तथा 8) ; बायलर सं० 7, 9, 10 सहित सेट	कासिमपुर	1 × 10 1 × 5 1 × 5	29,96,436.10 19,50,000.00
3.	सोहावल बिजली घर, उत्पादन सेट तथा तीन बायलर ; दो बायलरों सहित सेट	फैजाबाद	2 × 1.28 2 × 1	9,25,000.00 7,75,000.00
4.	यमपुर बिजली घर उत्पादन सेट और एक बायलर सेट और 6 बायलर	रामपुर	2 × 1 1 × 2.2 1 × 1.6 1 × 3.125	3,50,000.00 3,00,000.00 36,00,000.00
5.	ऐमू उत्पादन सेट तथा बायलर	इलाहाबाद	2 × 1	1,27,786.00

[—] English translation.

क्रम सं०	मशीनों का स्थान	स्थान का नाम जहाँ स्थित है	मशीन की क्षमता (मेगावाट में)	बात-चीत के बाद तय हुई कीमत (रुपये)
6.	सेसू, उत्पादन सेट तथा बायलर	लखनऊ	1 × 1.25 1 × 1.25	78, 93.00 6,25,000.00
7.	बलरामपुर बिजली घर उत्पादन सेट दो बायलरों सहित सेट	गोंडा	1 × 1 1 × 2 1 × 0.4	58,172.00 1,16,344.71 1,26,666.66
8.	चन्दौसी बिजली घर, उत्पादन सेट और 5 बायलर	चन्दौसी	3 × 3.2	1,05,06,000.00
9.	सीतापुर, सेट और बायलर	सीतापुर	1 × 0.3	1,55,000.00

t[THE MINISTER OF ENERGY (SHRI K. C. PANT) : (a) No, Sir.

(b) A statement indicating places where the various thermal stations were situated prior

to sale together with their capacity and the prices at which the equipment were sold is laid on the Table of the House, (c) No, Sir.

Statement

The details of the equipment installed at the various thermal power stations sold by U. P. State Electricity Board

Sl. No.	Details of the Machines	Name of the place where located	Capacity of the machine in MW	Price settled after negotiations Rs.
1.	KESA	Kanpur *	1 × 3	7,50,000.00
2.	Power Stations Generating sets with boilers (Nos. 1 to 6 & 8) set with boiler No. 7, 9, 10.	Kasimpur	1 × 10 1 × 5 1 × 5	29,96,436.10 19,50,000.00
3.	Sohawal Power House, Generating Sets with boiler 3 Nos. Sets with 2 Nos. Boiler	Faizabad	2 × 1.28 2 × 1	9,25,000.00 7,75,000.00
4.	Rampur Power House Generating sets with 1 No. boiler Sets with 6 Nos. boilers,	Rampur	2 × 1 1 × 2.2 1 × 1.6 1 × 3.125	3,50,000.00 3,00,000.00 36,00,000.00
5.	AESU, Generating Sets with boilers	Allahabad	2 × 1	1,27,786.00
6.	LESU, Generating sets with boilers	Lucknow	1 × 1.25 1 × 1.25	78,893.00 6,25,000.00
7.	Balrampur Power House, Generating Sets Set with 2 Nos. Boilers	Gonda	1 × 1 1 × 2 1 × 0.4	58,172.00 1,16,344.71 1,26,666.66
8.	Chandausi Power House, Generating Sets with 5 Nos. Boilers	Chandausi	3 × 3.2	1,05,06,000.00
9.	Sitapur set with boiler	Sitapur	1 × 0.3	1,55,000.00

t[] English translation

श्री प्रकाशवीर शास्त्री : समापति जी, मेरा सौभाग्य है कि जब मैं इस प्रश्न का उत्तर सरकार से पूछ रहा हूँ उस समय प्रधान मंत्री भी सदन में मौजूद हैं। अब तक स्थिति ऐसी रही है कि जो निजी हाथों में कुछ संगठन थे और जो निजी उद्योगपति उनका दुरुपयोग कर रहे थे सरकार की इस प्रकार की नीति है समाजवाद के नाते कि उन हाथों से लेकर सार्वजनिक दृष्टि से उनका उपयोग हो। लेकिन अब गंगा उल्टी हिमालय को लौटने जा रही है कि जो सरकार के हाथों में कारखाने हैं वह निजी उद्योगपतियों को बेचे जा रहे हैं और विशेष रूप से बिजली उत्पादन करने जैसे महत्वपूर्ण कारखाने निजी उद्योगपतियों को बेचे जा रहे हैं। मुझे पता नहीं कि यह प्रधान मंत्री की जानकारी से हुआ है या नहीं कि उत्तर प्रदेश के अन्दर 9 बड़े बिजली घर जो सरकार के हाथ में थे ये प्राइवेट उद्योगपतियों को बेचे गए हैं। मैं यह जानना चाहता हूँ कि ये प्राइवेट उद्योगपतियों को बेचने से पहले क्या केन्द्रीय सरकार से किसी प्रकार का कोई परामर्श किया गया या नहीं ?

दूसरी बात मैं यह जानना चाहता हूँ कि यदि परामर्श नहीं किया गया तो इतना बड़ा महत्वपूर्ण निर्णय आज जब कि देश में बिजली का इतना बड़ा अभाव है तब ये सरकार के हाथों से लेकर प्राइवेट हाथों को दे दिये जायें उनकी फैक्ट्रियां चलाने के लिए, तो क्या केन्द्रीय सरकार ने नीति के नाते से इस प्रकार का निर्णय लिया है कि बाकी के जो बिजलीघर देश में हैं वे भी उद्योगपतियों को दे दिये जायेंगे ?

श्री के० सी० पंत : तीसरे का उत्तर पहले दे दूँ और उसमें कोई संशय माननीय सदस्य को नहीं रहना चाहिए क्योंकि हमारी कोई ऐसी नीति नहीं है। इंडस्ट्रियल पालिसी रेजोल्यूशन के अनुसार सरकार अपने हाथ में पावर जनरेशन रखेगी और यही आम नीति है जो लागू रही है। धीरे-धीरे, जहाँ-जहाँ प्राइवेट सैक्टर में हैं उनको सरकार अपने हाथ में ले रही है। जहाँ तक यह सवाल है कि यू० पी० गवर्नमेंट ने बेचा है इसके बारे में आपने यह पूछा था कि क्या केन्द्रीय सरकार से परामर्श किया है या नहीं मैं आपको बताना चाहता हूँ कि इसके उत्तर में मैंने बताया था, जो नहीं, परामर्श नहीं किया।

श्री प्रकाशवीर शास्त्री : क्यों नहीं किया ?

श्री के० सी० पंत : जहाँ तक बेचने का सवाल है उस में परामर्श की आवश्यकता नहीं होती। जो युनिट हैं उन में से बहुत सी युनिट मैं देखता हूँ उनके बारे में मैंने सूचना भी प्राप्त की है उत्तर प्रदेश सरकार से, उन्होंने बताया है कि बहुत पुराने युनिट हैं। वे सारे युनिट जो हैं वे 25 साल के पुराने हैं और जो उनमें से केवल 2 और 1, 3 सैट चल रहे थे बाकी 21 सैट बंद थे वे नहीं

चल रहे थे। 70-71 के बीच में उनको बंद कर दिया गया था क्योंकि ये पुराने सैट थे। उनकी जनरेटिंग कोस्ट बहुत ऊँची थी इसलिए उन्होंने, बेच दिया और यह उनके अधिकार में था। कुछ को उन्होंने जो प्राइवेट सैक्टर में इंडस्ट्रीज थी, अपने कैपिटल सैट बनाए हैं। अच्छा होता अगर इन कैपिटल सैट के बारे में उनकी सरकार हमारे से परामर्श कर लेती। लेकिन जहाँ तक बेचने का सवाल है उसके लिए परामर्श की आवश्यकता नहीं है।

श्री प्रकाशवीर शास्त्री : जब कोई निजी उद्योगपति अपने हाथ में बिजली घर को लेकर चला सकता है तो सरकार क्यों नहीं चला सकती। यह सिद्धांत की बात है।

एक बात जो मैं विशेष रूप से पूछना चाहता हूँ वह यह है कि इन बिजली घरों को बेचते समय क्या सरकार ने यह जानकारी ली है, जैसा कि मेरी जानकारी में है, हरद्वारगंज का भी बिजली घर बेचा गया, बेचा तो बिजली घर गया लेकिन उसके साथ जितने वर्कर्स क्वार्टर्स थे मोदी ने ले लिए ? मैं समझता हूँ यह ऊँचे अफसरों से मिलकर षडयंत्र किया गया है। दूसरा षडयंत्र यह किया गया है, मान लीजिए हरद्वारगंज में जितनी बिजली जनरेट होगी उतनी ही बिजली तो सरकार को दे देंगे और मेरठ के पावर हाउस की जितनी बिजली होगी वह मोदी नगर के लिए ले ली जाएगी ताकि तारों के द्वारा बीच में जो बिजली उड़ जाती थी उसका घाटा भी सरकार को जाए, उसका घाटा निजी उद्योगपतियों को न जाए। यह जो उद्योगपतियों से सरकार आंख-मिचौनी करने जा रही है उसके पीछे रहस्य क्या है यह मैं जानना चाहता हूँ। क्या मैं भी इस प्रकार की बात कहूँ कि सरकार ने ऊँचे उद्योगपतियों से पैसा लिया ?

श्री के० सी० पंत : मुझे पूरा विश्वास है कि आप निराधार बात नहीं कहेंगे। जो पहला प्रश्न है कि उत्तर प्रदेश सरकार जब इसको इस्तेमाल नहीं कर सकी तो प्राइवेट सैक्टर की युनिट ने कैसे इसको इस्तेमाल करना स्वीकार किया ? इस बारे में मेरा कहना है कि कुछ युनिट जो बेचे गए हैं मैंने सुना है वे स्केप करके बम्बई में गए और कुछ बेच नहीं पाए। कुछ को उन्होंने रिहैबिलिटेड किया...

श्री प्रकाशवीर शास्त्री : इसकी पार्लियामेंटरी कमेटी बननी चाहिए।

श्री के० सी० पंत : यह तो असेम्बली का मामला है और वहाँ बहस हो चुकी है। यह मैंने शुरू में कहा कि बेचने के बारे में कोई प्रतिबन्ध नहीं है। अगर पुराने होते हैं तो स्टेट गवर्नमेंट बेचती है इसके लिए पार्लियामेंटरी कमेटी ठीक बैठेगी नहीं। मैंने इस सवाल के बारे में जानकारी प्राप्त की है अफसरों को बुलाकर। क्योंकि मुझे मालूम है शास्त्री जी बहुत तक से सवाल

पूछते हैं। उनसे पूछने पर मुझे मालूम पड़ा कि इसमें जेनरेशन कोस्ट करीब 23 पैसे बैठती है और जो बेचते हैं वह 15 पैसे में इसलिए उनको यह कोई इकोनॉमिक नहीं बैठती। दूसरे रिहैबिलिटेशन में काफी पैसा पड़ता था और अब भी मैंने सुना है कि एक ही को रिहैबिलिटेट किया है जो निजी क्षेत्र में है। और जहाँ तक इंडस्ट्रीज का प्रश्न है, माननीय सदस्य इस बात को अच्छी तरह से जानते हैं कि उत्तर प्रदेश में बिजली की बहुत कमी है और इस कमी की स्थिति में अगर विलकुल बिजली न मिले तो यह उचित नहीं है। इसलिए मंहगी बिजली पैदा करके इंडस्ट्रीपलिस्टों को बिजली मिले तो इसमें फायदा है। लेकिन राज्यों को मंहगी बिजली पैदा करके सस्ती बिजली बेचने में फायदा नहीं है।

श्री प्रकाशबोर शास्त्री : समाप्ति महोदय, मेरा एक व्यवस्था का प्रश्न है। मेरा प्रश्न सीधा-साधा है।

श्री के० सी० पन्त : एक प्रश्न आपने ट्रांसमिशन लोसेज के बारे में और पूछा था। इस सम्बन्ध में मेरी सूचना यह है कि उसके लिए भी उन्होंने प्रावधान रखा है।

श्री प्रकाशबोर शास्त्री : मैंने यह प्रश्न भी पूछा था कि जो बिजली घर खरीदा गया उसके साथ जो स्टाफ क्वार्टर्स थे वे भी उसमें सारे के सारे खरीद लिए गये और यह अधिकारियों के साथ मिलकर किया गया। क्या आपको इस बात की जानकारी है कि हरदुआगंज में जो बिजली घर मोदी को बेचा गया, उसके साथ जो स्टाफ क्वार्टर्स थे उनको भी दे दिया गया है और जो कार्यकर्ता वहाँ पर रह रहे थे अब उनको निकाला जा रहा है? क्या यह बात सही?

श्री के० सी० पन्त : क्वार्टरों की जानकारी मुझे नहीं है। इस बारे में उत्तर प्रदेश सरकार ने एक कमेटी बैठाई थी और उन्होंने ही यह सारा नेगोशिएशन किया है। अब वहाँ से भी यह छापा गया और उसके बाद टेन्डर भी मांगे गये। इसलिए सारी चीजें नेगोशिएशन के साथ ही हुई हैं और उसमें फाइनेंस के भी रिप्रेजेंटेटिव थे। इसलिए मैं कहता हूँ कि यह उनका वास्ता है, इसमें मेरा वास्ता नहीं है।

श्री भैरो सिंह शोखावत : क्या यह सही है कि पावर जेनरेशन का कार्य कोई भी निजी व्यक्ति उस समय तक चालू नहीं कर सकता है जब तक कि भारत सरकार द्वारा इलेक्ट्रिसिटी एक्ट 1960 और इलेक्ट्रिसिटी सप्लाय एक्ट 1948 के मातहत उसको परमिशन नहीं दी जाती है? इसी आधार पर मैं यह भी जानना चाहता हूँ कि इस सम्बन्ध में भारत सरकार ने कब अनुमति दी और जो पावर हाउसेज खरीद लिए गये हैं उनके लिए कोल एनो-केशन किस प्रकार से रियाइज किया गया है?

श्री के० सी० पन्त : जहाँ तक कानून का प्रश्न है, इंडस्ट्रियल पालिसी रिजोल्यूशन का तो मैंने हवाला दिया है। हमारी जो नीति है वह इंडस्ट्रियल पालिसी के अनुसार ही है कि बिजली का जेनरेशन पब्लिक सेक्टर में ही होगा और जहाँ जहाँ लायसेन्सीज हैं और जहाँ स्टेट गवर्नमेंट चाहती है कि इनको टेकओवर कर लिया जाये तो उनको हम परमिशन दे देते हैं। यह तो नीति की बात है। जहाँ तक इलेक्ट्रिसिटी एक्ट का सवाल है, इलेक्ट्रिसिटी एक्ट, 1948 के तहत—

"State Electricity Boards are competent to grant permission to private parties to set up captive generative units.*"

आपने हवाला दिया कि अगर दो तीन यूनिट्स केप्टिव जेनरेशन की तरह काम कर रहे हैं और केप्टिव जेनरेशन स्टेशन हैं तो सेन्ट्रल गवर्नमेंट से पूछना चाहिए, यह हमारी राय है—लेकिन अगर केप्टिव जेनरेशन स्टेशन नहीं है और कोई स्टेट गवर्नमेंट अपने घरमल प्लांट को बेच दे, उनको स्कैप कर दे, इसमें इंस्टाल का सवाल नहीं आता है, तो दूसरी स्थिति है।

श्री भैरो सिंह शोखावत : इंस्टाल किया है, इसलिए सेन्ट्रल गवर्नमेंट से परमिशन का सवाल पैदा होता है।

श्री के० सी० पन्त : मैं आपसे यही निवेदन कर रहा हूँ कि इंस्टाल किया और केप्टिव जेनरेशन था, इसलिए हमारी राय में सेन्ट्रल गवर्नमेंट से पूछना चाहिये था। आप कहते हैं कि केप्टिव पावर स्टेशन नहीं है तो केप्टिव पावर स्टेशन को उनको बेचने की इजाजत है।

श्री भैरो सिंह शोखावत : आप कहते हैं कि सेन्ट्रल गवर्नमेंट से पूछना चाहिए और पूछा नहीं गया है। ऐसी हालत में वह जो पावर जेनरेट कर रहे हैं, क्या वह ओकेम नहीं कर रहे हैं?

श्री के० सी० पन्त : कानून के अन्दर जो स्थिति है, मैं उसको पढ़ देता हूँ—Electricity Supply Act, 1948 के अनुसार

"State Electricity Boards are competent to grant permission to private parties to setup captive generating units."

इसलिए कानून के उल्लंघन का प्रश्न नहीं है। लेकिन हमारी यह नीति है और सामान्य नीति के अनुसार उन्हें पूछना चाहिए था। इस सम्बन्ध में पहले भी मनु 1971 में सारी राज्य सरकारों को लिखा गया था कि अगर ऐसी कोई बात होगी तो पहले सेक्टर से पूछ लेना चाहिए जहाँ तक यह बात हुई है, मैंने इसका पहले भी जिक्र किया है, हमने उत्तर प्रदेश को भी लिखा है।

SHRI A.G. KULKARNI: Apart from the legal battle, the main point is whether the Government is aware of the chronic shortage of electricity in Uttar Pradesh which is affecting industrial production. Only yesterday and today also, we see that there is a possibility of industrial unrest in Uttar Pradesh because of the shortage of electricity. Will the Government please assure that the Central Electricity Authority will be invoked and some extra investment will be made for generation of electricity in Uttar Pradesh ?

SHRI K.C. PANT: It is a fact that there has been shortage of electricity in Uttar Pradesh. This matter has come up before the House in the past and I have had occasion to give the figures also. I do not want to burden the house with the figures today. There has been an attempt to help Uttar Pradesh by supplying electricity from the neighbouring States. That is the immediate remedy. I am sure that Mr. Kulkarni cannot suggest any other immediate alternative except to raise generation wherever possible and to supply electricity from one State to another State wherever possible. Both the things are being done. He will be glad to know that in September and October, 1974, almost 2.4 to 2.5 million units per day have been supplied to U.P. either from Delhi or Bihar or Madhya Pradesh.

So far as his other question as to whether the investment in the Fifth Plan would be raised...

SHRI A. C. KULKARNI : And whether Central Authority would be invoked...

SHRI K. G. PANT : Without getting into the question whether the Centre or the State will do it, if the Plan for power in the State can be implemented, then by the end of the Fifth Plan the position in U. P. will be much easier. In fact, according to my information, the position will ease appreciably after 1976 and in between also the position will continue to ease as and when new power plants come up.

Request to declare Orissa Industrially Backward

*359. SHRI RABY RAY : Will the Minister of PLANNING be pleased to state :

(a) whether it is a fact that the Orissa Government have urged upon the Central Government to declare the entire state as industrially backward; and

(b) if so, what action the Central Government have taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) : A statement is placed on the table of the House.

Statement

In April 1970, Orissa Government proposed (i) selection of the entire State as industrially backward for concessional finance to industries from financial institutions and (ii) selection of 4 districts of the State to qualify for Central Scheme of Investment subsidy.

2. In terms of the decisions taken in pursuance of the recommendations of the N. D. C. Committee of State Chief Ministers, as regards (i) above only 8 districts of the State having indices (in respect of the Criteria adopted for the purpose) below the State average were selected as industrially backward to qualify for concessional finance. As regards (ii) above, in Orissa which was identified as one of the industrially backward States, 2 districts from out of the 8 industrially backward districts eligible for concessional finance were selected to qualify also for Central Scheme of Investment Subsidy.

3- In July 1972, It was decided to extend the coverage of the Central Scheme of Investment Subsidy from 2 to 6 districts/areas in the case of States identified as industrially backward including Orissa. With reference to this, Orissa Government in August 1972 proposed 4 additional districts for the Central Scheme of Investment Subsidy and also reiterated their request for declaring all the districts of the State as industrially backward for Concessional finance. While their proposal for 4 additional districts for investment subsidy Scheme was agreed to, it was not found feasible to agree to State Government's other request in view of the accepted criteria in this regard.

श्री रबी राय : सम्पाति महोदय, मैं मन्त्री महोदय से जानना चाहता हूँ, कि जितना भी अभी तक इस बारे में सरकारी ऐलान हुआ लेकिन यह साफ है कि जो इंडस्ट्रियली बैकवर्ड स्टेट्स हैं उनको जिस तरह से सहायता मिलनी चाहिए वह अभी तक मिली नहीं है और भी यह कहना चाहता हूँ, जैसा कि केन्द्र सरकार उड़ीसा को एक कालोनी जैसा सोचती है और जिस तरीके से सेन्ट्रल इन्वैस्टमेंट होना चाहिए या नहीं हो पा रहा है, तो क्या कारण है कि सारे उड़ीसा राज्य को इंडस्ट्रियली बैकवर्ड स्टेट के नाते ऐलान करने के लिए, घोषणा करने के लिए

दिव्यकत है जबकि यह मानी हुई बात है कि उड़ीसा बैकवर्ड स्टेट है ? मैं यह भी पूछना चाहता हूँ क्या उनकी यह भी मालूम है कि लाकनायन कमेटी जिसने टेकनो-इका-नामिक सर्वे किया था उसने साफ तौर से यह कहा था कि 1960-61 की मूल्य सूची के अनुसार जब 2700 करोड़ रुपये इन्वेस्ट होगा इंडस्ट्री को बढ़ाने के लिए, उड़ीसा राज्य में, तब जा कर वह महाराष्ट्र जैसे इंडस्ट्रियली एडवान्सड स्टेट्स के समकक्ष हो सकता है? यदि उनकी यह मालूम है तो इस इम्प्लेमेंट को दूर करने के लिए केन्द्र सरकार क्या जिम्मेदारी उठाने जा रही है

श्री बिद्याचरण शुक्ल : समाप्ति महोदय, यह बात ठीक है कि उड़ीसा औद्योगिक दृष्टि से एक पिछड़ा हुआ राज्य है। उड़ीसा की तरह और दूसरे भी राज्य हैं जो औद्योगिक दृष्टि से पिछड़े हुए हैं। इसका मतलब यह नहीं है कि नेशनल डेवलपमेंट कौंसिल के द्वारा जो तय किया गया था कि कुछ जिलों को या कुछ ऐसे भागों को जो औद्योगिक दृष्टि से पिछड़े हुए हैं उनको देख कर उनकी खास ढंग से विकसित करने के प्रयत्न किये जायें, उस नीति को छोड़ कर हम राज्यों को पिछड़ा हुआ मान कर ही चलने लगे और यदि महाराष्ट्र जैसे राज्य से तुलना करने लगेंगे तो उड़ीसा को ख़लावा और बहुत से राज्य हैं हमारे देश में, जैसे उत्तर पूर्व भारत वर्ष, में मध्य प्रदेश में, जो कि उड़ीसा से भी पीछे आयेंगे, तो यदि इस तरह से हम हिमाचल लयाने लगेंगे तो उड़ीसा का नम्बर बाद में आएगा; मणिपुर को लेना पड़ेगा, त्रिपुरा को लेना पड़ेगा। उसी तरह से और भी बहुत से राज्य आ सकते हैं और इसके बाद उड़ीसा का नम्बर आएगा। इस लिए मैं माननीय सदस्य से निवेदन करूँगा कि जो हमने तय किया है, जिस के अनुसार राज्य सरकार ने अपने जिले बतलाये हैं, 6 जिले हैं, जिनको पिछड़ा मान कर हम उनके पिछड़ेपन को दूर करना चाहते हैं, इस तरह का यत्न करना चाहते हैं और इस यत्न के अच्छे नतीजे भी निकल रहे हैं। यह बात माननीय सदस्य को मालूम होनी चाहिए। यह कहना कि हम उड़ीसा को एक उपनिवेश मानते हैं, उपनिवेश मरोखा व्यवहार करते हैं। इस तरह की बात भारत सभ के लिए कहना गलत है। इस तरह का भाव न हमारे मन में है और न किसी के मन में हो सकता है।

जहाँ तक लोकनायन समिति का सवाल है, इस तरह का प्रतिवेदन बहुत से राज्यों के सम्बन्ध में जो उनका इन्स्टीट्यूशन है वह बनाकर देता है। उसमें बहुत सी चीजें हैं; जिन पर हम विचार करते हैं और इस समिति ने जो सिफारिश की है उनको विचार में रखते हैं और ध्यान में रखकर उसपर निर्णय करते हैं।

श्री रबी राय : श्रीमन्, मेरा दूसरा सवाल है जो माननीय मंत्री जी के उत्तर से पैदा होता है। हमारे बारे में जो उन्होंने कालोनी की बात कही है, वह ठीक नहीं।

हमने तो यह कहा था कि वहाँ पर बहुत सी इंडस्ट्रीज को बिठलाने का सवाल था और उसी के बारे में हमने सवाल किया था। क्या सरकार को यह मालूम नहीं है कि डा० मिन्हास की अध्यक्षता में बैकवर्ड स्टेटों के लिए बैकवर्ड एरियाज के बारे में एक टास्क फोर्स बनाने की सिफारिश की गई थी, तो उस टास्क फोर्स के प्रतिवेदन का क्या हुआ ? इसके साथ ही साथ मैं यह भी कहना चाहता हूँ कि पारादीप में फर्टिलाइजर प्लांट की स्थापना करने के लिए प्रधान मंत्री जी वहाँ गई थी, जिस पर 18 लाख रुपये खर्च आ था और वहाँ जाकर उन्होंने फाऊंडेशन स्टोन रखा था। अब सवाल यह है कि क्या यह बात सही है कि फॉन के साथ जो करार होने वाला था, फॉर्म जो रुपये देने के लिए मंजूरी दे चुका था, तय कर चुका था, लेकिन केन्द्रीय सरकार को जो रुपये देना था वह उसने नहीं दिया और यही कारण है कि पारादीप में फर्टिलाइजर का कारखाना स्थापित नहीं हो सका है। क्या यह बात सही नहीं है ? ये मेरे स्पष्ट प्रश्न हैं और मैं आपसे द्वारा माननीय मंत्री जी से उत्तर चाहता हूँ।

MR. CHAIRMAN: You can reply to the first part. He knows the second part.

श्री रबी राय : मैं यह बात जानना चाहता हूँ कि क्या यह बात सही है क्योंकि आप तो वहाँ के गवर्नर रह चुके हैं।

श्री बिद्याचरण शुक्ल : अध्यक्ष जी, जहाँ तक मुझे मालूम है कि जो समिति प्लानिंग कमिशन ने पिछड़े राज्यों के पिछड़ेपन के सम्बन्ध में बिठलाई थी। वह योजना आयोग द्वारा ही बनाई गई थी। डा० मिन्हास उसके अध्यक्ष नहीं थे। उसने जो प्रतिवेदन दिया है, उसको हमने देखा है और उसके आधार पर हम काम करने वाले हैं। वह प्रतिवेदन हमारे पास है। माननीय सदस्य ने जो दो, तीन बातें कही हैं, उससे यह सिद्ध नहीं होता है कि उड़ीसा को किसी प्रकार से उपनिवेश मान कर उसके साथ इस तरह का व्यवहार किया जा रहा है।

श्री रबी राय : पारादीप के बारे में बतलाइये

श्री बिद्याचरण शुक्ल : पारादीप में जितना काम हुआ है उससे सिद्ध होता है

श्री रबी राय : कुछ नहीं हुआ है। वहाँ पर आप फर्टिलाइजर प्लांट बिठलाईए।

श्री बिद्याचरण शुक्ल : माननीय सदस्य जरा ध्यानपूर्वक मेरी बात सुनें तो उन्हें उल्लेखित और बार बार उठने की आवश्यकता नहीं होगी। आपको मालूम है कि पारादीप को एक बन्दरगाह के रूप में बनाने की बात है। इसके पहिले वहाँ पर मछली का घोड़ा बहुत काम होता था लेकिन अब वह एक बड़े बन्दरगाह के रूप में विकसित

हो रहा है। जितना माननीय सदस्य चाहते हैं और जितना हम चाहते हैं, उतना काम नहीं हुआ है। जितना काम हम चाहते हैं उतना काम नहीं कर पाते हैं। इसका कतलब यह नहीं है कि वहां पर काम नहीं हुआ है। बिल्कुल शून्य नहीं हुआ है बल्कि 20 हुआ होगा, और 100 नहीं हुआ होगा। इस बात की कोशिश हो रही है कि जितने भी हमारे पास वहां पर साधन हैं उनके अन्तर्गत काम हो और उतना काम हम करना चाहते हैं माननीय सदस्य को जो यह भारी शिकायत है कि हम किसी प्रकार की उपेक्षा कर रहे हैं उड़ीसा की, तो यह संबंध गलत।

श्री रबी राय : मैंने फटिलाइजर प्लान का सवाल किया था लेकिन उसका जवाब नहीं आया मैं आर से कहना चाहता हूँ कि आप इसका जवाब दिलाइये।

MR. CHAIRMAN : Mr. Minister, can you say something about it ?

SHRI VIDYACHARAN SHUKLA: Sir, I have already said that whatever we can do to develop the Paradip Complex and the Paradip Port, we are doing.....

श्री रबी राय : बहटएवर के क्या माने होते हैं।

श्री विद्याचरण शुक्ल : इसके माने यह होते हैं कि जो कुछ हम कर सकते हैं कर रहे हैं।

श्री रबी राय : श्रीमन्, मेरे सवाल का जवाब नहीं आया। मैंने फटिलाइजर प्लान्ट के बारे में पूछा था।

MR. CHAIRMAN : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Naga Rebels

355. SHRIMATI LAKSHMI KUMARI CHUNDAWAT : Will the Minister of HOME AFFAIRS be pleased to State :

(a) Whether Government's attention has been drawn to a news report which appeared in the 'Times of India' of 14 October, 1974 to the effect that Naga rebels are forcing young men and women to join their ranks ;

(b) if so, what are the details thereof; and

(c) what action Government have taken in this regard ?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY) : (a) to (c) Government have seen the press report. Government are aware of the attempts made by the Naga underground to recruit Young-men and women against their wishes to augment the depleted strength of the rebels. According to the information received from the State Government, 41 persons including 8 girls are known to have been so recruited during the period from August to October, 1974. State Government have also informed us that district authorities have been instructed to take all precautionary measures to prevent forcible recruitment and also take suitable action to get persons so recruited released. It has also been reported by the State Government that release of 3 persons including 2 girls had been secured by the district authorities. Some of them escaped from underground custody. The pressure of security operation against the underground is being kept up and this will have its own effect in deterring the underground from indulging in forcible recruitment.

Action against bogus industrial units

360. SHRILOKANATH MISRA:
SHRI K. P. SINGH DEO:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the All India Manufacturers Organisation have found about 1400 bogus small scale units in and around Ghaziabad in U. P. who obtained licences for raw material and sold them in the black market;

(b) if so, what is the number of licences so obtained and the value thereof till the end of October, 1974; and

(c) what action Government have taken against these bogus units ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA):

(a) No, Sir. (b) and (c) : Do not arise.

Ban on creation of posts in the P&T department

361. SHRI P. K. KUNJACHEN: Will the Minister of COMMUNICATIONS be pleased to State:

(a) whether the ban, imposed by Government on creation of posts also applies to

gazetted Posts in the Posts and Telegraphs Department.

(b) if so, the details of the post created in the gazetted cadre during the last five years, year wise, in the office of the Director General, Posts and Telegraphs Department, New Delhi and in the various Administrative Offices?

THE MINISTER OF COMMUNICATIONS (Dr. SHANKER DAYAL SHARMA) :
(a) Yes, Sir; except in respect of plan posts and operational posts both in gazetted and non-gazetted cadres.

(b) Number of gazetted posts created Year-wise is given hereunder:—

	1969	1970	1971	1972	1973
P & T Directorate	26	23	6	82	95
Administrative	66	63	43	164	108
Offices					

Indo-Soviet Industrial ventures in third countries

362. SHRI BABUBHAI M. CHINAI:
Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that a soviet delegation is expected to visit India shortly to discuss proposals for establishing joint ventures in third countries ; and

(b) if so, what are His details in this regards?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) and (b) According to the protocol of the Inter-Governmental Indo-Soviet Commission on Economic, scientific and Technical Cooperation signed in Moscow in September, 1974, a Soviet team of experts is expected to visit India within six months from the date on which the protocol was signed. The Team of experts is expected to jointly study with the Indian experts specific arrears of cooperation in Industrial projects in third countries and prepare concrete recommendations for the consideration of the respective Governments. This team is expected to arrive in this country within the next few weeks.

Visit of American Nationals to Sundarbans. West Bengal

363. SHRI SARDAR AMJAD ALI:

SHRI RISHI KUMAR MISHRA:
SHRI HARSH DEO MALAVIYA:
SHRI N. R. CHOUDHURY. DR. R. K. CHAKRABARTI:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that two American nationals, Dr. Siedensticker, and Mrs. Anne Wright stayed for many days during August-September, 1974, Sundarbans in West Bengal along the strategically important coastal area;

(b) whether it is also a fact that a U. S. Embassy photographer accompanied them; and

(c) if so, what are the details thereof? THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANADA REDDY): (a) to (c) In August, 1974 Dr. Seidensticker, an American national who was in Nepal, visited Sundarbans at the instance of Mr. Anne Wright a British national in Calcutta who is an executive of the International wild life Association, to deal with a menacing tiger which was causing havoc in the Sundarbans area.

His visit was with the knowledge of the Government of West Bengal and he was also accompanied by some officers of the Forest Department of the State Government. Two photographers of the U. S. I. S. also accompanied the party.

The tiger was tranquilised and captured during the night of 25th and 26th August, 1974.

Dr. Seidensticker came to Calcutta on 13-8-1974 and was granted tourist facilities for 28 days.

Setting up of expert group on Industrial Policy Resolution

364. SHRI SHYAMLAL GUPTA : Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that Government have set up an expert group to examine the Industrial Policy Resolution ; and

(b) if so, what are its terms of reference ?

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. A. PAI) : (a) and (b) No, Sir; the Government has not set up an expert group to examine the Industrial Policy Resolution, which continues to guide

the policies of the Government in the matter of industrial development. However, Industrial Policy Group of Senior Officers in the Ministry of Industry and Civil Supplies has been constituted to suggest ways and means of reorienting and stimulating production to meet the changing social needs of the economy.

Power Station at Dalkhota or Khejuriaghat

365. SHRI K. B. CHETTRI:

SHRI N. R. CHOUDHURY : Dr. R. K. CHAKRABARTI : SHRI NABIN CHANDRA BURAGOAHIN :

Will the the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the proposal to put up a power station at Dalkhoia or Khejuriaghat in West Bengal has been shelved;

(b) if so, what are the reasons therefor;

(c) whether it is also a fact that proposal to establish a large power station at Farrakka to feed a part of North Bengal and some parts in Bihar and also been shelved; and

(d) if so, what are the reasons therefor?

THE MINISTER OF ENERGY (SHRI K. C. PANT): (a) The proposal is still under consideration of the state Government.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Pending Applications for Telephones in Delhi

366. SHRI HARSH DEO MALAVIYA : SHRI SARDAR AMJAD ALI : SHRI N. R. CHOUDHURY :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of applications category-wise in the waiting list for new telephone connections in Delhi; and

(b) what steps Government have taken to provide telephone connections to the applicants?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA):

(a) The number of applications category-wise as on 1-11-74 in Delhi are :—

O.Y.T.	..	24782
Special	..	15285
General	..	59981

(b) There is a general shortage of exchange equipment and underground cables in the country. Steps have already been taken to arrange for additional exchange capacity and underground cables for providing new telephone connections. It is proposed to provide about 77,000 new telephone connections in Delhi during the current Fifth Five Year Plan period.

Industries' Ministers Conference

***367. SHRI DEORAO PATIL :**

SHRI S.KUMAR AN:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) the decisions taken at the State Industries' Ministers Conference held in New Delhi in November, 1974; and

(b) the action taken by Government thereon ?

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T.A. PAI) : (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) The Conference of the State Ministers of Industry was held in New Delhi on November 6, 1974. It reviewed the trend in industrial production in 1973-74 and prospects for 1974-75 and discussed inter alia the performance of public sector including the role of State Industrial Development Corporations etc. Problems inhibiting industrial growth were also broadly identified and discussed. It was agreed that measures should be taken to increase production of priority industries and achieve a higher growth rate in the industrial sector, consistent with the over all socio-economic objectives. Government is seized of the various problems responsible for slow rate of growth in the industrial sector and is taking necessary steps to achieve a faster rate of growth.

निर्धारित अवधि में कार्य पूरा नहीं करने वाले औद्योगिक एकक

***368. श्री जगदीश प्रसाद माधुर :**

श्री सुब्रह्मण्यम् स्वामी :

सरदार कुमार संव० शर्मा :

श्री शोम प्रकाश त्यागी :

क्या उद्योग और नागरिक पुति मंत्री यह बताने को कृपा करेंगे कि :

(क) गत तीन वर्षों में प्रति वर्ष दिये गये ऐसे

औद्योगिक लाइसेंसों की संख्या कितनी है, जिनके सामने में लाइसेंसधारी निर्धारित अवधि में कार्य पूरा नहीं कर सके और परिणामस्वरूप दूसरों को भी वे लाइसेंस नहीं दिये जा सके; और क्या ऐसे लाइसेंसधारियों के विरुद्ध कोई कार्यवाही की गई; और

(ख) यदि हां, तो उसका ज्योरा क्या है ?

t[Industrial Units failing to utilise Industrial Licences

♦368. SHRI JAGDISH PRASAD MATHUR : SHRI SUBRAMNIAN SWAMY : SHRI S. C. ANGRE : SHRI O. P. TYAGI :

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) the number of industrial licences issued in each of the last three years where licensees could not finish the work within the stipulated time resulting in non-issuance of licences to oilier parties and whether any action was taken against such licence holders; and

(b) if so, the details in this regard ?

उद्योग और नागरिक पूर्ति मंत्रालय में राज्य मंत्री (श्री बी० पी० मौर्य) : (क) और (ख) आम तौर पर औद्योगिक लाइसेंस क्रियान्वित करने में करीब 3 वर्ष का समय लगता है। पिछले तीन वर्षों में जारी किए गए लाइसेंस क्रियान्वयन की विभिन्न स्थितियों में है। औद्योगिक लाइसेंस के कार्यान्वयन की प्रशासनिक मंत्रालयों और संबंधित तकनीकी प्राधिकरणों द्वारा बराबर समीक्षा की जाती है। जिन मामलों में औद्योगिक लाइसेंस के कार्यान्वयन में पर्याप्त प्रगति नहीं हो पाती वहाँ लाइसेंस का प्रतिसंहरण कर लिया जाता है अथवा व्यंगत (लैप्स) हो जाने दिया जाता है।

औद्योगिक लाइसेंसिंग पर विचार करते समय प्रशासनिक मंत्रालयों द्वारा केवल लाइसेंस प्राप्त क्षमता पर ही विचार नहीं किया जाता किन्तु उस क्षमता पर भी विचार किया जाता है। जिसके कार्यान्वित होने की संभावना होती है ताकि अपने लाइसेंस कार्यान्वित न करने वाली पार्टियों को अन्य पार्टियों को नुकसान पहुंचा कर पहले ही क्षमता इधिया लिया जाने का अवसर ही न मिले।

t[THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURY A) : (a) and (b) A period of about three years is generally taken to implement an industrial licence. The licences issued during the last three years are at

various stages of implementation. The implementation of industrial licences is constantly kept under review by the administrative Ministries and the concerned technical authorities. Where adequate progress in implementing an industrial licence is not made, action is taken to revoke the licence or to allow it to lapse.

While considering proposals for industrial licensing, the administrative Ministries consider not only the licensed capacity but also the capacity which is likely to materialise so that parties who are not likely to implement their licences are not allowed to pre-empt capacity to the detriment of others.

भूमिगत नागा राष्ट्रीय परिषद् पर प्रतिबंध

* 369. श्री भूपेन्द्र नारायण मंडल :

श्री राजनारायण :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने भूमिगत नागा राष्ट्रीय परिषद् पर प्रतिबंधों की अवधि बढ़ाई है; और

(ख) यदि हां, तो उसका ज्योरा क्या है ?

t[Restrictions on underground Nagas National Council

369. SHRI B.N. MANDAL : SHRI RAJNARAIN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have extended the Period of restrictions on the underground Nagas National Council; and

(b) if so, what are the details thereof ?]

गृह मंत्री (श्री के० बह्मनन्द रेड्डी) : (क) तथा (ख) केन्द्रीय सरकार ने 1 सितम्बर, 1974 को "नागा राष्ट्रीय परिषद्" और उस से सम्बद्ध अन्य संगठनों अर्थात् "नागालैण्ड की फीडल सरकार" "नागा आर्मी" "किम्हाप्पो" (अपर हाउस) "टाटर होहो" (प्रतिनिधियों की सभा) और "फीडल सुप्रीम कोर्ट" तथा उसके अधीन अन्य निकायों को गैर कानूनी घोषित करते हुए गैर-कानूनी गतिविधियों (निवारक) अधिनियम, 1967 के अन्वीन एक अधिसूचना जारी की थी। अधिसूचना इस तथ्य को ध्यान में रखते हुए जारी की गई थी कि उपरोक्त संगठन नागालैण्ड क्षेत्र में निरंतर पृथक्तावादी कार्य करते रहे थे और आग जनी, लूट, लोगों को तंग करने, जबरदस्ती भर्ती करने, धन व बाध्य सामग्री एकत्र करने, सुरक्षा बलों पर आक्रमण करने के

t[] English translation.

कार्यों में लगे हुए थे और अपने पृथक्तावादी उद्देश्य की प्राप्ति के लिए विदेशों से सहायता लेने की कोशिश कर रहे थे। यह अधिसूचना उपरोक्त अधिनियम की धारा 4 के अधीन अधिनियम के लिए न्यायाधिकरण को भेजी गई है और जब न्यायाधिकरण द्वारा इसकी पुष्टि कर दी जाएगी तो यह, अधिसूचना की तारीख से दो वर्ष के लिए लागू रहेगी।

[THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDI) : (a) and (b) On the 1st September, 1974 the Central Government issued a notification under the Unlawful Activities (Prevention) Act, 1967 declaring as unlawful the "Naga National Council" and other organisations associated with it, namely, the "Federal Government of Nagaland", "Naga Army", "Kimhao" (Upper House), "Tatar Hoho" (Assembly of Representatives) and "Federal Supreme Court" and other bodies under it. This notification was issued in view of the fact that the above mentioned associations had been persistently carrying on secessionist activities in Nagaland area and had been indulging in arson, looting, intimidation of the civil population, forcible recruitment, collection of funds and food stuffs, attacking security forces and seeking assistance from foreign countries for achieving their secessionist objective. This notification has been referred to a Tribunal for adjudication under section 4 of the above Act and when it is confirmed by the Tribunal it shall remain in force for two years from the date of the notification.]

Indo-Burma-Bangladesh Conference of Rebels

254. SHRI AWADHESHWAR PRASAD SINHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that rebel elements from Burma, Bangladesh and India are likely to meet in a conference in their hide-out in North East Burma to evolve a coordinated strategy for insurgency under a united command;

(b) if so, what are the details thereof; and

(c) what steps Government propose to take to check the moves of Indian rebels?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY) : (a)

[] English translation.

[^]Transferred from 22nd November, 1974.

and (b) Government have no definite information of any such meeting of rebel elements from Burma, Bangladesh and India in North-East Burma for co-ordinated insurgency.

(c) The Government of Assam, Manipur Meghalaya, Nagaland and Tripura, the Arunachal Pradesh and Mizoram Administrations and the security forces are maintaining utmost vigilance along the international border.

Shooting of Harijan Agricultural Labourer in Bath Village in Taran Taran, Punjab

*370. SHRI NIREN GHOSH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that three Harijan agricultural labourers were shot dead at Bath village in Taran Taran, near Amritsar on 12th September, 1974;

(b) if, so what are the details thereof; and

(c) what action Government have taken against the culprits and what steps Government have taken to give protection to such labourers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI OM MEHTA) : (a) to (c) According to information received from the Government of Punjab, there was a dispute over house property between one Piara Singh Mazhabi of village Bath and his cousin Gian Singh, and employee of the local Sarpanch, Shri Amarjeet Singh. It was alleged that on September 12, 1974 Shri Amarjeet Singh and some other person armed with rifle, gun, pistol, etc. came to the Mazhabi Bastee and started firing. Three persons died on the spot and 15-20 persons sustained injuries. One of the injured persons succumbed to his injuries while undergoing treatment in the hospital. A case u/s 302/148/ 149/201 I.P.C. and Sections 25/54/59, Arms Act was registered at P. S. Sadar, Taran Taran on September 12, 1974. All the accused persons have been arrested and charge-sheet has since been filed. A police force has been posted in the village to give protection to the Harijans.

Extension of the Unlawful Activities (Prevention) Act, 1967 in Nagaland

*371. SHRI MONORANJAN ROY : Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether the Central Government have recently received any communication from the

Nagland Government suggesting the extension of the Unlawful Activities (Prevention) Act, 1967 in that State; and

(b) if so, what action the Central Government have taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDI) : (a)

No, Sir.

(b) Does not arise.

Technology Plans of States

372. SHRI NABIN CHANDRA BURA-GOHAIN : SHRI K. B. CHETTRI : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) the names of state Governments which have submitted their science and technology plans to the Central Government;

(b) what is the total outlay of the plan submitted by the West Bengal Government for a period of five years in this regard; and

(c) what are the details thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY (SHRI T. A. PAI) : (a) The State Governments of Tamil Nadu, Uttar Pradesh, Bihar and West Bengal have submitted their Science and Technology Plans.

(b) In its Science and Technology Plan, the West Bengal Government have proposed a total outlay of Rs. 150 crores for the fifth plan period.

(c) An outlay of Rs. 80 crores has been envisaged, in the Science and Technology Plan for the West Bengal, for various research and development institutions under the Central Government, located in the State. A State Council for Science and Technological Planning has been proposed to be set up with an outlay of Rs. 10 crores. The balance Rs. 60 crores pertains to a large number of proposals for which details are still being worked out by the State Planning Board.

Transfer of Provident Fund Account of D.M.C. Employees

259. SHRI INDRADEEP SINHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Provident Fund of about 35,000 employees of the Delhi

Transferred from the 22nd November, 1974.

Municipal Corporation has not been transferred to their respective accounts for the last six months ;

(b) whether Government have conducted any enquiry into the matter; and

(c) if so, the findings thereof and the action being taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI OM MEHTA) : (a) to (c) The Municipal Corporation of Delhi has stated that the Corporation has not transferred the amount deducted from the salaries of about 35,000 employees on account of the Provident Fund Contribution to their respective accounts for the last six months because of their difficult ways and means position. No enquiry has been conducted into the matter by the Government but the Delhi Administration has asked the Corporation to take immediate steps to transfer the credit to the respective account of the employees.

Rammam Hydro Electric Scheme

373. DR. R.K. CHAKRABARTI : SHRI K.B. CHETTRI : SHRI NABIN CHANDRA BURA-GOHAIN:

Will the Minister of PLANNING be pleased to state ;

(a) whether it is a fact that the Rammam Hydro Electric Scheme—Stage II has not yet been cleared by the Planning Commission; and

(b) if so, the reason therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir

(b) The project report for the scheme received from the West Bengal Government is under technical examination by the Central Water and Power Commission of the Ministry of Energy.

Import of Films by Film Finance Corporation

374. SHRI L. MAHAPATRO : SHRI YOGENDRA SHARMA :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the Film Finance Corporation has started importing films;

(b) if so, what are the details thereof;

(c) whether the Corporation has decided to entrust the distribution of these films to the distributions offices of American film producers in India; and

(d) if so, the details thereof and reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL) : (a) Yes, Sir.

(b) So far, the Film Finance Corporation has contracted for ten films—four from Canada, one from France, one from Bulgaria and four from U.K.

(c) The question of utilising the expertise of the established distributors of foreign films is under consideration.

(d) Does not arise.

Nellithurai Hydro Electric Project

*375. SHRI S. KUMARAN : Will the Minister of ENERGY be pleased to state :

(a) whether the Nellithurai hydro-electric project in Tamil Nadu has been cleared by the Central Government;

(b) whether it is a fact that the Kerala Government have protested against the implementation of the scheme, pending the settlement of the Cauvery dispute; and

(c) if the reply to parts (a) and (b) above be in the affirmative, the details thereof and reasons for sanctioning the project in Tamil Nadu?

THE MINISTER OF ENERGY (SHRI K. C. PANT) : (a) Although the Planning Commission had cleared the project, the Central Electricity Authority has not yet accorded approval to it.

(b) Yes, Sir.

(c) The Nellithurai Hydro Electric Project, as proposed by Tamil Nadu, envisages utilisation of the tail race releases below the Pillur Dam on River Bhawani (a tributary of Cauvery) for power generation. Kerala contends that since the project is located in the Cauvery Basin, it should not be sanctioned without their prior concurrence. The contention of Kerala is under examination.

376 [Transferred to the 3rd December, 1974.]

Demand for better Service Conditions for P. and T. Employees

377. SHRI SANAT KUMAR RAHA : Will the Minister of COMMUNICATIONS

be pleased to state :

(a) whether Government have recently received a memorandum from the Postal Employees Association regarding (i) improved service conditions; (ii) limiting over time allowance to minimum scale; (iii) providing sufficient hands to handle increased work-load and (iv) higher hourly overtime rate; and

(b) if so, what action Government have taken thereon?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA): (a) and (b) No such memorandum appears to have been received so far.

Arrest of Pakistani spies and saboteurs

*378. SHRI O. P. TYAGI: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Pakistani spies and saboteurs who are arrested in Jammu and Kashmir during the last 22 months;

(b) the number of such Pakistani spies and saboteurs who are repatriated to Pakistan during the above period; and

(c) the steps Government have taken to check such activities ?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY) : (a) and (b) According to the information received from the Government of Jammu and Kashmir, during the period from 1.1.1973 to 31.10.1974, 68 suspected Pak spies/saboteurs were arrested. Out of these, 10 were Pakistan nationals. None of them has been repatriated to Pakistan.

(c) Government is exercising necessary vigilance in this regard.

Official and Political links of Smugglers arrested under MISA

379. SHRI K.P.SINGH DEO :

SHRI LOKANATH MISRA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any action has been initiated following the arrest of sum noted smugglers under MISA. to find out their official and political links ; and

(b) if so, what are the results thereof?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY) : (a) and (b) Specific cases in which some of the detained smugglers are involved are under enquiry by the relevant departmental agencies. Arrange-

ments have also been made for examining detained smugglers regarding their activities. These enquiries are in progress.

tAgro-based Industries in rural areas

*28 SHRI DEBARMAN: SHRI BHOLA PRASAD: SHRI YOGENDRA SHARMA:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether Government propose to establish a network of agro-based industries in rural areas;

(b) if so, the salient features and objectives thereof; and

(c) the steps being taken so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA) : (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Government on their own do not propose to establish a net work of agro-based industries in rural areas. However, under the Centrally sponsored scheme of Rural Industries Project Programme, 54 rural industries projects have been set up at various districts upto the end of Fourth Five Year Plan period. These projects have been set up with the main objective of substantially enlarging non-farm employment opportunities in rural areas through intensive development of small scale industries. The industries set up under this programme cover among others agro-based industries.

57 rural industries projects have been slated for implementation in the Fifth Five Year Plan period. Preparatory work in respect of these projects such as employment of full complement of staff, training of RIP personnel, conducting of techno-economic surveys in order to draw detailed development plans has already

been taken in all the projects. The projects already taken up in the various districts up to the end of Fourth Five Year Plan period will also continue to get financial assistance from the Central Government during the Fifth Five Year plan period.

Functional Division of Posts and Telegraphs Department

380. SHRI G. LAKSHMANAN: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that additional expenditure was incurred on the functional division at circle level into Telecom, and Postal Wings of the Posts and Telegraphs Department;

(b) if so, the details thereof showing (i) the additional posts of officers and upgradation of the posts of officers for each circle (ii) the cost of additional accommodation taken on rent (iii) the cost of furniture and on such other items; and

(c) what are the benefits to be derived from the functional division?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA): (a) Yes, Sir.

(b) (i) No additional post has been created. The details of post upgraded/abolished are given in Statement. I. The expenditure is about Rs. 65,000/- per annum on upgradation/special pays. This has been off-set by a saving of about Rs. 1,34,000/- per annum by abolition of certain posts shown in the statement-I.

(ii) Nil.

(iii) About Rs. 57,000/- as per statement-II.

(c) The reorganisation is expected to provide greater attention to the services from Heads of Circles specialised in the respective fields and also enable more effective and co-ordinated execution of development programmes in the Fifth Five Year Plan.

Statement I

Sl. No.	Particulars of posts created/upgraded and special pay allowed	No.	Monthly expenditure/savings
			Rs.
<i>A. Statement showing expenditure on account of creation/upgradation of posts etc. in connection with functional of P & T Circles</i>			
1.	Posts created	—	—
2.	Posts Upgraded :		
	(i) Post of Deputy Director Postal (in time scale of pay) in J & K Circle		

tTransferred from the 20th November, 1974

Sl. No.	Particulars of posts created/upgraded and special pay allowed	No.	Monthly expenditure/savings Rs.
	upgraded to that of Director Postal Services in the Jr. Administrative Grade to function as Postmaster-General. (Rs. 1858-1433=Rs. 425)	1	425
	(ii) Posts of Head Assistant (Non-gazetted) upgraded to Office Supdt. (non-gazetted) for 15 Telecom. Circles) (Rs. 998—809=Rs. 189)	15	2835
3.	Special pay allowed :		
	(i) Special pay of Rs. 200/- p. m. allowed to six Telecom. Officers in Junior Administrative Grade to function as General Manager Telecom. Circles and to one Postal Officer in Junior Administrative Grade to function as Postmaster General.	1	1400
	(ii) Special pay to officials for functioning as Cashiers in Telecom. Circles. (@ Rs. 50/- p. m.)	15	750
	Total expenditure		5410 p. m.
	<i>i. e.</i> Rs. 64920/- per annum or say Rs. 65000/- per annum		
	B. Savings due to abolition of posts:		
	(i) 2 posts of Divisional Engineers, Telegraph (Rs. 1595 × 2 = 3190)		3190
	(ii) 7 posts of Assistant Engineers (Rs. 1133 × 7 = 7931)		7931
	Total :		11121 p. m.
	<i>i. e.</i> 1,33,452 per annum.		
	or say Rs. 1,34,000 per annum.		

Statement II

Statement showing initial non-recurring expenditure incurred in connection with functional reorganisation of P & T Circles on account of cost of furniture and other items.

Sl. No.	Name of Unit	Furniture	Other items	Total
		Rs.	Rs.	Rs.
1.	Tamil Nadu Telecom. Circle.	8915	Bldg. work 15500	41,415
			Air Conditioning 17000	
			32500	
2.	Punjab Telecom. Circle	2342	Bldg work.	4398
3.	Karnataka Telecom. Circle.	3320	—	3320
4.	Expenditure incurred on sign boards, rubber stamps and other petty items by newly created Circles @ about Rs. 500/- at each Circle Headquarter.		7500	7500
	(Rs. 500 × 15 = 7500)			
	Total	14577	42056	56633
			say Rs.	57,000/-

Installed Capacity of Tarapur and Dhuvaran Plants

684. SHRI IBRAHIM KALANIYA : Will the Minister of ENERGY be pleased to state :

(a) the installed capacity of the Tarapur and Dhuvaran plants;

(b) the power generated on an average during the last year and from April to October, 1974;

(c) how much loss of energy sustained due to technical fault and how many times it remained closed during the above period; and

(d) what actions are proposed to rectify the technical fault?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD) : (a) The installed capacity of Tarapur power station is 420 MW and that of Dhuvaran Thermal Power Station is 534 MW.

(b) Average monthly generation (million kwh)

Tarapur Dhuvaran

(i) April, 1973 to March, 1974 159.06 229.60

(ii) April, 1974 to October, 1974 99.00 250.10

(c) A statement showing the number of times the various generating units at Tarapur & Dhuvaran Power Stations remained closed from the period from April, 1973 to October, 1974 due to forced outages is enclosed.

(d) Through better maintenance and better training of the operating personnel plant availability will improve. Efforts are being made to have necessary stocks of spare parts for replacement of worn out parts quickly and reduce the time for plant outages.

Statement

Name of the Station	Capacity MW	No. of times closed due to forced outage	No. of hours of outage	Approximate loss of energy in million units
Tarapur				
Unit No. 1	210	20	998	209.67
Unit No. 2	210	12	1263	265.23
Dhuvaran				
Unit No. 1	63.5	4	120	7.62
Unit No. 2	63.5	2	91	5.8
Unit No. 3	63.5	3	79	5.00
Unit No. 4	63.5	3	178	11.3
Unit No. 5	140	4	32	4.48
Unit No. 6	140	4	262	36.68

Promotion of L.D.C. and U.D.C. Under Zonal Scheme

685. DR. RAMKRIPAL SINHA: Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that certain LDCs promoted as UDCs in 1970 under Zonal Scheme introduced in November, 1969, in their own Ministries were later transferred to other pool Ministries constituted under the above scheme;

(b) if so, whether their date of promotion in parent Ministry was affected on transfer,

resulting certain junior LDCs becoming senior to them;

(c) if so, what action has been taken to remove the anomaly in their seniority; and

(d) if the reply to part (c) above be in the negative, what action Government propose to take to correct the date of their promotion as UDC?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA): (a) to (d) Under the zoning scaerat

introduced in November, 1969, only Lower I Division Clerks within the prescribed zone who could not be promoted in their own cadres for want of long term vacancies in the U. D. Grade, were nominated to other cadres for appointment as Upper Division Clerks against long-term vacancies. Accordingly, some L. D. Cs. who were officiating as U.D.Cs. against short-term vacancies in their own cadres, were also nominated to other cadres for promotion to U.D. Grade against long term vacancies. The seniority of such L.D.Cs. in the U.D. Grade in the recipient cadres is fixed in accordance with the provisions of the Central Secretariat Clerical Service (Seniority of Transferred Officers) Regulations, 1963, below all temporary officers already officiating as U.D.Cs. in those cadres against long-term vacancies. As seniority in the U.D. Grade is not regulated on the basis of seniority in the L. D. Grade but with reference to the length of approved service the U.D. Grade i.e. service rendered after promotion against regular or long-term vacancies only, and officiating service in the grade against short-term vacancies is not taken into account for the purpose, there is no anomaly in the above method of regulation of seniority provided in the Regulations.

Prices of Tyres and Tubes before and after decontrol

686. SHRI IBRAHIM KALANIYA: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) the prices of tyres and tubes of sizes from 8.25-20 and above before and after de-control;

(b) the production figures of these commodities before and after de-control;

(c) whether any complaints about the black marketing in these commodities after their de-control has been received; and

(d) if so, what steps Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA) : (a) and (b) A statement is attached. [See Appendix XC, Annexure No. 41]

(c) There has been a shortfall in the production of tyres and tubes due to power cut and inadequate availability of raw materials etc. As a result of this, there is a

continuing shortage of certain categories of tyres and occasional complaints alleging sale of tyres at premium are still being received.

(d) Automobile tyres and tubes have been declared as essential commodities under the Essential Commodities Act. The dealers, if found involved in black marketing, can be dealt with according to the provisions of the Essential Commodities Act.

687. [Transferred to the 4th December, 1974]

Recovery of Stolen Antiques

688. SHRI J. S. ANAND : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that about 107 stolen antiques were recovered in Delhi from 20th August to 5th September, 1974.

(b) if so, what are the details thereof; and

(c) what action Government have taken against the persons concerned?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) No, Sir. Only 4 antiques were recovered between 10th August and 5th September, 1974.

(b) An antique of Surya Bhagwan (8th Century) was seized in Delhi on 22. 8. 1974. One person was arrested. At his instance two more antiques, one showing seven matrikas with Vina Dhara Shiva on the extreme right on the pannel (10th Century) and another of a fragment of Vishnu (8/9th Century) were recovered from village Asrabe Kalan, PS. Pura-Mukti; Distt., Allahabad, by Delhi Police. All the above three antiques were stolen from village Baryana District, Allahabad.

A fourth antique, (an idol of Shri Paras Nath) was stolen from Jain Mandir, New Delhi which has since been recovered. Two persons were arrested in this case, one of whom was subsequently discharged by the Court.

(c) Cases FIR No. 748 dated 22. 8. 74 u/s 411 IPC PS Paharganj and FIR No. 514 dated 4.9.74 u/s 380 IPC PS Mandir Marg were registered and the cases against the two persons are pending trial in the Court.

Hydel Projects in Punjab

689. SHRI J. S. ANAND : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the Punjab Government is opposed to the Central Government's suggestion to the effect that the four hydel projects in Punjab be executed jointly: and

(b) if so, what is the Central Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDHESHWAR PRASAD): (a) and (b) The Punjab Government have submitted project reports in respect of the following four hydro-electric projects to the Government of India :

1. ShananExt. Project.	50 MW
2. Anandpur Sahib Project	110 MW
3. Mukerian Hydro Electric Project	62 MW
4. UBDC Stage II	45 MW

These projects are under examination.

Employees of GPO Calcutta

690. SHRI SANAT KUMAR RAHA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of employees who worked in Calcutta General Post Office in 1969 and in 1974; and

(b) the number of class III and class IV employees working at present in that office?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA) : (a) The number of employees in class I and Class IV on 31st March 1969 was 1820 and on 31st March, 1974 it was 1705.

(b) The number of employees at present as on 22-11-1974 in Class III is 1236 and in Class IV it is 367 making a total of 1603.

Revenue from Calcutta G.P.O.

691. SHRI SANAT KUMAR RAHA : Will the Minister of COMMUNICATIONS be pleased to state the revenue earned from Calcutta General Post Office in 1969-70 and 1973-74?

THE MINISTER OF COMMUNICATIONS (DR SHANKER DAYAL SHARMA): Revenues earned by individual Post Office are not worked out in PT Department,

The revenue of Post Offices comprises (i) Sale of Stamps—Ordinary as well as Service, (ii) Postage realised in cash, (iii) Commission on money orders, postal orders etc. (iv) Commission for collection of BRL fees and doing Savings Bank & Savings Certificates work and (v) Misc. receipts.

The amount collected through Calcutta G.P.O. and its sub offices in respect of Ordinary Stamps, Postage in cash, Money Orders & L.P. Os. Commission & Misc. receipts is Rs. 5,09,71,907.50. in 1969-70 and Rs. 5,24,42,436.36 in 1973-74.

Rural Development Scheme for 1975-76 by West Bengal Government

692. SHRI SANAT KUMAR RAHA : Will the Minister of PLANNING be pleased to state :

(a) whether the West Bengal Government have submitted any rural development scheme for 1975-76 to the Planning Commission; and

(b) if so, whether any Central assistance is likely to be given to the State Government for the implementation of the scheme for rural areas in that State?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA) : (a) The Government of West Bengal have not so far submitted their Draft proposals for the State Annual Plan 1975-76 for the consideration of the Planning Commission.

(b) The Central assistance is given to the State Governments as block loans and block grants and not for any individual scheme.

Unauthorised expansion by - M/s Hindustan Lever Ltd.

693. SHRI S. ANAND: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that Hindustan Lever has expanded its installed capacity without Government's permission;

(b) if so, the details thereof; and

what action Government propose to take in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA) : (a) to (c) M/s. Hindustan Lever Ltd., have not

exceeded their licensed capacity in respect of infant milk food and milk powder. As regards other items manufactured by the company, information is being collected and will be laid on the Table of the House.

Control on Sale and Distribution of Commercial Vehicles

694. SHRI YOGENDRA SHARMA : Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether Government have decided to impose control on sale and distribution of commercial vehicles; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE) : (a) and (b) Government have issued an order on the 11th January, 1974, called the Commercial Vehicles (Restriction on Resale) Order, 1974 under which no person is allowed to re-sell a commercial vehicle within a period of two years from the date of its original purchase.

Unauthorised Production

695. SHRI J. S. ANAND : Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the unrecorded industrial production in the country is over and above 25 per cent of the recorded production; and

(b) if so, the details thereof and the measures being taken to check this?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA) : (a) and (b) Production in the cottage and household sectors is generally unrecorded, and it is not possible to make precise estimate of the amount of such production. So far as production subject to Central or State excise is concerned, it is the firm policy of the Government to enforce a strict vigilance through inspection procedures, and any violations in this respect are punishable by law.

696". [Transferred to the 10th December, 1974]

'अपना टेलीफोन लगवाइये' योजना के अन्तर्गत टेलीफोन

697. श्री सवाई सिंह सिलोदिया : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) 'अपना टेलीफोन लगवाइये' योजना कितने वर्षों से चालू है ;

(ख) इस योजना के अन्तर्गत अभी तक कितने व्यक्तियों को टेलीफोन की सुविधा दी जा चुकी है ;

(ग) 31 अगस्त, 1974 को उक्त योजना के अर्धीन कितने व्यक्ति प्रतीक्षा सूची में थे ; और

(घ) इन व्यक्तियों को टेलीफोन की सुविधा उपलब्ध न कराने के क्या कारण हैं ?

t[Telephones under "Own your Telephone" Scheme

697. SHRI SAWAJSINGH SISODIA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) since when the scheme "own your telephone" has been in vogue;

(b) the number of persons who have so far been given the telephone facility under the said scheme;

(c) the number of persons who are on the waiting list under the scheme as on 31st August 1974; and

(d) what are the reasons for not extending the telephone facility to these persons ?]

संचार मंत्री (डा० शंकर दयाल शर्मा) : (क) दिसम्बर, 1949 से ।

(ख) 2,83,172

(ग) तारीख 31-3-1974 को 1,64,665 व्यक्तियों के नाम प्रतीक्षा सूची में थे । तारीख 31-8-1974 को यह संख्या क्या थी यह अभी निकाली नहीं गई है ।

(घ) देश में एक्सचेंज उपकरण और भूमिगत केबलों की आम कमी है । उपलब्ध सीमित साधनों से यथासंभव अधिक से अधिक नये टेलीफोन कनेक्शन देने के लिए अतिरिक्त एक्सचेंज क्षमता तथा भूमिगत केबलों की आवश्यकता करने के लिए भरसक प्रयत्न किए जा रहे हैं ।

t[THE MINISTER OF COMMUNICATIONS (Dr. SHANKER DAYAL SHARMA)

(a) Since December, 1949.

(b) 2,83,172.

(c) 1,64,665 as on 31-3-1974; the number as on 31-8-1974 is not yet compiled.

(d) There is a general shortage of exchange equipment and underground cables in the country. Within the available limited resources every effort is being made to arrange for additional exchange capacity and underground cables for providing new telephone connections to the maximum possible extent.]

चलचित्र उद्योग पर तस्करी की गिरफ्तारी का प्रभाव

698. श्री प्रकाशवीर शास्त्री :

श्री बी० पी० नागराज मूर्ति :

श्री बी० रघुपा :

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में हाल ही में मुद्दा तस्करी की गिरफ्तारी का चलचित्र उद्योग पर नकारात्मक प्रभाव पड़ा है ;

(ख) क्या चलचित्र निर्माताओं में से कुछ के लिए तस्करी द्वारा धन की व्यवस्था की जा रही थी ; और

(ग) यदि हाँ, तो इस संबंध में क्या कार्यवाही की जा रही है ?

Effect of Smugglers' arrest on Film Industry

698. SHRI PRAKASH VIR SHASTRI :
SHRIB.P. NAGARAJAMURTHY :
SHRI B. RACHAIAH :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the film industry has been adversely affected by the recent arrests of top smugglers in the country;

(b) whether some of the film producers are being financed by the smugglers ; and

(c) if so, what action is being taken in the matter ?

सूचना और प्रसारण मन्त्रालय में उप-मन्त्री श्री धर्मवीर सिंह) : सरकार का यह विश्वास है कि तस्करी के विरुद्ध हाल ही में जो कदम लिये गये हैं उनका फिल्म उद्योग सहित सभी आर्थिक क्षेत्रों पर लाभकारी प्रभाव पड़ेगा ।

(ख) सरकार को इस बारे में कोई जानकारी नहीं है
(ग) प्रश्न नहीं उत्पन्न ।

[THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR

SINHA) ; (a) Government believes that recent measures taken against smugglers will have a beneficial effect on all sectors of economy, including the film industry.

(b) Government have no information in this regard.

(c) Does not arise.]

Corruption Charges Against a L. D. C. of the Ministry of Information and Broadcasting

699. SHRI P. K. KUNJACHEN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the CBI has investigated the corruption charges against a L. D. C. in the Ministry of Information and Broadcasting who is reported to have earned lakhs of rupees;

(b) if so, what are the details thereof ; and

(c) what action Government have taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) to (c) One case relating to Shri R. K. Puri, Clerk of the Publications Division is at present under investigation of the C. B. I.

Film Trade with Bangla Desh

700. SHRI NIREN GHOSH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that Government have refused to give special preference to Bengali films in the film trade with Bangladesh; and

(b) if so, what are the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) No, Sir. The Trade Agreement between India and Bangladesh provides for import/ export of films to the extent of Rs. 10 lakhs each way, which includes Bengali films as well.

(b) Does not arise.

Notice for Termination of Services of Hindustan Times Editor

701. SHRI KRISHAN KANT :
SHRI PRAKASH VJR SHASTRI :
SHRI RABI RAY :
SHRI LOKANATH MISRA :
SHRI K. P. SINGH DEO :

SHRI KALI MUKHERJEE :

SHRI A. G. KULKARNI :

SHRI GURMUKH SINGH MUSA-

FIR : SHRI J. S. TILAK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government are aware that the management of the Hindustan Times is reported to have given notice to their Editor terminating his services;

(b) whether Government have received a communication from the Journalists' Association in this regard; and

(c) If so, what is Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) Government has seen Press reports to this effect.

(b) No, sir.

(c) Government have always held that editors and working Journalists should work in circumstances and environment consistent with fundamental rights of freedom of expression. The working Journalists (Conditions of Service) Act 1955, and the other Labour laws like the Industrial Employment, Standing Orders Act 1946, The Employees Provident Fund Act 1952, and the Industries Dispute Act 1956 are applicable to service matters between a working Journalist and his employer.

Recommendation of Fuel Policy Committee

702. SHRI GANESH LAL MALI : Will the Minister of ENERGY be pleased to state the main recommendations of the Fuel Policy Committee ?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD) : A list of important recommendations is attached. [See Appendix XC, Annexure No. 42]

छोटे समाचारपत्रों का बन्द होना

703. श्री श्रीधर प्रकाश त्यागी : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अखबारी कागज की कमी के कारण आर्थिक दृष्टि से कमजोर छोटे समाचार-

पत्रों का प्रकाशन बन्द होने जा रहा है और अन्य महत्वपूर्ण प्रकाशन प्रायः बन्द हो गए हैं ; और

(ख) यदि हाँ, तो उनकी समस्या को सुलझाने के लिए सरकार क्या कदम उठाने का विचार रखती है ?

t[Closing of small newspapers

703. SHRI O. P. TYAGI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that a large number of financially unsound small newspapers are on the verge of closing down their publications and other important publications have almost come to a stop owing to the scarcity of newsprint; and

(b) if so, what steps Government propose to take to solve their problem ?]

सूचना और प्रसारण मंत्रालय में उपमन्त्री (श्री धर्मवीर सिंह) : (क) जी नहीं। उपलब्ध सूचना के अनुसार, कोई समाचार-पत्र अखबारी कागज की कमी के कारण बन्द नहीं हुआ है।

(ख) प्रश्न नहीं उठता।

tTHE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) No, Sir. According to the information available, no newspaper has been closed due to scarcity of newsprint, (b) Does not arise.]

Nationalisation of printing paper industry

704. SHRI O.P. TYAGI : Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether Government's attention has been drawn to a news item which has appeared in the 'Times of India' New Delhi of 11th October, 1974, wherein the President of the Indian Federation of Working Journalists is reported to have urged Government to nationalise the printing paper industry; and

(b) if so, what is the Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B.P. MAURYA) : (a) Yes, Sir.

(b) Government are not contemplating the nationalisation of the printing paper industry.

t [] English translation.

केन्द्रीय सड़क अनुसंधान संस्थान

705. श्री राजनारायण : क्या विज्ञान और प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सड़क अनुसंधान संस्थान ने सड़कों की निर्माण लागत में कटौती करने के लिए तकनीकी सहायता देने और उसका विस्तार करने की कोई योजना तैयार की है ;

(ख) यदि हाँ, तो इस योजना को कब तक लागू किए जाने की संभावना है ; और

(ग) इस पर कुल कितना व्यय होने की संभावना है ?

†[Central Road Research Institute

705. SHRI RAJNARAIN : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Central Road Research Institute has formulated any scheme to provide and extend technical assistance to cut down construction cost of roads;

(b) if so, by when this scheme is likely to be implemented; and

(c) the total expenditure likely to be incurred thereon ?]

विज्ञान और प्रौद्योगिकी मंत्री (श्री टी० ए० पै०) :

(क) केन्द्रीय सड़क अनुसंधान संस्थान ने सड़क बनाने के व्यय में कमी करने के लिए कई नई तकनीकों का विकास किया है।

(ख) और (ग) केन्द्रीय और राज्य के जन सुविधा विभाग (पी० डब्ल्यू० डी०), सोमा सड़क संगठन नगर निगमों आदि से इन तकनीकों को अपनाने के लिए इनके बारे में जानकारी प्रसारित कर दी है। व्यय का अनुमान या वचत प्रयोग की गई तकनीक और वहाँ का परिस्थिति पर निर्भर करता है।

†[THE MINISTER OF SCIENCE AND TECHNOLOGY (SHRI T. A. PAI) : (a) The Central Road Research Institute has developed several technique^ to cut down construction cost of roads.

(b) and (c) Information about these techniques has been disseminated to the Central and State P.W.Ds. Border Roads Organisation, Municipal Corporations etc. for adoption and the estimate of expenditure or savings depends on the techniques used and other local conditions.]

विज्ञान और प्रौद्योगिकी में अनुसंधान

706. श्री राजनारायण : क्या विज्ञान और प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि :

(क) विज्ञान और प्रौद्योगिकी के क्षेत्र में अनुसंधान और विकास कार्य में इन समय कुल कितनी प्रयोगशालाएं लगी हैं ;

(ख) क्या ये प्रयोगशालाएं अपने उत्पादों के बिक्रय में स्वयं अपना खर्चा चला लेती हैं ; और

(ग) यदि नहीं, तो क्या सरकार ने उन्हें आत्म-निर्भर बनाने के लिए कोई प्रयत्न किए हैं ?

†[Research in Science and Technology 706. SHRI RAJNARAIN : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) the total number of laboratories which are presently engaged in research and development in the field of science and technology;

(b) whether these laboratories meet their expenditure themselves by saU of their products; and

(c) if not, whether Government have made any efforts to make them self-reliant ?]

विज्ञान और प्रौद्योगिकी मंत्री (श्री टी० ए० पै०) :

(क) से (ग) वैज्ञानिक एवं औद्योगिक अनुसंधान परिषद् द्वारा तीस राष्ट्रीय प्रयोगशालाओं की स्थापना की गई इसके अतिरिक्त ग्यारह सहायक अनुसंधान संस्थाओं को वैज्ञानिक एवं औद्योगिक अनुसंधान परिषद् तथा उद्योग सहायता प्रदान करते हैं। वैज्ञानिक और औद्योगिक अनुसंधान परिषद् सोसायटी रजिस्ट्रेशन एक्ट (संस्था पंजीकरण अधिनियम) के अन्तर्गत एक पंजीकृत संस्था है। अतः यह कोई व्यवसायी उत्पादन एकाग की स्थापना नहीं कर सकती और लाभ नहीं कमा सकती। अनुसंधान और विकास की गतिविधियों द्वारा निकाले गये उत्पादों की बिक्री, रॉयल्टी, प्रिमिया, तकनीकी परामर्श शुल्क, आदि के द्वारा जो कुछ भी आमदनी सी०एस०आई०आर० को होती है, वह अनुसंधान और विकास के मुख्य कार्यों में आकस्मिक है। भारत सरकार उसी बात को ध्यान में रख कर वार्षिक अनुदान प्राप्त करती है।

†[THE MINISTER OF SCIENCE AND TECHNOLOGY (SHRI T. A. PAD : (a) to (c) Thirty (30; national laboratories have been set up by the C.S.I.R. In addition 11 Cooperative Research Associations are supported by CSIR and industry.

CSIR is a registered society under the Societies Registration Act. It therefore cannot

set up commercial production Units and earn profits. Whatever income is earned by the CSIR by way of sale of products generated by research and development activities, royalty, premia, technical consultancy fee, etc. are incidental to its main tasks of R&D and are taken into account while giving annual grants to the CSIR by the Government of India.]

Commercial service at Calicut station of AIR

707. SHRI B. V. ABDULLA KOYA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there is any proposal under Government's consideration to introduce commercial services over the Calicut station of the All India Radio in the near future; and

(b) if so, what are the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) and (b) Yes, sir. Government have approved the proposal to extend Commercial service to Calicut station of A. I. R. and it is expected to be introduced on completion of Permanent Studies there in 1975-76.

Development of Agricultural marketing in the North Eastern region

708. SHRI SHYAMLAL GUPTA : Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether the National Agricultural Co-operative Marketing Federation has made any fact-finding study on the development of agricultural marketing in the North-Eastern region of the country;

(b) if so, what are the details thereof; and

(c) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE) : (a) to (c) The National Agricultural Co-operative Marketing Federation has not conducted any fact-finding study on the development of agricultural marketing in the North-Eastern region. However, it has a proposal for expanding its activities in the North-Eastern region of the country. The Federation is also examining the possibilities of setting up a fruit processing unit in this region, for which it had commissioned a consultancy firm to undertake a feasibility study.

Air Pollution in Kanpur

709. SHRI SHYAMLAL GUPTA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether it is a fact that according to the report submitted by the National Environmental Engineering Research Institute, Nagpur that the air in Kanpur is polluted by the industrial gas and that the Institute has suggested a legislation to check such pollution; and

(b) if so, what action Government have taken in this regard?

THE MINISTER OF SCIENCE AND TECHNOLOGY (SHRI T. A. PAI) : (a) and (b) The National Environmental Engineering Research Institute (NEERI), Nagpur has conducted only a preliminary survey on air pollution in Kanpur. No report has been submitted by the Institute.

Promotion of Lower Division Clerks

710. SHRI B. P. NAGARAJA MURTHY; SHRI B. RACHAIAH : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that a Lower Division Clerk is eligible for promotion as U. D. C. and Assistant, and is entitled for further promotion according to the seniority list;

(b) whether it is a fact that the above rule is also applicable in respect of class IV employees with High School, Intermediate or graduate academic qualifications without appearing in the examination and according to the seniority in service; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA) : (a) Under the Central Secretariat Clerical Service Rules, 1962 and Central Secretariat Service Rules, 1962 a certain percentage of post in the grades of Upper Division Clerk and Assistant are to be filled by promotion on the basis of seniority subject to fitness from the grades of L. D. C. and U. D. C. respectively. (b) Under the Central Secretariat Service Rules, 1962, Assistants are eligible for promotion to the grade of Section Officer on the basis of seniority subject to fitness.

(b) No, sir. Such of the class IV staff as have passed the Matriculation or equivalent examination, have rendered a minimum service of 5 years in the class IV posts and have not completed the age of 45 years are, however, eligible for appointment against 10% of vacancies in the Lower Division Grade on the basis of their success in the Central Secretariat Clerical Service Lower Division Grade (for Class IV staff) Examination.

(c) The system of promotion by seniority does not apply to promotions from Class IV posts to Class III posts as the nature of duties of the posts in the two classes is entirely different and the Class III posts are not in the line of promotion from the Class IV posts. It is, therefore, necessary to judge the suitability of the Class IV employees for Class III posts through a test.

Setting up of Cooperative Federation for Tribal People

711. SHRI B. P. NAGARAJAMURTHY :
SHRI B. RACHAIAH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal under Government's consideration to set up a co-operative federation at the project level to meet various needs of this tribal people in respect of credit, marketing and consumption;

(b) whether Government propose to link the same with the tribal development project to be implemented under the aegis of the Central Tribal Development Agency; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) A Study Team on Cooperative structure in Tribal Development projects (Bawa Committee) appointed by the Government of India, Ministry of Agriculture, recommended establishment of large sized multi-purpose societies for Singhbhum (Bihar), Ganjam & Koraput (Orissa) and a Tribal Development Cooperative Federation for Bastar District in Madhya Pradesh. These recommendations have been forwarded to the concerned State Governments for implementation.

(b) and (c) There is no proposal to set up a Central Tribal Development Agency.

Allegations against Chief Minister of Karnataka

712. SHRI MAHAVIR TYAGI :
SHRI VEERENDRA PATIL :

Will the PRIME MINISTER be pleased to state :

(a) whether the Prime Minister and the Minister of Home Affairs have received any allegations against the Chief Minister of Karnataka; and

(b) if so, what action Government have taken thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA) : (a) Yes, Sir.

(b) The matter is being processed in accordance with the settled procedure in this regard.

Broadcast of talk of Dr. K. N. Raj on All India Radio

713. SHRI JAGBIR SINGH :
SHRI S.G. SARDESAI :
DR. Z. A. AHMAD :
SHRI B.D. BARMAN :
SHRI HIMAT SINGH :
SHRI S. KUMARAN :
SHRI INDRADEEP SINGH :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that some portion of a talk recently given by Dr. K. N. Raj on the All India Radio was omitted;

(b) if so, whether Dr. Raj has protested to Government against the omission;

(c) what are the reasons for such omission?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) Yes, Sir; two sentences from Dr. Raj's observations in a radio discussion on "Tackling Inflation" broadcast on June 23, 1974, were omitted.

(b) Yes, Sir.

(c) Editorially it was felt that these two sentences were irrelevant to the subject under discussion.

Export of small scale industries products

714. SHRI LOKANATH MISRA :
SHRI K. P. SINGH DEO :

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether the Standing Committee of the Small Scale Industries Board has recommended that the limit of Rs. 25 lakhs stipulated for export consortia of small scale industries products may be scaled down; and

(b) if so, what are the other suggestions of the Standing Committee and the decision taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA) : (a) and (b) The Standing Committee of the Small Scale Industries Board at its 11th meeting held on the 18th September, 1974 discussed among other things, the stipulation that in respect of consortia to be registered as export houses the value of export of its member units in respect of specified products should not be less than Rs. 25 lakhs in the prescribed base year. The matter has been referred to a Sub-committee which has since submitted its report to the Standing Committee. The recommendations of the Subcommittee be considered by the Standing Committee at its next meeting.

Other recommendations of the Standing Committee of the Small Scale Industries Board relate to constitution of a Sub-committee on export incentives for small industries, circulation of a copy of the export assistance scheme formulated by the State Trading Corporation of India, the need for greater coordination between T. D. A. and S. I. D. O. and other State Corporations etc., and consideration of problems faced by the exporters on account of scarce indigenous raw materials by the working group appointed by the Chief Controller of Imports & Exports etc.

Torture of Young Girls in Police Custody in Calcutta

715. SHRI S.G. SARDESAI :
SHRI 3.D. BARMAN :
SHRI BHUPESH GUPTA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Prime Minister had received a letter from Shri Indrajit Gupta. M. P. bringing to her notice the cases of the torture of two young girls, Rajasree Das Gupta and Meenakshi Sen, in police custody at the Lalbazar in Calcutta;

(b) if so, what are the details thereof; and

(c) what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) to (c) In June, 1974 Shri Indrajit Gupta, M. P. had written to the Prime Minister about alleged torture of Rajasree Das Gupta and Meenakshi Sen Gupta, both undertrial prisoners, during their interrogation at the Lal Bazar Police Headquarters. The cases of these female prisoners were referred by the Prime Minister to the Chief Minister of West Bengal who, after checking the matter, sent a reply to the hon. M. P. refuting the allegations.

Talk by Dr. K. N. Raj on A. I. R.

716. SHRI KALYAN ROY ;
SHRI S.G. SARDESAI :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Dr. K. N. Raj was invited by the All India Radio to participate in a discussion on "How to tackle inflation";

(b) whether the All India Radio gave specific assurance that there would be no censorship of his talk; and

(c) what was the full text of his speech and what were the portions which were deleted?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) Yes, Sir.

(b) Local Director of AIR had told Dr. K. N. Raj that all discussions and talks consistent with AIR Code and relevant to subject are not censored.

(c) A copy of full text of the group discussion, including the omitted portion of Dr. Raj's remarks duly indicated therein, is laid on the Table of the House.

The full text of the Group discussion

As Broadcast in the home service (June 23/1974)

ALL INDIA RADIO
NEWS SERVICES DIVISION
Current Affairs : 2130 Hours

TACKLING INFLATION

Participants : Dr. P. K. Gopalakrishnan,
Member-Secretary, Kerala
State Planning Board, Prof.
P.G. Kesava Panicker, Head
of the Department of Econo-

mics, Kerala University, Prof. I.S. Gulati of the Centre for Development Studies Trivandrum, and Dr. K-N. Raj, also of the Centre for Development Studies, Trivandrum (Moderator).

Raj—

Inflation has obviously assumed very serious proportions. Even according to the official wholesale price index numbers, the rise in price in the last one year has been about 30 per cent and, if you take the last two years, it has been about 50 per cent. Of course, retail prices have risen very much more. And it is the retail prices which really matter for the ordinary man. Now, here in Kerala, for instance, if we take the price of rice sold in the retail shops, it has gone up by about 70 per cent during these two years and, if we take the open market price, which has now touched 4 rupees or a little over 4 rupees a kilo, the rise in price has been about 130 per cent during these two years. Take another item like coconut oil, which every household uses here; the rise in price has been 100 per cent. Even fish, the most inferior variety of fish, the price here has gone up anywhere from 70 per cent to 100 per cent.

Now, when you have this kind of rise in prices, there are two basic problems which it naturally creates. One is that it imposes hardships on the poorest people. The other is, it affects income distribution in the community. Now, suppose, one takes the more privileged sections of the poor, privileged in the sense that say, they belong to Government service, and let us take the case of State Government peons how much have their salaries gone up? You take into account all the dearness allowance increase they have got and the increase out of the Pay Commission's recommendations. Still the increase in their salaries has been only 60 per cent. In the case of primary school teachers, who are not really very much better off than peons in respect of salaries, the increase during this period in their salaries has been only 50 per cent. And if you take agricultural labourers who are very much less organised, but of course much more organised in Kerala than anywhere else, their wage rates have not risen more than say, 20 per cent to 40 per cent in some parts of Kerala.

So, obviously, all these lower strata of society have been very seriously hit by the ris-

ing prices. And the other side of the coin, of course, is that when the wages do not rise fast enough and prices rise faster, then those who get their income from profits and all kinds of other profitable incomes, they are much better off. So instead of reducing inequalities of income which is what we are supposed to be aiming at, we get a serious accentuation of inequalities.

Of course, it is one thing to say all this, another thing to find solutions. And for that, the first thing is to understand clearly what exactly are the reasons for this phenomenal price rise. Prof. Gulati, what do you think are the reasons?

Gulati—

We'll let me first start with explanation that has been much talked about, namely, the expansion in money supply in the last two years. No doubt, this expansion has been quite phenomenal and along with it there has been an increase in the expansion of bank credit to not only the Government but also the private sector. But I doubt very much if by chasing this explanation we are not really going after the symptoms rather than the real cause of this trouble. The real trouble, in my opinion, lies in the cost inflation which in our context really derives from the rise in price of food and raw materials. This phenomenon is no doubt partly due to external factors, to the extent that we import foodgrains, oil or other raw materials from outside. But I believe that basically the problem stems from the food prices within the country. The food prices within the country have been rising fast and not mainly due to the fact that food production has been low. Take last year, for instance. The food crop last year was not particularly bad. But the prices of foodgrains rose almost by 30 per cent. How does one explain a phenomenon like this? Do we explain it in terms of the rise in money supply or do we explain it in terms of larger private hoardings? I think that it is this latter type of phenomenon that we are to be looking into. Don't you think so, Dr. Panicker?

Panicker—

I think there is some element of truth in what Dr. Gulati said.

Gopalakrishnan—

The Government itself has raised procurement prices. Is it not due to rise in cost of production, Prof. Panicker?

Pankker—

Yes, Di\ Gopalakrishnan, it is true that the Government have raised the procurement price of foodgrains. For instance, the procurement price of wheat has been increased by about 40 per cent in recent months. But there is no reason to believe that the cost of production of wheat has risen by that much. Of all the items on costs that we can think of, like wages or fertiliser or irrigation charges or electricity, only the price of fertiliser has risen significantly and that too only in recent months. So I don't believe that the increase in the procurement price is not because of the rise in the cost of production of foodgrains but it is mainly because of the farmers' unwillingness to part with their stocks that the price of foodgrains has been increased. I think this is the explanation I can offer, Dr. Gopalakrishnan.

Gopalakrishnan—

True. Even if costs have not risen so much, what can Government do to secure supplies? The farmers will not sell except by conceding some price rise. Isn't it, Prof. Gulati?

Gulati—

Even if it is true that some price rise has to be allowed, our recent experience seems to belie the argument, that through price we can secure additional supplies right this year. We find that in spite of the substantial increase in prices, our procurement is the minimum. Isn't it true, Dr. Raj?

Raj—

That I think is really the crux of the matter. What Instruments can we use to get more effectively more supplies of foodgrains. Now, of course, in the market processes, if they would deliver the goods, there is a lot of advantage. But the whole problem arises now precisely because in the case of essential commodities like foodgrains, when they are in short supply, they can command very much higher prices. So there is really no alternative for the Government to depend on now other than a price incentive for securing more supplies. And the question is, what are the other ways in which more supplies can be secured?

Gulati—

But, of course, procurement is first obvious method. And, here, I would like to say that takeover of wholesale trade in foodgrains last year was »ne very effective method and I am

not so sure that the experiment in spite of its shortcomings, were really a failure. Then there are other ways of mopping up surpluses from the rural areas, namely, by tying up input supplies to farmers with the supply of foodgrains and also, quite importantly, higher taxation on agriculture, because agriculture is so very under-taxed.

Gopalakrishnan—

But, Professor, when prices abroad have risen to much and foodgrains can commen high prices in the open market, would not procurement involve some strong-arm methods?

Gulati—

I am not so sure, Dr. Gopalakrishnan, that prices aboard are really so very relevant. After all, for procuring food supplies internally, when supplies are abundant, procurement prices serve as a floor and this has a very important social justification. When supplies are short, again, it is equally important that we should be able to procure supplies at reasonable prices. It is not a question of heads I win, tails you lose because this is not really the way in which we can run the public distribution system.

Raj—

Actually this whole principle of procurement is that of securing essential commodities at fixed Prices. This is not confined to just foodgrains, as many people think. Take for instance, foreign exchange. The producers who export, they have to surrender their foreign exchange at a certain fixed exchange rate. And agricultural producer, or any other producers, cannot just say, well, this exchange rate is not all right, we can get higher prices and so on. Why do we do this? Because, in the larger social interest, this is the right exchange rate. Now, therefore, the whole principle of procurement is something that we have accepted in many sectors and it is quite difficult to understand why people think that procurement involve some kind of strong-arm methods. This is a general principle and that has been accepted, and it seems to me that there is no harm; in fact, it is essential to continue with it.

Paniiker—

I agree with you. In fact, procurement has been there for quite some time. It has been implemented in the entire country, most parts of the country, and farmers were used to it. Not that they liked it very much. In fact over the

last decade or so, procurement has gone very high. In 1972, for example, procurements of foodgrains in this country reached the peak level of 9 million tonnes. So procurement is not considered even by the farmers as a strong-arm method. But it is a question of understanding and enforcing the procurement system effectively and efficiently.

Raj—

And people do evade procurement, as they evade foreign exchange regulations. That is a fact. But then here are penalties for such evasion and to impose such penalties is, I should have thought, the role of Govt. Why call them strong-arm methods? Actually, what is really glaring now is the refusal of the Govt, to use their powers when it comes to procurement or, for that matter, evasion of taxes by the richer classes.* (I wonder what moral basis there is now left for such passivity on the part of the Government after the round of very brutal methods which the Government used recently to break the Railway strike and demonstrated to everybody that it was not reluctant to use even such methods. I think that this trend of dual standards, one for the poorer classes and the other for the richer classes shows up the class character of the Government as never before).

Panicker—

Dr. Raj, I think you are little unfair on this because, after all, have not the Government in recent years enacted most stringent legislation introducing more stringent penal measures against all offenders of the Essential Commodities Act and tax laws.

Gulati—

Talking about tax laws, Dr. Panicker, you will perhaps be interested to know that in 1972-73, the year for which we have the latest figures for tax evasion, the Government launched 30 prosecutions but succeeded to have two sentenced only. And, most interestingly, the persons concerned were sentenced only till the rising of the courts.

Panicker—

Well, Dr. Gulati, let us get back to the highway. Let us assume that the Government

♦Deleted portion of Dr. Raj's observation.

will now see the writing on the wall and force logic of the situation. The Government will accept all the things to be done for securing more foodgrains and for improving the scope and efficiency of the public distribution of foodgrains. But would that alone be sufficient to tackle this problem?

Gulati—

I quite agree that would not be enough.

Panicker—

But that certainly will be a major step. The Government could certainly consider other steps. I can think of three more steps immediately. Firstly, the Government could cut off a lot of wasteful expenditure, not only in development areas but in all areas. And most recently, I can recall that a lot of money has gone into relief expenditure which is not all that justifiable. Moreover, I feel, Government should enforce its taxation laws much more effectively. I am not sure that even with the lowering of the income tax rates, the Government will necessarily be able to enforce the lower rates much more effectively. What is really called for is a sort of determination to effectively enforce the laws that exist rather than increase penalties and not enforce them. There are credit policies where one of the things I can think of is that the Government could virtually clamp down on the expansion of credit to the private sector. There is a lot of black money and we all know about it that it is very large. There is a parallel economy virtually operating. Why not let the private sector raise deposits from the public, if necessary at higher rate of interest?

Gopalakrishnan—

Here, I must re-emphasise the importance of the foolproof public distribution system. The experience of Kerala over the last two decades is probably of some value. In spite of very severe constraints, we have succeeded in maintaining the minimum ration to the masses; that was in spite of the very difficult supply situation. The supplies have been very inadequate, and often the sources were very erratic. Yet the important thing is that everybody in Kerala was assured of the minimum ration. Probably we do not learn from other people's experience, and I think the real solution of the present problem is to build up a foolproof distribution system.

Gulati—

I think the experience of Kerala in regard to public distribution system is certainly worth following. But the question I would like to raise is, is Kerala doing enough by way of internal procurement?'

Panicker—

Prof. Gulati, I would not saddle you with statistic, I would put it broadly, saying that Kerala is doing about as well as other parts of the country just in terms of output procured. During the last two or three years, procurement had been in the range to 5 or 7 per cent of domestic production of rice in the State. Still I believe that Kerala can do better and should do better because, as Dr. Gopalakrishnan himself has just now mentioned, Kerala is the only State in India where the rural population has been brought into the difficult process of public distribution and where the responsibility of the Government is greater and, by that token, the Government should step up its efforts of public procurement of rice.

Gopalakrishnan—

Another aspect of the price rise, I should emphasise, is its effect on the Plan and the implementation of the development programmes, the way the Central Government and the State Governments have been forced to pay revision and dearness allowances. The lack of consideration of the effect it has on planned resources is that already the resource base of the State Plans has been completely eroded away.

Raj—

But, Dr. Gopalakrishnan, this I don't think is a States Vs. Centre issue, this anarchic price rise. They affect not only development programmes of the States, they also affect development programmes of the Centre. And I think if you are in Delhi, you would find there is a lot of argument going on between the Planning Commission and the Finance Ministry. Of course, many people here, in Delhi and elsewhere think, they look at this argument and controversy in terms of individuals, groups and soon. Now, I do not know what truth there is in that.

But, to my mind, what all these controversies and arguments reflect is the lack of basic policy frame and the lack of political determination to implement policies already agreed upon, and I think in our discussion today, the essen-

tial element of such minimum policy programmes has come out rather clearly. I think I would say the first thing is the public distribution system and, to feed such a public distribution system, we are to get more supplies of foodgrains from within the country and that means more effective measures for procurement. And if farmers would not readily agree to make available the supplies, then use various measures as Dr. Wanchoo suggested, and adding it up with supplies of inputs and so on. It is essentially a question of administrative will. And then, there is, of course, the whole question of taxation of upper income groups in trade, in agriculture and industry. Of course, it is not a question of distribution system. There is also the other aspect of increased production. But personally, though I am also for increasing production, I think we need to recognise that at least in this sphere of foodgrains, however rapidly we might want to increase production, there are certain basic constraints on the rate of growth. This is because of lack of irrigation and lack of one thing or the other. We are just not able to raise the output of foodgrains at a very much faster rate. Whenever we have a good harvest, we relax. What we really need is a permanent system of public distribution, not geared to the ups and downs or, I should say, the fluctuations of weather. And this is really responsible for this tendency in spite of the continuous talk for the non-dependence on foreign aid. But whenever we are in trouble, we are back again in the market for foreign aid, trying to get more one way or the other.

Gulati—

Surely, Dr. Raj you will not suggest that we can do without foreign aid altogether. We do need foreign aid to meet at least such exigencies as the one we are experiencing with respect to oil.

Raj—

I agree. These are very special, unexpected developments and, if we were to go and see extra credit facilities, that is, as we have been doing it in the case of, say, the Middle East countries. Certainly it is quite appropriate, and I don't think any one would criticise that. But the main point is this. Shortages of things like foodgrains are going to be with us for a long time. This is not just a matter of last year's strain and next year's good rainfall and so on. And above all, I think what our discussion really brings

out is the need for the leadership to give really a clear lead in such matters. They often give the impression of being clear in other matters. But not in these matters. They give the impression of being ambivalent. They sometimes give the impression of sitting on the fence, presumably because they want to keep options open. Now, these things might be useful for individuals or for some groups. But what is at stake after all? It is not the future of groups, governments or even political parties, but the survival of this country and this nation. And I personally feel that what we face today is that international economic outlook is very grim and I am not very sure whether we have adequate preparation of the dangers of relying on too much on foreign aid. Even those who want to give us aid will have very serious difficulties in giving us aid. And from this point of view, I have the impression that we have not really learnt the lessons of our experience in 1966-67. There is still no evidence of a broad economic policy perspective. No political strategy is there to link such a policy. AH that we have been witnessing is political monopolies and tactics, more or less on ad-hoc basis. I am afraid, if this kind of thing continues, what really our discussion has brought out is that nothing can really work, neither pragmatism, nor heroics nor, for that matter, even black magic—supplies of all of which, I think, are BOW rather plentifully in evidence.

Proposal for Expansion of B. S. F.

717. SHRI NIREN GHOSH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any plan under Government's Consideration for further expansion of B. S. F.; and

(b) if so, the State-wise figures of present recruitment into B. S. F. ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) No, Sir.

(b) A statement showing the State-wise percentage recruitment in the B. S. F. is attached.

Statement

Sl. No.	State	Percentage
1.	Andhra Pradesh	0.12
2.	Assam	4.27
3.	Bihar	5.39

Sl. No.	State	Percentage
4.	Gujarat	0.06
5.	Haryana	8.78
6.	Himachal Pradesh	2.97
7.	Jammu and Kashmir	4.75
8.	Karnataka	0.75
9.	Kerala	3.09
10.	Madhya Pradesh	2.46
11.	Maharashtra	0.45
12.	Manipur	0.95
13.	Meghalaya	0.39
14.	Nagaland	4.37
15.	Orissa	0.13
16.	Punjab	17.53
17.	Rajasthan	11.52
18.	Tamil Nadu	0.82
19.	Tripura	2.22
20.	Uttar Pradesh	12.91
21.	West Bengal	6.97

Special Villages in Mizoram

718. SHRI NIREN GHOSH : Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Starred Question 671 given in the Rajya Sabha on 29th August, 1974 and state :

(a) the number of villagers recently uprooted from their own villages in Mizoram;

(b) the number amongst them which have been concentrated in special villages;

(c) what is the number of such villages;

(d) whether these special villages are protected by barbed wires;

(e) whether those special villages are proposed to be abolished; and

(f) if not, what are the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) to (f) Facts are being ascertained from Mizoram Administration and will be laid on the Table of the House.

Subsidised rate of power for Industries

719. SHRI SUBRAMANIAN SWAMY : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the fuel policy committee has opposed the subsidising of the cost of power supplied to any industry for reducing the cost of production; and

(b) if so, the name of the industries which are given subsidy in the cost of power supply, the extent of subsidy given to each of them and the criteria adopted while subsidising these industries ?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD) : (a) The fuel policy committee has stated in its report that there is generally no case for subsidising the cost of power supply to any industry.

(b) No subsidy in the cost of power supply to the industrial consumers is being given.

720. [Transferred to the (,th December, 1974)]

Reorientation of the Industrial Development and Regulation Act

721. SHRI J. S. TILAK :
SHRI KRISHAN KANT :
SHRI KALI MUKHERJEE :
SHRI A. G. KULKARANI :
SHRI SHYAM LAL GUPTA :

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether Government have decided to give reorientation to the industrial development and regulation act; and

(b) if so, what are the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA) : (a) and (b) Based on the experience of working of the Industries (Development and Regulation) Act, 1951 over the years and the needs of the economy, the Government has under consideration comprehensive proposals for amendments to the Act. The proposals when finalised will be brought before the Parliament in the form of an amending Bill.

Decision to hold Elections in the Union Territory of Pondicherry

722. DR. Z. A. AHMED : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have taken a decision to hold elections in the Union Territory of Pondicherry; and

(b) if so, by when they are to be held ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) No, sir.

(b) The decision will be taken at the appropriate time.

Indo-Syrian Talks

723. SHRI V. V. SWAMINATHAN : Will the Minister of ATOMIC ENERGY be pleased to state :

(a) whether it is a fact that the Indo-Syrian talks were held recently for the building up of nuclear reactor;

(b) if so, what are the details thereof ?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI) : (a) No, sir.

(b) Does not arise.

Staff in the Office of the Commissioner for Scheduled Castes and Scheduled Tribes and the Director General Backward classes Welfare

724. SHRI N. H. KUMBHARE :
SHRI JAMNA LAL BERWA :
SHRI B. RACHAIAH : SHRI N. P. CHAUDHARI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the staff strength each of the office of the Commissioner for Scheduled Castes and Scheduled Tribes and the Director General, Backward classes Welfare, and other subordinate offices under them for each year since 1966 together with the percentage of Scheduled Caste/Scheduled Tribes persons, separately, in various grades of these two offices; and

(b) the work load of these offices during the above period in terms of the receipts and the letters issued by them together with the reasons for enlargement or reduction in their activities ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) Two statements giving required information are attached at Annexures 'A' & 'B'. [See Appendix XC, Annexure No. 43]

(b) A statement showing the receipts and number of letters issued is attached at Annexure 'C'. Besides assisting the Commissioner for Scheduled Castes and Scheduled Tribes in the discharge of his functions, the organisation of the Director General, Backward Classes Welfare advises and assists the Union Government and the State Governments in formulation and implementation of the developmental pro-

grammes and policies, watches the progress in the field, liaises with the State authorities, undertakes special studies and periodical assessment etc. most of which does not get reflected in the receipts and letters issued. The workload of both the 3 organisations has been increasing due to the rising tempo of developmental efforts. [See Appendix XC, Annexure No. 44]

Power supply in Bihar

725. SHRI SHYAM LAL GUPTA : Will the Minister of ENERGY be pleased to state :

(a) whether the Bihar Chamber of Commerce and Industries have submitted a memorandum to the Government of India for augmenting power supply to industries in various regions of Bihar; and

(b) if so, the details of the memorandum submitted and the action taken by Government thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD) : (a) and (b) At present, there are no power cuts in Bihar. We are not aware of any memorandum being submitted by the Bihar Chamber of Commerce and Industries regarding augmenting power supply to industries in various regions of Bihar.

Seizure of documents from hostile Nagas on their activities

726. SHRI SHYAM LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have seized some documents from the hostile Nagas showing their activities; and

(b) if so, what are the details thereof and the number of persons arrested in this connection ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) Yes, Sir.

(b) Documents captured by security forces during operations show irrefutable evidence of the underground Nagas continued adherence to a policy of "armed struggle for sovereign independence". Captured documents reveal that they continue to seek assistance from China and there is evidence of intention of a group of underground Nagas to go to China. It is clear from these documents that the under-

ground Nagas are in no mood for reconciliation within the Indian Union.

The security forces have apprehended 31 members of the China going Naga gang in recent operations.

World Bank Loan for Coal Industry

727. SHRI VEERENDRA PATIL : Will the Minister of ENERGY be pleased to refer to the answers to Unstarred Question 350 and Starred Question 824 given in the Rajya Sabha on the 4th August, 1972 and 30th August, 1974 respectively and state :

(a) the names of the companies whose mines

were nationalised and which raised by public issue fresh capital twice their original capital since World Bank Loan for coal industry;

(b) the amount of losses, capital and revenue separately, as reported in the latest published Accounts and Directors Report relating to coking and non-coking mines; and

(c) the face value of their shares and the quotations in recognised stock exchange as on 31st March in 1971, 1972, 1973 and 1974 ?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD) : (a) and (b) The names of all the companies whose coal mines were nationalised under the Coking Coal mines (Nationalisation) Act, 1972 and the Coal Mines (Nationalisation) Act, 1973, are given in the schedules to these Acts. The specific information now asked for regarding the extent of fresh capital raised by these companies is not readily available. Several petitions challenging the validity of these Acts, the quantum of compensation amounts provided therein and allied matters are subjudice before different Courts. The capital claimed to have been raised by these companies prior to the take-over of the mines their assets and market values are amongst the matters that might have to be considered by the Courts.

(b) Accounts are not maintained separately for the Companies taken over, or for coking and non-coking mines. The financial results of the Bharat Coking Coal Limited have been brought out in the Annual Report of the Company placed earlier on the Table of the House.

The Coal Mines Authority consists of a large number of pre-dominantly non-coking

mines nationalised in May, 1973. No Balance Sheet or profit and loss account for the Coal Mines Authority has been published as yet.

Master Plan for Power

728. SHRI KB. CHETTRI:
SHRI NABIN CHANDRA BURA-
GOHA*IN : DR. R. K.
CHAKRABARTI :

Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the West Bengal Government has submitted to the Central Government a master plan for power; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROP. SIDDHESHWAR PRASAD) : (a) No, Sir.

(b) Does not arise.

Proposal for setting up Telecommunication Equipment Factories in Madhya Pradesh

729. SHRI CHAKRAPANISHUKLA:
SHRI SAWAISINGH SISODIA :
SHRI N. P. CHAUDHARI :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Central Government have received any proposal from the Madhya Pradesh Government for setting up certain telecommunication equipment factories in that State during the Fifth Five Year Plan;

(b) if so, what are the details of these proposals; and

(c) what action Government have taken in this regard?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA) : (a) Yes.

(b) The Government of Madhya Pradesh have suggested certain sites suitable for location of telecommunication factories.

(c) The proposal is under consideration of Government.

Post Offices in Madhya Pradesh

730. SHRI CHAKRAPANI SHUKLA :
SHRI SAWAISINGH SISODIA
SHRI N. P. CHAUDHARI :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the average number of post offices per hundred square kilometres in the country;

(b) the average number of post offices per hundred square kilometres in Madhya Pradesh; and

(c) what steps Government propose to take to open more post offices in Madhya Pradesh?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA) :

(a) 3.65 Post Offices

(b) 1.40 Post Offices.

(c) The Post Offices are opened according to a national policy. In opening post offices, certain norms have to be observed. These relate to the population and distance from the nearest post office as well as the cost and income of the proposed post office.

Postmaster-General, Madhya Pradesh Circle, has been asked to review the postal development of the State with a view to opening of more post offices wherever justified.

Central Sales Agency for distribution of paper and board

731. SHRI SAWAISINGH SISODIA :
SHRIMATI LAKSHMI KUMARI
CHUNDAWAT : SHRI
H. S. NARASIAH :

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that Government have decided to create a Central Sales Agency for the distribution of paper and board; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA) : (a) No, Sir.

(b) Does not arise.

Coal Production

732. DR. Z. A. AHMAD : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that there is a big loss in the production of coal due to lack of mechanisation of coal mines;

(b) if so, what steps Government have taken in this regard; and

(c) what is the total loss in the coal production for the last two years?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD) : (a) and (c) Mechanisation of coal mining can lead to increased production only under certain conditions. Labour can substitute for machines to a large extent, and as such it would not be correct to say that there has been a big loss of production due to lack of mechanisation. For similar reasons, it is also not possible to quantify the additional production which could have been possible in the last two years, if there had been a greater extent of mechanisation.

(b) To the extent considered necessary, after an overall assessment of the benefits and costs, a programme of gradually increasing the extent of mechanisation is being implemented.

Coal Production Target for 1974-75.

733. SHRI B. D. BARMAN : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the coal production target for 1974-75 has been fixed as 95 million tonnes as against 78 million tonnes during 1973-74;

(b) if so, what measures have been taken to improve the production; and

(c) what will be the likely production during the first six months of the year 1974-75 ?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD) : (a) The production of coal during 1974-75 was earlier programmed at 95 million tonnes but according to a recent assessment the production is likely to be of the order of 88 million tonnes.

(b) The measures taken to improve production are intensive working of the open cast mines and the mechanised underground mines, timely procurement of the needed equipment, rationalisation and re-organisation of the transport facilities including centralisation of loading ensuring uninterrupted power supply, expansion of existing mines, arrangements for adequate supply of iron and steel, explosives and other materials.

(c) The production during the first six months of 1974-75 is 40.56 million tonnes.

Request for help from Scientists of Indian Origin in U.S.A.

734. SHRI SAWAISINGH SISODIA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether it is a fact that the Indian Ambassador in U. S. A. recently convened a meeting of prominent scientists and technicians of Indian origin to assist India in the field of modern technology; and

(b) if so, what are the details in this regard ?

THE MINISTER OF SCIENCE AND TECHNOLOGY (SHRI T. A. PAT) : (a) and (b)

37 Scientist of Indian Origin and of outstanding ability in different disciplines who are more or less settled in U. S. A. and from the Eastern ; Board of U.S.A. were invited for the meeting. The meeting was divided into 5 panels, dealing with Agriculture, Energy and Natural Resources, Physical Sciences, Electronics and Health and Social Sciences. The consensus was that Indian scientists in U.S.A. could help in evolving solutions to problems of scientific and technical nature which Indian economy is facing and a procedure could be adopted for utilising the expertise of Indian Scientists.

Indian Refractory Industry

735. DR. R. K. CHAKRABARTI : SHRI N. R. CHOUDHURY : SHRI NABIN CHANDRA BURAGOHAIN :

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the Hindustan Steel Ltd. has asked the refractory industry to absorb the increased cost of production and not to demand higher prices from the Indian Steel Industry and whether it is also a fact that the refractory industries are themselves making considerable profit by increasing the prices of their products ranging from 9 per cent to 27 per cent over and above the prices fixed in 1973; and

(b) if so, whether Government have decided to set up a refractory unit at Bhilai ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA) : (a) The Steel Plants under Hindustan Steel Ltd. generally enter into annual contracts with various

indigenous manufacturers for supply of refractories. These do not normally contain any provision for price escalation. Some of the refractory suppliers made requests for increase in prices against the pending orders, and such requests were not acceded to. In the current contracts for 1974-75 for supply of refractories, price escalation clause has been provided. The price increase in the current contracts as compared to prices of previous year is between 7 per cent and 30 per cent depending upon the type of refractories and the quality.

(b) Messrs. Bhilai Steel Ltd. have been granted a Letter of Intent dated the 28th January, 1974 for the manufacture of Fireclay Refractories, Silica Refractories and Basic Refractories for a total capacity of 1,10,000 tonnes per annum. A detailed Project Report for the installation of the Refractory Plant at Bhilai has been prepared by the Central Engineering and Designs Bureau (now MECON) of Hindustan Steel Ltd. This is under the consideration of Government.

Selection Grade Posts in Class III and IV Cadres of P. AT. Deptt.

736. SHRI G. LAKSHMANAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have accepted sir; employees demand for the creation of promotional avenues by providing Selection Grade Posts on higher scale of pay in all the Class III and Class IV cadres on the basis of length of service as per Third Pay Commission's recommendations;

(b) if so, what steps Government have taken in the matter;

(c) whether the proposal for immediately providing Selection Grade posts in the cadre of the Lower Division Clerks to promote these L.D.Cs. who have reached the maximum of the scale and are stagnating is under Government's consideration; and

(d) if so, by when the final decision is likely to be taken ?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA): (a) and (b) The Third Pay Commission had recommended creation of Selection Grade Posts to provide more promotional avenues in certain Class III and Class IV cadres which fulfilled a

I number of conditions. In pursuance of these necessary orders have been issued.

(c) and (d) No such proposal is under consideration in the Posts and Telegraphs.

Inquiry into Ajudhia Textile Mills, Delhi

737. SHRI SUBRAMANIAN SWAMY :

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to refer to reply to Unstarred Question No. 652 given in the Rajya Sabha on the 1st August, 1974 and state:

(a) whether Government have since completed the enquiry into Ajudhia Textile Mills, Delhi; and

(b) if so, what are the results thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA) : (a) and (b) The National Textile Corporation have examined the allegations contained in a memorandum submitted by Union leaders. It was found that the allegations relating to embezzlement or malpractices by certain officers could not be substantiated. Other points in the memorandum relate to purely administrative details on which the National Textile Corporation have taken necessary action.

Industries in Manipur

738. SHRI K. B. CHETTRI : ,
SHRI I. T. SINGH :

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) the industries Government propose to set up in Manipur during Fifth Five Year Plan; and

(b) the assistance so far given by the Central Government to industries in Manipur ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA) : (a) In the Draft Fifth Five Year Plan, there is no proposal to set up any industry in the Central Sector in Manipur. In the State Sector, however, an outlay of Rs. 8.48 crores—Rs. 3.83 crores for "large & medium industries" and Rs. 4.65 crores for "village & small scale industries" has been included in the Draft Fifth Plan. Some of the important industries for which outlays have been provided in the Draft Fifth Plan are (i) Paper Mills (bamboo based and

pine based), (ii) Spinning Mill, (iii) Cement factory, (iv) Khandsari Sugar Mill and (v) Corn flake & starch factory.

f (b) Central assistance is allocated to States for the Plan as a whole on the annual Plan basis and not by projects/schemes/programmes. The Central assistance is disbursed by the Ministry of Finance in block loans and block grants according to the expenditure incurred by the State Governments in relation to the overall outlays approved by the Planning Commission. in the annual Plan of a particular year. For the first year of the Fifth Plan i.e. 1974-75, an outlay of Rs. 104.40 lakhs (Rs. 45 lakhs) for "large & medium industries" and Rs. 59.40 lakhs for "village & small scale industries" was initially agreed at the time of annual Plan discussions;

Loktak Hydro-Electric Project

739. SHRI I.T. SINGH : Will the Minister of ENERGY be pleased to state :

(a) whether the Loktak Hydro-Electric Project is proposed to be commissioned according to the scheduled date;

(b) if so, by when this project will start functioning; and

(c) the details of the work so far completed in the project and by when the project is likely to be completed ?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHANTHWAR PRASAD) : (a) Yes, Sir.

(b) The first unit of 35 MW is expected to be put in commercial operation by the end of August, 1976.

(c) The details of work so far completed are given below :

(i) Ithai Barrage : Has been substantially completed.

(ii) Power Channel : About 83% of the excavation for the power channel and 25 % of the work for cement concreting have been completed.

(iii) Tunnel and Surge Shaft : About 25% of work on the excavation of the tunnel and 13 % of work of concreting the tunnel has been completed. Surge shaft excavation and concreting has been completed.

(iv) Penstocks and Valves : About 20% of erection of penstocks for Unit I has been completed.

(v) Power House : The excavation of Power House and concreting of Unit portion including fixing of embedded parts have been completed.

The first Unit of 35 MW is likely to be commissioned by the middle of 1976 and the second and third units in 1977-78 and 1978-79 respectively.

Government efforts to check growth of fake industrial units

740. SHRI RABI RAY : Will the Minister Of INDUSTRY AND CIVIL SUPPLIES be pleased, to state :

(a) whether it is a fact that Government in consultation with State Governments propose to plug loopholes to check the growth of thousands of fake small scale industries in the country; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA) : (a)

and (b) According to data available so far from the census of small scale industrial units recently carried out, 10 per cent of the total number of registered units covered in the census were found to be not traceable. Updating this data will help in elimination of units which are not traceable. Efforts are being made to ensure that the data collected already are kept up-to-date.

Unemployed Scientists

741. SHRI RABI RAY : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether Government's attention has been drawn to a recent Press report to the effect that total number of 2.26,000 scientists are unemployed in the country; and

(b) if so, what steps Government have taken to provide employment to them and the details thereof ?

THE MINISTER OF SCIENCE AND TECHNOLOGY (SHRI T. A. PAD) : (a) The Government have seen the Press Report.

(b) The Government have constantly been striving to generate employment for qualified Scientists and Technologists etc. and a list of measures taken is attached.

List of measures

- (H) A monthly "Technical Manpower Bulletin" is published giving particulars of persons, who are available for employment. About 3,000 copies of the Bulletin are distributed free to the various employing organisations to facilitate utilisation of such persons.
- (2) Suitable candidates are recommended in response to requirements notified to the CSIR by employers and recruiting bodies.
 - (3) The CSIR also scrutinises advertisements appearing in important newspapers and makes recommendation of registrants with appropriate qualifications for consideration against these advertisements.
 - (4) Research Fellowships are offered by the CSIR, U.G.C., I.C.M.R., etc.
 - (5) Research Schemes in Universities and other institutions are financed by different agencies and thus generate employment.
 - (6) The Scientists' Pool Scheme operated by the CSIR, provide temporary placement to scientists, technologists, etc. with high academic records.
 - (7) The scheme of supernumerary appointments is in operation for quick absorption of highly qualified scientists and technologists.
 - (8) The Planning Commission made an allocation of Rs. 45.85 crores for employment of educated unemployed during the year 1973-74. Besides a programme of 'Haifa-Million Jobs, for educated unemployed was started in 1973-74 with a Central budget of Rs. 100 crores. This programme has generated employment to about 2.85 lakh persons.
 - (9) An amount of Rs. 23 crores was earmarked by the Planning Commission for allocation to State Governments and Union Territories in 1973-74 for formulating special employment programmes for which the States will have to contribute another Rs. 23 crores. This programme has generated employment for over two lakh persons plus 133.56 lakh man-days.
 - (10) in 1974-75 the Planning Commission has made an allocation of Rs. 40 crores for employment promotion programmes.
 - (11) Financial assistance is rendered by nationalised Banks to enterprising unemployed persons.
 - (12) Scientists, engineers and technologists are encouraged to set up their own* enterprises. The Public Sector Banks provide the total capital needed for such ventures.
 - (13) Industrial Co-operatives formed by scientists, engineers, technologists, etc. with specific projects in view will be entitled to a Government contribution to the equity capital to the extent of three times the capital subscribed to by the partners. In addition, State Governments would also provide facilities like infrastructure, Rent, subsidy in deserving cases; incentives like exemption for a period from Sales-Tax, Octroi, electricity duty, etc.
 - (14) Incentives are being offered to employers in the private and co-operative sectors to employ scientists, engineers, etc. The Government would provide incentives to the extent of 50 per cent of the salary subject to a ceiling e.g. Rs. 400 (Salary) for engineering degree holders, Rs. 250 (salary) for Post-graduates in Science—for a period of one year to employers who offer jobs to scientists, engineers, etc.
 - (15) The U.G.C. has also taken a number of measures to improve facilities, salary scales and working conditions, to attract a reasonable proportion of our men and women of high intellectual ability to the teaching profession.
 - (16) The Union Public Service Commission and most of the State Public Service Commissions have agreed to treat Indian scientists and technologists whose particulars appear in National Register as 'Personal Contact' candidates for all posts advertised by them. The Union Public Service Commission have also made arrangements for interviewing Indian scientists and technologists abroad for posts in India.

- (17) Provision for payment of travel grant to scientists and their families who, on their selection for appointment in research institutions in India may give undertaking to serve those institutions for a minimum period of three years.

. Report of High Power Panel on Employment and Manpower

747. SHRI YOGENDRA SHARMA : Will the Minister of PLANNING be pleased to state :

(a) whether a high power panel appointed by the Planning Commission on employment and manpower, has submitted its report; and

(b) if so, the recommendations of the panel and what is Government's decision thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

In connection with the formulation of the Fifth Five Year Plan, the Planning Commission had set up a Steering Group on Employment and Manpower. To assist the Steering Group, six Working Groups one each on Engineering, Medical, Agricultural, Teaching, Scientific and Managerial Manpower were also set up. The Steering Group as also the six Working Groups have finalised their reports.

(b) The gist of the Report of the Steering Group on Employment and Manpower is enclosed.

The views of the Steering Group and the reports of the Working Groups were taken into consideration while formulating the draft Fifth Plan.

Gist of the Report of the Steering Group on Employment and Manpower

The Steering Group on Employment and Manpower has in its report, made a general analysis of the employment situation in the country; reviewed the stock, estimated the supply and projected the requirements of the six categories of manpower referred to above during the Fifth Five Year Plan; suggested ways of improving the situation with regard to the development and utilisation of different categories of manpower; dealt with the methodological techniques involved in the study of the

demand and supply of manpower; underlined the need for strengthening the manpower Machinery in the Central Ministries and in the States; and made suggestions for the improvement of the manpower information system both in the Centre and at the State level.

The other recommendations of the Steering Group broadly relate to : (a) the need for prompt collection, proper coordination and rationalisation of statistical data collected by different organisations, their meaningful analysis and timely publication; (b) periodical review of the expansion of facilities for engineering education during the Fifth Plan in the light of the estimates of demand made and the prevailing unemployment among the engineers; (c) reorientation of admission policies in the field of technical education in the Centre and at the State level; (d) need for closer collaboration with industry and teaching institutions; (e) diversification of craftsmen training; (f) review of the state of medical education in each State with the object of plugging deficiencies therein; (g) admission to medical colleges on a uniform and competitive basis and orientation, of medical curricula toward, community health care including family planning; (h) adequate training facilities for Auxiliary Nurse Midwives; (i) correction of the distributional imbalance of the doctors stock between the urban and rural areas by reviewing the impact of the package programme and by adoption of multifarious measures such as proper evaluation of medical coverage and better deployment of resources; (j) improvement in the quality of agricultural education by making a college-wise assessment of the deficiencies; (k) study of wastage rate in agricultural education; (l) the need to appoint trained teachers at the elementary and secondary levels of education in view of incidence of unemployment among the trained teachers and clearing the backlog of untrained teachers at the State level; (m) the need for review of the shortage of science, mathematics and woman teachers in schools; (n) the need for assessing the requirement of scientific personnel separately for Research and Development sectors, discipline-wise and sub-discipline-wise, on the basis of allocation of resources; (o) the need to identify 'Managerial Personnel' to understand their stock, supply and utilisation pattern; and (p) the need to promote inter-State mobility of high-level categories of manpower in view of their shortages in some regions/States and surpluses in others.

Assistance to Kerala Government for Anti-Sea erosion works

743. SHRI S. K.UMARAN : Will the Minister of PLANNING be pleased to state :

(a) whether the Kerala Government have requested the Central Government for assistance in the form of grant instead of loans sanctioned hitherto for their anti-sea erosion works; and (b) if so, the details thereof and Government's decision thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA

CHARAN SHUKLA) : (a) and (b) Yes, Sir. The Government of Kerala had requested in June, 1973 that Central assistance towards expenditure on anti-sea erosion works may be given in the form of grant instead of loans. They also requested that, pending a decision in the matter, the loans given so far may be treated as interest free.

It "has not been found possible to accede to the request of the Kerala Government in this regard.

Sri Lanka-India Joint Ventures

263. JHRIMATI MAIMOONA SULTAN: SHRIMATI SUMITRA G. KULKARNI :

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether Government of Sri Lanka have invited Indian entrepreneurs and also India's public sector to set up joint ventures in specific areas of production; and

(b) if so, the details of the offers made by Sri Lanka Government and the nature of the industries likely to be set up as joint ventures in Sri Lanka with Indian participation ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA) : (a) Possibilities of Indian companies cooperating in the setting up of industrial ventures in Sri Lanka have been discussed during bilateral talks held between the Governments of India and Sri Lanka from time to time.

(b) Some of the fields explored and under consideration are rubber based industries, fertilizers and automobile components.

.referred from 19th November, 1974.

Legislation to check black marketing

279. DR. T.A. AHMAD : Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that Government propose to introduce legislation aimed at checking black marketing with stiffer penalties for hoarders and profiteers; and

(b) if so, what are the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE) : (a) and (b) The Essential Commodities (Amendment) Act, 1974 (No. 30 of 1974) has increased the maximum punishment for offences to 7 years and provides for a minimum period of imprisonment of 8 months for first offence and of 6 months for subsequent offences. Action against persons contravening orders issued relating to price or distribution of essential commodities is taken under these amended provisions, which have enhanced the punishments prescribed earlier in the Act.

पाकिस्तान में न्यूक्लीयर कम्प्लेक्स का स्थापित किया जाना

444. श्री राजनारायण :

श्री भूपेन्द्र नारायण मंडल :

क्या परमाणु ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि पाकिस्तान में एक न्यूक्लीयर कम्प्लेक्स स्थापित होने जा रहा है ;

(ख) यदि हाँ, तो उसका क्या नाम है ; और

(ग) उस पर सरकार की क्या प्रतिक्रिया है ?

§[Setting up of Nuclear Complex in Pakistan

444. SHRI RAJNARAIN :

SHRI B. N. MANDAL :

Will the Minister of ATOMIC ENERGY be pleased to state :

(a) whether Government are aware that a Nuclear Complex is going to be set up in Pakistan;

(b) if so, the details thereof; and

(c) the reaction of Government thereto ?

Transferred from 19th November 1974.

Transferred from the 22nd November, 1974. § [I English translation.

प्रधान मंत्री (श्रीमती इन्दिरा गांधी) : (क) तथा (ख) समाचार पत्रों में प्रकाशित सूचनाओं के अनुसार पाकिस्तान परमाणु ऊर्जा आयोग का विचार कराची के समीप एक न्यूक्लीय सम्मिश्र स्थापित करने का है। यह परियोजना पाकिस्तान के परमाणु ऊर्जा के विकास में योजनाबद्ध तरीके से गति लाने के कार्यक्रम का एक भाग बताई जाती है। बताया जाता है कि यह निश्चिन करने के लिए कि यह सम्मिश्र केवल बिजली पैदा करने वाले एक संयंत्र के रूप में हो अथवा बिजली पैदा करने के साथ-साथ समुद्र के पानी का अपवर्णन करने का दोहरा कार्य करने वाले संयंत्र के रूप में हों। आशा है कि संयंत्र लगाने का काम लगभग दस वर्ष में पूरा हो जायेगा।

(ग) सरकार ने इन सूचनाओं पर गौर किया है।

[THE PRIME MINISTER (SHRIMATI INDIRA GANDHI) : (a) and (b) According to newspaper reports, the Pakistan Atomic Energy Commission plans to set up a nuclear complex near Karachi. This project is stated to be part of a planned acceleration of the development of nuclear energy in Pakistan. Detailed studies are reported to be under way to determine whether such a complex should be a single purpose plant to generate electric power or a dual purpose plant what would also desalinate sea water. The plant is expected to be completed in about 10 years.

(c) Government have taken note of the reported developments.]

JReopening of Shalimar Works Ltd.

471. SHRI J. S. ANAND :
SHRI KALYAN ROY :

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :

(a) whether Government are aware that Shalimar Works Ltd., a ship-repairing and barge building plant in Calcutta has been closed down for some time;

(b) whether Government have received representation for its take over; and

(c) if so, what steps Government have taken to reopen the plant ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE) : (a) and O-i) Yes, Sir.

(c) No steps towards takeover and reopening the plant have yet been taken.

|| English translation.

{Transferred from the 22nd November, 1974.

12 NOON PAPERS LAID ON THE TABU

Cabinet Secretariat Notifications

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the AJI India Services Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms) :—

(i) Notification G.S.R. No. 467(E), dated the 15th November, 1974, publishing the Indian Administrative Service (Pay) Twentieth Amendment Rules, 1974.

(ii) Notification G.S.R. No. 468 (E), dated the 15th November, 1974, publishing the Indian Administrative Service (Pay) Twenty-first Amendment Rules, 1974. •

(iii) Notification G.S.R. No. 469 (E), dated the 15th November, 1974, publishing the Indian Administrative Service (Pay) Twenty-second Amendment Rules, 1974.

(iv) Notification G.S.R. No. 470 (E) dated the 15th November, 1974, publishing the Indian Police Service (Pay) Fifth Amendment Rules, 1974.

(v) Notification G.S.R. No. 471 (E) dated the 15th November, 1974 publishing the Indian Police Service (Pay) Sixth Amendment Rules, 1974.

(vi) Notification G.S.R. No. 472 (E). dated the 15th November, 1974, publishing the Indian Forest Service (Pay) Second Amendment Rules, 1974. [Placed in Library for (i) to (vi) See No. LT 8580/74]

Annual Report (1973-74) on the activities of the Central Silk Board

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI Z. R. ANSARI) : Sir, I beg to lay on the Table, under section 12 A of the Central Silk Board Act, 1948, a copy, (in English and Hindi) of the Annual Report on the activities of the Central Silk Board during the year 1973-74. [Placed in Library. See No. LT 8582/74]

Notification of the Ministry of Finance

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 664(E), dated the 22nd November, 1974*, together with an Explanatory Memorandum thereon. [Placed in Library See No. L T 8581/74]

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE**Reported Collapse of a Suspension
ridge over river Mahakali**

श्री हर्षदेव मालवीय (उत्तर प्रदेश) : श्रीमान, 17 नवम्बर, 1974 को भारत-नेपाल सीमा पर भारत की ओर महाकाली नदी के ऊपर झूला पुल के टूट जाने और उसके कारण 142 व्यक्तियों की, जिनमें अधिकांश भारतीय थे, मृत्यु हो जाने के समाचार की ओर मैं परिवहन मंत्री का ध्यान दिलाता हूँ।

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLAPATI TRIPATHI) : Sir, according to the news-item that appeared in the Times of India and other papers on 27th November, 1974 over 140 persons, mostly Indians, have been reported missing following the collapse of the hanging rope bridge over the Mahakali River on the Indo-Nepalese border on November 17. This news-item that eight persons on the bridge at the time of tragedy swam a shore, and four bodies were recovered.

'This news-item has further given the information that there was heavy traffic on the bridge on that day because of the traditional Jout Jeevi fair held after Diwali in Darchula District of the Nepalese Kingdom which is attended by people on both sides of the border'. It also mentions that the bridge gave way when pillars on the Indian side collapsed as the bridge could obviously not bear the weight of about 150 persons.

The Survey of India Map shows that the River Mahakali flows along the Indo-Nepal border dividing Pithoragarh District of U.P. and the Nepal Kingdom. The bridge does not fall on any National Highway system in the country.

[In this connection, the following telex message was received by the Ministry of External Affairs (Government of India) from the Government of U.P. on 18th November, 1974 :

"D.M. PITHORAGARH HAS INFORMED THAT SUSPENSION BRIDGE AT JAULJIBI OVER RIVER KALI AT INDO-NEPAL BORDER COLLAPSED AT 1215 HRS ON 17 NOV. WHICH WAS THE THIRD DAY OF FAIR. 17 PERSONS RESCUED FROM RIVER-CASUALTIES SUSPECTED INTENSIVE SEARCH FOR SUSPECTED MISSING PERSONS BEING MADE. FIRST AID GIVEN TO THOSE INJURED. BRIDGE IS MAINTAINED BY NEPAL GOVERNMENT. COMMISSIONER KUMAR HAS ALSO BEEN ASKED TO VISIT JAULJIBI IMMEDIATELY."

The Ministry of External Affairs have also contacted the Minister in the Embassy of India, Kathmandu, regarding further details of the accident. They have reported that the Indian News report appearing in the Times of India on 27th November datelined Kathmandu, November 26, appears to be based on a news item in the 'Rising Nepal' of the 26th November, an official newspaper of the Govt. of Nepal and that the Embassy has asked for further information from the Govt. of Nepal, who in turn, have asked the District authorities to give detailed report on the accident.

The U.P. Government is also being contacted by this Ministry to get further details of the accident. After the full details of the accident are available from the U.P. Government and the embassy of India in Nepal, the same would be placed before the House.

श्री हर्षदेव मालवीय : मान्यवर, हमारे भारतीय मंत्री जी ने हमको बताया उससे यह पता लगता है कि वह अभी तक मुनिस्विन नहीं है कि यह हादसा जो हुआ उसमें कितने लोग मरे। उसका विस्तृत विवरण अभी हमें नहीं हुआ है। बाक्य हुआ 17 नवम्बर को और आज 28 नवम्बर है, काफी दिन बीत गए, तो यह बात का मोचने की बात है कि इतने बड़े हादसे के बाद इतनी देर में समाचार हमको क्यों नहीं प्राप्त हुआ ?

दूसरी बात में जानना चाहता हूँ कि यह पुल कब बना था ? कितने साल हो गये ? और जो यह पुल है यह केन्द्रीय सरकार की देखरेख में है अथवा वह प्रादेशिक सरकार की देखरेख में है ? उस पुल को क्या कभी कोई

[श्री हर्षदेव मालवीय]

जांच पड़ताल होती है? क्या यह देखा गया कि वह पुल खराब है, मरम्मत की जरूरत पड़ती है, और यह कार्यवाही हुई या नहीं? जो सबसे बड़ी बात समझ में नहीं आती वह यह है कि यह भारत की साइड में क्यों टूटा, नेपाल में क्यों नहीं टूटा? पुल से 140 आदमी गिर पड़े, पता नहीं कुल कितने थे। आप जानते हैं, मान्यवर, कि जब प्रयाग में कुम्भ मेला होता है तो लाखों करोड़ों आदमी आते हैं। वहां पर जो पानटून ब्रिज है या दूसरे ब्रिज हैं सबकी सरकार की तरफ से अच्छी जांच पड़ताल कर ली जाती है कि कोई कमजोरियां तो नहीं हैं। कोई कमजोरी होती है तो वह ठीक कर ली जाती है। यह जौलजीदी का जो मेला है यह हर साल लगता है। लाखों आदमी वहां जाते हैं, भारत और नेपाल से। तो हम जानना चाहेंगे कि इस प्रकार की जांच की कार्यवाही उस पुल की हुई थी कि नहीं हमारे भारत की दिशा में जो हिस्सा पड़ता है वही क्यों टूटा?

इसके अतिरिक्त आप जानते हैं कि हमारे देश में ठेकेदारों का धपला चला करता है। इस पुल में कहीं ठेकेदारों का धपला तो नहीं है, इस बारे में सूचना हो तो बतायें। यदि कोई ठेकेदार या बनाने वाला या जो भी आदमी हो, इसके लिये जिम्मेदार है तो क्या सरकार उसका पता लगा करके उसको सजा देगी या नहीं?

अंतिम सवाल मेरा यह है कि जो बेचारे मर गये उनको कुछ मुआवजा, कंपेंसेशन वगैरह देने के लिये सरकार सोचती है कि नहीं?

श्री कमलापति त्रिपाठी : मान्यवर, जो पहला प्रश्न है कि यह पुल कब बना था, उसकी मूले सूचना नहीं है कि कब का बना हुआ पुल है।

दूसरी बात यह कि इस पुल के रखरखाव, इसकी मरम्मत, इसका इंतजाम, सारा इसका प्रबन्ध हमारे हाथ में नहीं है, नेपाल सरकार के हाथ में है। न भारत सरकार के हाथ में है, न यू०पी० सरकार के हाथ में है। लिहाजा इसको देखना कि इसकी मरम्मत और इसका रखरखाव ठीक से होता है या नहीं, इसका प्रश्न उठता नहीं।

[तीसरी बात यह है कि भारत की ओर से यह क्यों गिरा। अब चाहे इधर गिरता, चाहे उधर गिरता, गिरना दुर्भाग्य की बात है। अगर उधर गिरा होता और आदमी उससे मरे होते तो भी दुःख होता और इधर गिरा आदमी मरे तो भी दुर्भाग्यपूर्ण है।

श्री हर्षदेव मालवीय : पंडित जी ऐसा तो नहीं है कि नेपाल ने रखरखाव अपनी तरफ का किया हो, भारत दिशा की तरफ छोड़ दिया हो?

श्री कमलापति त्रिपाठी : मालूम होता है कि इस झलाके से लोग जा रहे थे, जैसी सूचना मुझे मिली है उसके अनुसार 150 आदमी थे वह दोष को बर्दाश्त नहीं कर सका। उसके पिलस गिर गये। उसमें काफी आदमी मरे हैं। ऐसा लगता है कि 8 आदमी तैरकर किनारे आये, बाकी की खोज की जा रही है और जो तार मिला था पिछोरा-गढ़ के डिस्ट्रिक्ट मजिस्ट्रेट का उसमें मालूम होता है कि बहुत कैजुएल्टीज हुई हैं।

यह सही है कि घटना घटी 17 तारीख को और 27 तारीख तक हमें इसका पता नहीं लगा। यह बात भी सही है कि हम को पता लग जाना चाहिये था। 18 तारीख को ही पिछोरागढ़ के मजिस्ट्रेट ने तार दे दिया था एक्सटर्नल अफेयर्स मिनिस्ट्री को। इस मिनिस्ट्री से पूछताछ की है जैसा कि ब्यान से मालूम होता है।

श्री राजनारायण (उत्तर प्रदेश) : डिस्ट्रिक्ट मजिस्ट्रेट ने कब खबर दी?

श्री कमलापति त्रिपाठी : 18 तारीख को।

श्री राजनारायण : घटना कब घटी?

श्री कमलापति त्रिपाठी : घटना घटी 17 तारीख को लेकिन यहां अखबार में छपा 27 को। यह सवाल आपने पूछा कि 18 या 17 को जो घटना घटी उसकी सूचना 26 तारीख तक हम को क्यों नहीं मिली। मैं कह रहा था कि उसकी सूचना मिल गई थी। डिस्ट्रिक्ट मजिस्ट्रेट ने 18 तारीख को तार भेज दिया था लेकिन चूंकि नेपाल गवर्नमेंट के हिस्से में पड़ता है यह पुल और रखरखाव भी उनके जिम्मे है हमारा तो केवल बोर्डर ही है इसीलिये एक्सटर्नल अफेयर्स मिनिस्ट्री ने पूछताछ की नेपाल सरकार से। अपनी असेम्बली को भी लिखा और उन्होंने भी वहां से पूछताछ की। वहां उन लोगों ने इतनी खबर दी है कि अभी हम उसकी जांच करके इसकी खबर देंगे। 'राइजिंग सन' नेपाल से एक अखबार निकलता है उसमें यह खबर 26 तारीख को छपी थी और उसकी बुनियाद पर 'टाइम्स आफ इंडिया' ने छपा जिससे आप को पता लगा। वैसे यह घटना 17 की है तब से एक्सटर्नल अफेयर्स मिनिस्ट्री बराबर पूछ रही है। यू०पी० गवर्नमेंट से भी पूछताछ की है। उन्होंने कहा है कि खबर लेकर आप को बता देंगे। ज्योंही पूरा समाचार आयेगा। एक्सटर्नल अफेयर्स मिनिस्ट्री के जरिये हम उसे प्राप्त कर लेंगे और फिर सदन के सम्मुख रख देंगे।

श्री हर्षदेव मालवीय : जो मरे हैं उनको मुआवजा मिलेगा?

श्री कमलापति त्रिपाठी : पहले तो यह पता लगे कि मरे कौन हैं और कितनी संख्या में मरे हैं। मुआवजा

भारत सरकार देगी, उत्तर प्रदेश सरकार देगी या नेपाल सरकार देगी यह प्रश्न टेढ़ा है।

श्री राजनारायण : मेरा एक ब्यवस्था का प्रश्न है। यह पुल उत्तर प्रदेश और नेपाल की सीमा पर है और नदी के एक किनारे पर है। यह सरकार का कहना कैसे उचित माना जायेगा, सरकार इसको क्यों कह रही है और सरकार को यह कहने की आप क्यों इजाजत दे रहे हैं कि यह एक्सटर्नल अफेयर्स का मामला है और एक्सटर्नल अफेयर्स मिनिस्ट्री से पूछताछ हो रही है। उत्तर प्रदेश सरकार का मामला क्यों नहीं है, आपके विभाग का मामला क्यों नहीं है ? उत्तर प्रदेश की सरकार कान और नाक में तेल डाले क्यों पड़ी हुई है। 142 लोगों की जान चली गई और वहां पर सरकार की ओर से कोई उदासीनता न हो, यह कैसे उचित माना जा सकता है। कमलापति जी उत्तर प्रदेश से आते हैं, वही के मुख्य मंत्री रह चुके हैं, निष्ठा मंत्री रह चुके हैं, श्रम मंत्री रह चुके हैं...

MR. CHAIRMAN : That will be kept in view. Let the hon. Member put his question.

श्री राजनारायण : मेरा कहना यह है कि मंत्री जो उत्तर दें वह तो उचित होना चाहिये।

MR. CHAIRMAN : That is all right.

SHRI LOKANATH MISRA (Orissa) : Firstly, I would like to know why the hon. Minister took the responsibility of replying to this question when it was entrusted to him because it does not come under his jurisdiction in any shape.

[Mr. Deputy Chairman in the Chair] He should have categorically told the Rajya Sabha Secretariat that it does not pertain to him and whosever is the Minister-in-charge of it in the External Affairs Ministry should take the responsibility to reply to these questions. There must be a procedure and I do not know whether the hon. Minister would be in a position to say that because it is only the External Affairs Ministry which can reply. I am happy that the Deputy Minister of External Affairs is here and so he should reply to the question. He must have been briefed about it or else there is no occasion for him to be here..

SHRI D.N. DWIVEDL (Uttar Pradesh) : He is a Member of this House.

SHRI LOKANATH MISRA: Some people try to show their wisdom by bringing to the notice of the House that a particular Minister is a Member of this House. It does not add to the wisdom of anybody.

SHRI D. N. DWIVEDI : It was relevant and that was why I brought it to your notice.

SHRI LOKANATH MISRA : Ministers belong to both Houses. Therefore, it is not the privilege of this House to own him because you cannot own him all the time.

MR. DEPUTY CHAIRMAN : You ask your clarification.

SHRI LOKANATH MISRA : I wanted to know what is the procedure in the case of a particular river as Mahakali which happens to be the border river between two countries and how such bridges which connect two countries are maintained in the normal course, if it is being maintained by the Nepal Government, then there must have been some kind of an agreement between India and Nepal as to who would be responsible for the maintenance of it or who would be looking after it. Or is it also the partial responsibility of the Government of India to supervise, through its officers, the use of the bridge by a particular number of persons at a time ? Was any notice hung there that this is the capacity that the bridge can carry and that beyond that nobody should get on to the bridge ? If such caution notices were not there, whether it is the Nepal Government or the Indian Government—as indicated by our socialist friend from there who has now disappeared, whether it is this Government or the other Government—somebody must be held responsible for paying compensation. If it was the responsibility of the Nepal Government to look after the bridge and if nothing has been notified there near this bridge that this is the capacity of the bridge and that nobody should go beyond that capacity, then the Nepal Government becomes responsible for it, and it is for the External Ministry now to demand compensation from them.

Now, Sir, finally, the question has been relegated to fate by the hon. Minister by saying that it did not collapse on the other side but that it collapsed from this side. We cannot relegate these things to fate alone when we function in a Government, and as part of the Government, the hon. Minister will have to say something to justify the functioning of the Government as to how it collapsed. Eleven days have passed, and some kind of an inquiry must have been started by the Government of UP or by the Government of Nepal as to what was the reason for this collapse, how it collapsed

[Shri Lokanath Misi'a] There must have been some case history behind it, some case history must have been collected I about it. Will the hon. Minister kindly let us know as to the reason of the collapse. And I hope that you, Sir, would kindly ask the Deputy Minister of External Affairs to apprise this House of it, or else it is a futile exercise, the entire exercise would be a futile one. And when you do not get answers, why ask questions at all ? It is only a waste of time.

SHRI BIPINPAL DAS (Assam) : it pertains to both Ministries.

SHRI KAMLAPATI TRIPATHI : This motion was called by the hon. Member in my name and this was admitted by the Chairman in my name. So, I think _____

SHRI RABI RAY (Orissa) : You are not the Minister in charge of that thing.

SHRI LOKANATH MISRA : I do not accuse the hon. Minister. On a point of personal explanation, as private Members, we do not know whether the bridge is maintained by us or by the Nepal Government or jointly or whether it belongs to the UP Government or to somebody else _____

SHRI KAMLAPATI TRIPATHI : You are perfectly right.

SHRI LOKANATH MISRA: We may be ignorant about it as private Members. But it is collective responsibility.

MR. DEPUTY CHAIRMAN : That is why he is answering.

SHRI LOKANATH MISRA: If we had sent notices in the wrong name, the Department or the Ministry should have sent it on to the relevant Ministry.

MR. DEPUTY CHAIRMAN : He has collected the information and he is giving it.

SHRI KAMLAPATI TRIPATHI: There is nothing wrong if I have also answered this Calling Attention Notice, and I think the hon. members should be grateful and thankful to me that I have come to their rescue.

As soon as we came to know this, we have contacted the U.P. Government also for full details. And the External Affairs Ministry has also contacted our Embassy in Kathmandu.

SHRI LOKANATH MISRA : What is their report ?

SHRI KAMLAPATI TRIPATHI : Their report was the telex message that we received from the District Magistrate of Pithoragarh----

SHRI LOKANATH MISRA: The External Affairs Ministry does ' with District Magistrates.

SHRI KAMLAPATI TRIPATHI : They say that the Embassy has asked for further information from the Government of Nepal v.'ho, in turn, have asked the District authorities to give detailed report on the accident. As soon as we get the detailed report, we shall place it before the House.

श्री श्रीम प्रकाश त्यागी (उत्तर प्रदेश) : उप-सभापति महोदय, श्री मंत्री महोदय ने जो बात कही है, पहले तो इस विषय में पीइन्स्ट आफ् आर्डर ही आपके सामने उठना चाहूँगा और वह यह है कि मंत्री महोदय जो जवाब दे रहे हैं पहले तो उन्होंने अपने जवाब में कहा है कि इस पुल का पूर्ण उत्तरदायित्व नेपाल सरकार के हाथ में है और हमारे विदेश मंत्रालय को सूचना मिली है कि दूतावास के द्वारा जानकारी प्राप्त की जा रही है। इससे साफ़ जाहिर है कि यह विषय आपका है ही नहीं और जानकारी अगर हम चाहें भी तब भी आप उसको देने में अभी तक असमर्थ हैं। मैं आपसे जानना चाहूँगा, अगर किसी की मलती से भी अगर आपको बोल दिया गया है उतर देने के लिये तो क्या आप अपनी रुलिंग देंगे कि इस काल अटन्शन मोशन को विदेश मंत्रालय के नाम ट्रांसफर करके दूसरे दिन के लिये स्थगित किया जाये...

MR. DEPUTY CHAIRMAN : No, he is quite competent to answer the question. He is collecting information from the External Affairs Ministry.

श्री श्रीम प्रकाश त्यागी : क्लेकट ही नहीं कर सकते।

MR. DEPUTY CHAIRMAN : Mr. Tyagi, you cannot have it both ways. You cannot, on the one hand say that it is collective responsibility and, on the other, say he cannot collect information. Now, please ask for clarifications.

श्री श्रीम प्रकाश त्यागी : उपसभापति महोदय, देखिए मैं आपके सामने सवाल रखना चाहूँगा और वे फौरन कहेंगे विदेश मंत्रालय जानता है। मैं अभी यह

जानना चाहूंगा कि यह जो पुल है इस पर 142 घादमी और से सत्र भारतीय मरे हैं और उनके कितने ही घादमियों के परिवार उजड़ गये हैं। इसलिये आप इस विषयों को अपनी धामनी से नहीं ले सकते। मैं आपसे जानना चाहूंगा कि यह जो पुल है इसका निर्माण कब किया गया था। मंत्री महोदय जरा मून लेंगे कि कोई भी पुल जो सरकार की जिम्मेवारी पर होना है उसकी विशेष आयु होती है; उस विशेष आयु के पश्चात् उस पुल को या बिन्दुस को मरामत कर दिया जाना है और दूसरा पुल बनाने हैं। तो मैं जानना चाहता हूँ कि क्या फौरन आपने यह जानकारी प्राप्त की कि इस पुल की आयु कितनी थी और क्या उस आयु से ज्यादा यह पुल चलता रहा और नेपाल सरकार ने कोई इस प्रकार का ध्यान दिया नहीं क्योंकि इस पर ज्यादातर यात्रियों का, खास कर भारतीयों का, आना जाना रहता रहा है। नेपाल सरकार ने लापरवाही की और उस आयु के बाद में भी उस पुल को चालू रखा गया है। तो क्या यह एक कारण तो नहीं है, इस बारे में आपने पहली जानकारी चाहूंगा।

दूसरी बात, यह जानकारी चाहूंगा कि क्या नेपाल सरकार ने अपनी भी कोई जांच समिति बैठाई है या नहीं बैठाई? क्या जब यह पुल हमारी सीमा में भी आता है तब का यह कितना हमारी सीमा में है, उत्तरदायित्व हमारा भी है? क्या सरकार अपनी ओर से भी कोई जांच कमेटी बैठाएगी ताकि पुल के गिरने के कारण का पता लगे और ये जो इनने घादमी मरे इसमें किसकी रिस्पॉन्सिबिलिटी थी, किसकी नहीं। जैसा लोकनाथ मिश्र जी ने कहा इस पुल को कंपैमिटी कितनी थी, इस तरह की बातिया थी या नहीं? तो इस प्रकार की पूरी जांच आप अपनी ओर से करायेंगे, उसके लिये कोई कमेटी नियुक्त करेंगे या नहीं?

तीसरी बात जो मैंने पूछनी है वह कम्पेंसेशन की बात है। आपने कहा, भारत सरकार देगी। अगर पूर्ण उत्तरदायित्व नेपाल सरकार का है उस पुल के ऊपर जिसके कारण यात्री मर गये, और वह नेपाल की सीमा में थे, नेपाल में उनकी मृत्यु हुई है, नेपाल सरकार ने उनको अपने यहां आने की अनुमति दी और उनकी वहां देवी के मेले पर जाने की बात थी, इसलिये जो कम्पेंसेशन है, मुआवजा है, क्या भारत सरकार उनका मुआवजा नेपाल सरकार से मांगेगी या नहीं? मैं सीधा उत्तर पछ रहा हूँ, कौन मांगेगा? यह नहीं कि भारत सरकार देगी, क्योंकि वे नेपाल की सीमा में मरे हैं और उस पुल पर मरे हैं जिसका उत्तरदायित्व आप के दृष्टिकोण से पूर्णतः नेपाल सरकार पर था। इसलिये उनकी मृत्यु का दायित्व नेपाल सरकार पर आता है। तो क्या भारत सरकार ने नेपाल सरकार से इस बारे में मुआवजा मांगा या नहीं? अगर भारत सरकार इतनी दयालु है कि वह कोई मुआवजा नेपाल सरकार से नहीं

मांगती है, तो भारत सरकार को मुआवजा देने का दायित्व अपने ऊपर लेना चाहिये।

अन्तिम प्रश्न मैं यह जानना चाहता हूँ कि इस बारे में यह बात खोजने की है और जांच बिठलाने की है कि भारत सीमा की ओर जो पुल का हिस्सा गिरा, स्वाभाविक है कि वह गिरना था, लेकिन नेपाल के साथ हमारे जिस तरह के संबंध हैं, उन संबंधों को बिगाड़ने के लिये कोई विदेशी एजेंट तो काम नहीं कर रहे हैं? तो मैं यह जानना चाहता हूँ कि क्या इस कार्य में आपको सेवोटेज दिखलाई देता है और इस बारे में संदेह है? मैं यह मांग करता हूँ कि इस बारे में भारत सरकार एक जांच कमेटी बिठलाये ताकि इन सब बातों पर प्रकाश मिल सके।

श्री कमलापति त्रिपाठी : मान्यवर, मैं समझता हूँ कि नेपाल हमारा एक मित्र देश है और हमारी उनकी सजी है तथा अच्छे संबंध हैं। इस सदन में इस तरह के प्रश्न नहीं उठाये जाने चाहिये और विशेषकर उस देश के संबंध में जो कि हमारा एक मित्र देश है और जिसमें हम मित्रता के सूत्र में बंधे हुए हैं।

श्री राजनारायण : उन्होंने तो किसी देश का नाम ही नहीं लिया और न उसके बारे में इस तरह की कोई बात कही। (Interruption).

Importance

MR. DEPUTY CHAIRMAN : He can always express an opinion.

श्री कमलापति त्रिपाठी : मैं आप से यह कह रहा था कि हमें इस तरह की कोई बात नहीं कहनी चाहिये जिससे हमारे मित्र देश को किसी तरह की कोई ठेस पहुंचे। मैं ने

श्री राजनारायण : जब इस बारे में तथ्य मालूम न हों, तो सरकार को इस बारे में बतलाना चाहिये।

श्री कमलापति त्रिपाठी : मैं आपका कारण बतला रहा हूँ...

श्री ओ३म् प्रकाश त्यागी : जो बात मैंने कही है, उस पर आप मेरे ऊपर कह रहे हैं...

MR. DEPUTY CHAIRMAN : Mr. Tyagi you must be fair to him. Before he completes a sentence, you are getting up.

MR. DEPUTY CHAIRMAN : He ha: not said that. Let him answer.

श्री कमलापति त्रिपाठी : मेरा निवेदन यह है कि आप मेरी बात सुन लें और उसके बाद जो कुछ कहना चाहें कहें। मेरा निवेदन यह है कि इस संबंध में अभी तक हमारे पास रिपोर्ट नहीं आई है। हम यह भी नहीं जानते हैं कि उस घटना में क्या हुआ। हम यह भी नहीं जानते हैं कि इस घटना में कितने लोग मरे और जितने भी मरे वे नेपाल की सीमा में मरे या हिन्दुस्तान की सीमा में मरे? ये लोग किस तरह से मरे, क्या पुल कोलेप्स हुआ, तब मरे, इस बारे में हमें अभी जानकारी नहीं है। जैसा मैंने आप से निवेदन किया है कि हमने इस बारे में ५०पी० की सरकार से और नेपाल में अपने राजदूत से रिपोर्ट मांगी है। जब वह रिपोर्ट आ जायेगी तो उसको सदन के सामने रख दिया जायेगा। इस वक्त यह कह देना कि जो लोग मरे हैं, वे नेपाल की सीमा पर मरे हैं और नेपाल सरकार से कम्पेंसेशन मांगा जायेगा या नहीं मांगा जायेगा, इस समय यह अच्छा नहीं होगा। इस तरह की बातों से दो देशों की मित्रता में बाधा पहुँच सकती है।

आपने जितने सवाल किये हैं, उनका उत्तर मैं इस समय नहीं दे सकता हूँ कि कितने लोग मरे हैं, इस पार मरे हैं या उस पार मरे हैं, ब्रिज कोलेस हुआ, इन सारी बातों का जवाब जब हमारे पास रिपोर्ट आ जायेगी तब ही दिया जा सकता है। हम आशा करते हैं कि यह रिपोर्ट जल्दी आ जायेगी और जैसे ही आयेगी उसकी सूचना सदन को दे दी जाएगी।

श्री ओ३म् प्रकाश त्यागी : एक बात मैं पूछना चाहता हूँ कि आपने यह बात स्वीकार की है कि इस ब्रिज का उत्तरदायित्व नेपाल सरकार के ऊपर है। वे कहते हैं कि इस पुल के गिर जाने से इतने भारतीय लोग मर गये हैं और इसका मतलब यह होता है कि नेपाल की सीमा पर ये लोग मरे हैं।

MR. DEPUTY CHAIRMAN : He has answered this point. I am calling Shri Banarsi Das.

श्री ओ३म् प्रकाश त्यागी : मैंने विशेष रूप से पूछा था कि इस घटना के बारे में कोई जांच कमेटी ब्रिडनार्ड जायेगी?

MR. DEPUTY CHAIRMAN : He has answered this. If he had not answered, I would have permitted you. Shri Banarsi Das.

श्री ओ३म् प्रकाश त्यागी : मैंने यह पूछा कि क्या भारत सरकार अपनी ओर से कोई जांच कमेटी बेंडाने का विचार करती है; यदि नहीं तो क्यों? इसका जवाब दीजिये।

श्री कमलापति त्रिपाठी : जांच कमेटी का प्रश्न नहीं उठता, न उस पर विचार किया जा सकता है जब तक कि रिपोर्ट न आ जाये।

श्री बनारसी दास (उत्तर प्रदेश) : श्रीमन्, अत्यन्त आश्चर्य का विषय है कि 11 दिन इस दुर्घटना को हो गये, जिसमें 142 व्यक्तियों की मृत्यु का समाचार प्रकाशित हुआ था, लेकिन अभी तक सरकार को निश्चयात्मक रूप से यह सूचना प्राप्त नहीं हुई कि कितनी मृत्यु हुई। साथ ही मंत्री जी का यह उत्तर देना कि क्षतिपूर्ति की जिम्मेदारी उत्तर प्रदेश सरकार की है, भारत सरकार की है या नेपाल की सरकार की है यह अभी नहीं कहा जा सकता, यह उत्तरदायित्व को नहीं मानता है। यह पुल नेपाल सरकार के रखरखाव में है। क्या कोई इंटरनेशनल एग्जिमेन्ट ऐसा नहीं है कि यदि इस प्रकार की कोई दुर्घटना हुई तो उसकी क्षतिपूर्ति की जिम्मेदारी किमकी होगी? इस प्रकार के प्रश्न पुल हैं जो हमारे और नेपाल के बीच में हैं। मैं आपके द्वारा माननीय मंत्री जी से निवेदन करूँगा कि वे इस बात की घोषणा करें कि जिन लोगों की मृत्यु हुई है उनका कम्पेंसेशन उत्तर प्रदेश सरकार देगी, चाहे फिर उनकी रिक्मपेंसेट भारत सरकार करे या नेपाल सरकार करे। यह कितनी बड़ी उदासीनता और उपेक्षा का विषय है कि नेपाल के अन्दर हमारा पुल फ्लेज्ड एम्बेसी है, लेकिन अभी तक वह इतनी बड़ी दुर्घटना की सूचना भारत सरकार को नहीं दे सकी? क्या यह उनकी कार्यक्षमता की कमी नहीं है? जिन व्यक्तियों की मृत्यु हुई है क्या यह उदासीनता उनके परिवार के साथ निर्ययता नहीं है? मैं माननीय मंत्री जी से कहूँगा कि वे कम्पेंसेशन की घोषणा करें और साथ ही साथ जब सदन 2 तारीख को बैठे तो एम्बेसी का उत्तर लेकर पूर्ण विवरण वे सदन के सामने पेश करें।

श्री कमलापति त्रिपाठी : मान्यवर, बारम्बार वहाँ सवाल आ रहे हैं। मैंने पहले ही निवेदन किया कि घटना 17-18 तारीख की है। डिस्ट्रिक्ट मजिस्ट्रेट पिथौरागढ़ के जरिये उत्तर प्रदेश सरकार को उनके जरिये एक्स्टेंशन एफेयर्स मिनिसट्री को इसकी सूचना मिली। 26 तारीख को टाइम्स आफ इंडिया में निकला जिससे यह प्रश्न उपस्थित हुआ।

श्री राजनारायण : सरकार को कब खबर मिली?

श्री कमलापति त्रिपाठी : 18 तारीख को पिथौरागढ़ के डिस्ट्रिक्ट मजिस्ट्रेट ने उत्तर प्रदेश सरकार को और उन्होंने एक्स्टेंशन एफेयर्स की टेलिग्राफ भेजा कि यह घटना घटी उसी वक्त से उन्होंने जांच पड़ताल शुरू कर दी और लिखना शुरू कर दिया अपनी एम्बेसी को, वहाँ के डिपार्टमेंट को।

श्री बनारसी दास : आपके मंत्रालय की सूचना एक्स्टेंशन एफेयर्स ने कब दी थी?

श्री कमलापति त्रिपाठी : अब मैं आपसे सवाल किया है मेरा मंत्रालय सूचना इकट्ठा करके आपको दे रहा है।

श्री राजनारायण : हमारा एक व्यवस्था का सवाल है। सरकार क्यों कहती है कि हमको 26 तारीख को खबर मिली जब डिस्ट्रिक्ट मिजिस्ट्रेट, पिथौरागढ़ ने 18 तारीख को टेलिक्स भेज दिया था। सरकार को कहना यह चाहिए था कि सरकार के एक्सटर्नल विभाग को 18 को ही जानकारी हो गई थी, लेकिन चूंकि तमाम प्रमुख मंत्री लोग नरौरा गए हुए थे, दुलन्दनहर, कांग्रेस के आन्तरिक अंगरों को निपटाने के लिये इसलिये सरकार के पास धुरसत ही नहीं थी कि इतने अहम मामले पर सरकार विचार करती। गलत उत्तर क्यों देते हैं ?

MR. DEPUTY CHAIRMAN : He has been saying that they got the information on the 18th.

श्री बनारसी दास : उपसभापति महोदय, मैं आपके द्वारा एक निवेदन करना चाहता हूँ। आप मंत्री जी को आदेश दें कि वे इतनी तो धोखा करें कि जिन व्यक्तियों की मृत्यु हुई है उनके परिवार वालों को अवश्य कम्पेंसेशन दिया जायेगा। कौन सरकार देगी यह अलग बात है। असंगत है।

श्री ओईम् प्रकाश त्यागी : अभी मंत्री जी को यही नहीं मालूम कि मरे या नहीं।

श्री राजनारायण : यह तो वे जानते हैं।

श्री कमलापति त्रिपाठी : मंत्री को पता तब लगता है जब रिपोर्ट आती है। आपको पता तभी लगा जब अखबारों में छपा। यही हमेशा का तरीका है कि जांच-पड़ताल करने के बाद जब कम्पलीट रिपोर्ट आ जाए तो आपके सामने रखी जाए। कम्पेंसेशन की बात यह है कि सारी दुर्घटनाओं में हमेशा कम्पेंसेशन नहीं दिया जाता। यह घटना ऐसी है जिसमें कम्पेंसेशन दिया जाये या न दिया जाये, यह रिपोर्ट आने के बाद ही सोचा जा सकता है। तभी यह सोचा जा सकता है कि अगर कम्पेंसेशन देना है तो उसकी जिम्मेदारी हमारे ऊपर आती है या कहीं और आती है।

श्री बनारसी दास : यह सरकारी पुल है, और गवर्नमेंट का पुल है तो उसकी जिम्मेदारी आप पर है।

श्री कमलापति त्रिपाठी : मैं समझता हूँ कि माननीय सदस्य को पहले पूरा उत्तर सुन लेना चाहिये, फिर उसके बाद प्रश्न करना हो तो करें। उत्तर यह है कि इस पुल का रख रखाव नेपाल सरकार के ऊपर है। हमारे पास यह रिपोर्ट नहीं है, जैसा अभी त्यागी जी ने कहा कि जब पुल टूटा तो कोई न कोई लोग नेपाल के एरिया में गिरे होंगे। यह नदी है अगर तो मान लीजिये कि बाँध पर नदी है तो ऐसा भी हो सकता है कि नदी का कुछ हिस्सा हमारे हिस्से में हो और कुछ उनके हिस्से में हो। जब तक पूरी रिपोर्ट न आ जाए हर बात की तब तक निश्चित रूप

से नहीं कह सकते कि मरने वालों की तादाद कितनी है, पुल किस बजह से टूटा, किसके बाँध में लोग गिरे मरे। गरी रिपोर्ट आने के बाद जब सदन में पेश कर दी जायेगी तो उसके बाद इस पर विचार हो सकता है। नेपाल सरकार की कार्यक्षमता की अगर यहाँ प्रालोचना करना चाहें तो मैं समझता हूँ कि वह भनासब नहीं होगा। नेपाल से हमारे संबंध बहुत गेह और मित्रता के संबंध हैं। वहाँ के आफिसरों और विभाग की कार्यक्षमता की प्रालोचना न कर।

हम यह जानते हैं कि इसका पता हम को जल्द से जल्द लगना चाहिए था, पता नहीं लगा, यह दुर्भाग्य की बात है। जब 18 तारीख को खबर आई तो हमने रेडियो से पूछा तो वहाँ से उत्तर आया कि नेपाल सरकार ने अपने डिस्ट्रिक्ट अथॉरिटीज से पूछा है। यू०पी० गवर्नमेंट को हमने लिखा है। उन्होंने कहा है कि हम वहाँ से पूरी रिपोर्ट मंगा रहे हैं। रिपोर्ट आने के बाद वह सदन में पेश कर दी जायेगी।

श्री राजनारायण : सारा दुर्भाग्य नगरी सम्मेशन का है, उसी ने गड़बड़ किया है।

SHRI N. G. GORAY (Maharashtra) : Sir, I am ready to wait till the report is available, because I know the communications system in Nepal; it takes some time to collect information. But I would like to know only one thing. Does it form part of the border road system which we have built recently? That is number one. Secondly, I was told that a new type of bridge, which can be built very quickly, has been in use in that area. Does this particular bridge belong to that type? Perhaps it was not properly tested and, therefore, it collapsed. Have you any idea whether this bridge belongs to the new type of bridges that we put up there for quick transportation and whether it is in the sector of border roads?

SHR[KAMLAPATt TRIPATHI : Sir, unless I get the report, I can not say what type of bridge is there. We cannot know unless we get the report whether this is a new bridge or an old bridge. It is a bridge neither on the national highways nor on the border road.

REFERENCE TO ASSAULT ON SHRI JAYAPRAKASH NARA1N

MR. DEPUTY CHAIRMAN : Now, Special Mention. Mr. Prakash Vir Shastri.

SHRI LAL K. ADVANI (Delhi) : Sir, on a point of order...

MR. DEPUTY CHAIRMAN : There is no business, have called Mr. Prakash Vir Shastri. No point has been made.

SHRI LAL K. ADVANI : Sir, ...

MR. DEPUTY CHAIRMAN : Mr. Prakash Vir Shastri has been called. Let him mention now.

SHRI LAL K. ADVANI : On a point of order...

MR. DEPUTY CHAIRMAN : Mr. Advani, you know the procedure. There cannot be a point of order. There is no business.

SHRI LAL K. ADVANI : Business is Mr. Prakash Vir Shastri. I have been told...

MR. DEPUTY CHAIRMAN : Let him submit. How are you sure what he is going to say ? Mr. Prakash Vir Shastri will have the floor now.

SHRI LAL K. ADVANI : Sir, ...

MR. DEPUTY CHAIRMAN : Mr. Advani, I cannot allow. Mr. Prakash Vir Shastri has been allowed by the Chairman and he will say whatever he wants to say. If you want to raise a point of order on that, it will come later, not before.

SHRI LAL K. ADVANI : Sir, I have been told...

MR. DEPUTY CHAIRMAN : No, Mr. Advani. It will not go on record,

SHRI LAL K. ADVANI : (Continued to - peak).

MR. DEPUTY CHAIRMAN : No point of order can be raised now. It can be raised only after that.

SHRI LAL K. ADVANI : (Continued to sneak)

MR. DEPUTY CHAIRMAN : There can not be a point of order when there is no business in the House...

(Interruptions). You cannot bypass the procedure. Mr. Advani, I am sorry you are doing something, which is absolutely unparliamentary. I shall not allow it go on record. Nothing will go on record. I have called Mr. Prakash Vir Shastri.

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) : उपसभापति जी, लोकतंत्र...

श्री लाल आडवाणी : मेरा व्यवस्था का प्रश्न है।

MR. DEPUTY CHAIRMAN : What is the point of order ? Is it on loktantra ?

श्री लाल आडवाणी : व्यवस्था का प्रश्न यह है कि आपने जिस विषय में अभी अनुमति दी है उसी विषय में मैंने भी अनुमति मांगी थी। मेरा कहना यह है कि इतना गम्भीर मामला है और यहाँ पर गृह मंत्रालय का कोई भी मंत्री उपस्थित नहीं है।

MR. DEPUTY CHAIRMAN : Mr. Advani, you know the procedure.

गृह मंत्रालय, कामिक और प्रशासनिक सुधार तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री श्री मेहता) : मैं मौजूद हूँ।

श्री प्रकाशवीर शास्त्री : उपसभापति जी, लोकतंत्र में जनता को अपना असन्तोष व्यक्त करने के जो माध्यम हैं, प्रदर्शन हैं, जलसे हैं, जलूस हैं, सत्याग्रह हैं, इन्हो माध्यमों से वे अपना असन्तोष व्यक्त करते हैं। पिछले कुछ समय से यह देखा जा रहा है विशेषकर 8-9 महीने से जब से सर्वोदय नेता लोकनायक श्री जयप्रकाश नारायण ने अष्टाचार और बेईमानी के विरुद्ध अपना अभियान प्रारम्भ किया है तब से लोकतंत्र को समाप्त करने के लिये सरकारी तंत्र द्वारा जो योजनाबद्ध प्रयास किये जा रहे हैं मैं उसी के एक अंश की ओर आपका ध्यान आकर्षित करना चाहता हूँ। सरकारी नीति से असहमति व्यक्त करना कोई अपराध नहीं है। यह जनतंत्र में या लोकतंत्र में एक मौलिक अधिकार है जो जनता को मिला हुआ है। लेकिन कुछ दिन पहले पटना में दो घटनाएँ घटी थीं जब श्री जयप्रकाश नारायण का एक विशाल जलूस निकल रहा था तो इन्दिरा त्रिगैड के दफ्तर में जलूस के ऊपर गोली चली और दूसरी घटना नब हुई जब दूसरा जलूस निकल रहा था उस वक़्त लोक नायक जय प्रकाश नारायण के ऊपर पुलिस द्वारा लाठी प्रहार किया गया। पहले तो गृहमंत्री यह कहने रहे कि लाठी प्रहार नहीं किया गया। लेकिन जब जय प्रकाश जी ने यह देखा कि इस बात की सत्यता को बहुत देर तक छिपाये रखने का कोई लाभ नहीं है तो उन्होंने इस बात को स्वयं कहा। तब श्री ब्रह्मानन्द रेड्डी गृहमंत्री को इस बात की क्षमा याचना करनी पड़ी कि हाँ, इस प्रकार की बात हुई है। मैं गृह मंत्री के नाते उनसे क्षमा याचना करता हूँ।

दूसरी घटना जो घटी है उसको लेकर सारे देश में असन्तोष को लहर फैली हुई है। कत कुरुक्षेत्र के अन्दर एक सार्वजनिक सभा थी उसको संबोधित करने के लिए श्री जयप्रकाश नारायण दिल्ली से जा रहे थे। हानाफि

[श्री प्रकाशवीर शास्त्री]

इसमें पहले इस प्रकार की चेतावनी भी चुकी थी और लोकसभा के सदस्य श्री पीलू मोदी ने कई दिन पहले इस प्रकार की घोषणा की थी कि जयप्रकाश जी जिस समय हरियाणा में जायें उस समय उनकी सुरक्षा की पूर्ण व्यवस्था होनी चाहिये। उन्होंने परसों भी कहा था और इसमें दो दिन पहले भी कहा था।

दूसरे हरियाणा के मुख्य मंत्री ने कुछ दिन पहले इस प्रकार के सार्वजनिक वक्तव्य एक-दो स्थानों पर दिये कि जयप्रकाश जी हरियाणा आये तो सोच समझ कर आये। यह मुख्य मंत्री ने सार्वजनिक मसामों में वक्तव्य दिये। इन दोनों बातों के बीच, कल जो घटना घटी मेल खाने ली है। कल जब श्री जयप्रकाश नारायण दिल्ली से कुश्नक्षेत्र अपनी सभा में भाषण देने के लिये गये तो पानी-पत और सोनीपत के कुछ स्थानों पर उनको काले झंडे दिखाये गए। मुझे इसमें कोई आपत्ति नहीं। अगर हमको प्रस प्रकार की बात कहने का अधिकार है तो दूसरे व्यक्ति को और दूसरे पक्ष को भी विरोध करने का जो माध्यम है उसको प्रकट करने का अधिकार है। लेकिन जयप्रकाश जी जैसे व्यक्ति, जिनके प्रयासों से यह देश स्वतंत्र हुआ और जिनका इस देश की स्वतंत्रता के अंदर प्रमुख स्थान है, उन के साथ ऐसा करना उचित नहीं है।

एक इस प्रकार का व्यक्ति जिसके सामने श्री लाल बहादुर शास्त्री स्वयं भारत के प्रधान मंत्री होने का प्रस्ताव लेकर गये और श्री जयप्रकाश जी ने उस पद को अस्वीकार कर दिया। आज उस प्रकार के त्यागी व्यक्ति को जो देश को जन भावनाओं का प्रतिनिधित्व करने के लिए किसी सार्वजनिक सभा में जाए, उसकी गाड़ी के ऊपर लाठी प्रहार हो और पुलिस खड़ी नमाणा देखती रही, यह किसी भी दृष्टि से उचित नहीं है। ऐसा लगता है कि एक योजना-बद्ध ढंग से यह काम हुआ है। उस गाड़ी के साथ दूसरे लोग भी थे। उनमें कुछ विधान सभा के सदस्य भी थे, हमारे श्री राजनारायण जी और दूसरे साथी भी थे। वे किसी प्रकार गाड़ी से निकलकर आगे आये और उन्होंने पुलिस को जाकर ललकारा कि इस प्रकार से देश के एक सर्वमान्य नेता के ऊपर लाठी प्रहार हो रहा है और तुम खड़े नमाणा देख रहे हो, तब जाकर पुलिस आगे आई। इस बीच में स्टेट्समैन के फोटोग्राफर श्री रघुराय को लाठी लगी और उनका सिर फट गया और खून में उनके कपड़े भीग गये। मैं आपके माध्यम से यह कहना चाहता हूँ—सरकार के गृह राज्य मंत्री यहाँ पर उपस्थित हैं, क्या इस प्रकार से लाठियों और गोलियों से जनता को आवाज को दबाया जा सकता है? बेईमानी और अछूत-चार को समाप्त करने के लिये जो जन आन्दोलन उठा है, क्या उसको इस प्रकार से ठंडा किया जा सकता है? जिस प्रकार से लाला लाजपत राय ने लाहौर में साइमन कमिशन

की लाठियाँ खाने के बाद कहा था कि मेरी कमर पर पड़ी एक एक लाठी ब्रिटिश साम्राज्य के कफन पर एक एक कील बन कर गड़ेगी, वही बात मैं भी कहना चाहता हूँ। जयप्रकाश जी पर लगी एक एक चोट इस सत्ताधारी दल के कफन में एक एक कील की तरह गड़ेगी। क्या इस प्रकार से सरकार चल सकती है? हमें यह सोचना चाहिये कि यह सरकार कैसी है जिसके संविधान ने जनतंत्र में अभिव्यक्ति का माध्यम तो दिया हुआ है पर अगर कोई इस प्रकार की घटना हो तो सरकार को उसकी रक्षा की भी पूरी व्यवस्था करनी चाहिये। लेकिन कुश्नक्षेत्र में रक्षा की व्यवस्था नहीं की गई। हरियाणा के तमाम लोक प्रिय नेताओं को गिरफ्तार कर लिया गया और वहाँ के विद्यार्थियों को गिरफ्तार कर लिया गया। चौधरी साहब ने कहा कि नरोरा आपके सरो पर छाया हुआ है। मैं पूछना चाहता हूँ कि क्या नरोरा के अन्दर इस प्रकार की चर्चा नहीं हुई कि वहाँ पर राजस्थान के, उड़ीसा के और एक तीसरे राज्य पंजाब के मुख्य मंत्री जानी जैलमिह ने यह कहा कि आकाशवाणी का इस तरह से उपयोग किया जाये जिस तरह से कि मास्को रेडियो का प्रयोग किया जाता है? क्या इस तरह से सरकारी तंत्र का प्रयोग करके जनता को दबाया जा सकता है? मैं आपके माध्यम से सरकार से केवल एक बात कहकर बैठ जाना चाहता हूँ। आज जयप्रकाश जी का आन्दोलन गांव गांव और जोंपड़ी-झोंपड़ी में पहुँच चुका है। जयप्रकाश जी की समय की आवाज है। आज जनता के दुख-दर्द को प्रकट करने के लिए एक आवाज उनके माध्यम से उभर कर आये आई है। अगर लाठियों और गोलियों से सरकार इसको दबाना चाहेगी तो वह दिन दूर नहीं है जब जनता स्वयं पूरी तरह से उभर कर आगे आएगी और जयप्रकाश जी ने दिनकर जी का जो यह नारा दिया है कि "सिंहासन खाली करो कि जनता आती है", वह साकार रूप में प्रकट होगा और यह चेतावनी एक दिन दिल्ली की पालियामेंट के लिये भी खतरा पैदा कर देगी। इस स्थिति का मुकाबला करने के लिये जो अहिंसात्मक ढंग से आन्दोलन चल रहा है, उसके लिये सरकार भी अहिंसक ढंग से चले तो ठीक है और अगर सरकार की ओर से हिंसा भड़की तो देश में उसके उतर में अगर हिंसा उभरी तो उसका पूरा दायित्व इस सरकार पर होगा।

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, श्री प्रकाशवीर शास्त्री जी ने कल की घटना का जो जिक्र किया है, मैं उसका आखिरी देखा वर्णन सदन के सम्मानित सदस्यों और सरकार की सेवा में प्रस्तुत करना चाहता हूँ।

SHRI HARSH DEO MALAVIYA (Uttar Pradesh) : Sir, is it debate ?

MR. DEPUTY CHAIRMAN : Mr. Malaviya, the Chairman has permitted three gentlemen on this. He is the lecond tpeaker. Ther« it on« more ipeaker.

श्री राजनारायण : श्रीमन्, मैं यहाँ पर दो घण्टा भी आपकी सेवा में प्रस्तुत करना चाहता हूँ। एक घण्टा तो इंडियन एक्सप्रेस है जिसकी फोटो में बहुत ही आसानी से देखा जा सकता है कि किस तरीके से लाठी श्री जयप्रकाश जी की गाड़ी पर चलाई जा रही है और किस प्रकार से पुलिस के जवान उन लोगों को रोक नहीं रहे हैं। लाठियाँ चल रही हैं, आप जरा इसको देख लीजिये। दूसरा फोटो मदरलैण्ड का है। इसमें जयप्रकाश जी की गाड़ी पर उसके पास पुलिस के लम्बे चौड़े जवान और यूथ कांग्रेस के छोटे-छोटे छोकरे डंडा मारते हुए दिखाई दे रहे हैं। ये शराब के बोनल के नशे में चूर हैं। इसको भी मैं चाहूँगा कोई जाकर कमलापति त्रिपाठी जी को दें, वह देख लें।

श्रीमन्, इसका महत्व इसलिए भी और बढ़ जाता है कि परसों रात को साढ़े 8 बजे सुबह हमारे पास संगठन कांग्रेस वालों का एक टेलीफोन काल कुरुक्षेत्र से आया, उन्होंने यह कहा कि यहाँ पर तमाम हमारे कार्यकर्त्ता गिरफ्तार कर लिए गए हैं, चारों ओर हरियाणा की पुलिस हमारे पोस्टरों को फाड़ रही है, लाउडस्पीकर से प्रचार करने की मनाही कर दी है। कल यहाँ पर सभा हो सकना संभव नहीं मालूम पड़ रहा है क्योंकि यहाँ पर कोई तैयारी नहीं हो पा रही है। श्रीमन्, जब मैंने परसों सुबह यह बात सुनी तो मैं यहाँ 2 बजे आया, 2 बजे हमने इस सवाल को सदन में उठाया और उस समय हमारे मित्र राजू साहब चेयर पर बैठे हुए थे और उनके द्वारा हमने निवेदन किया कि कल जयप्रकाश जी जा रहे हैं कुरुक्षेत्र और यह समाचार हमारे पास आया है कि सरकार को कोई ऐसी व्यवस्था करनी चाहिये कि कोई ऐसा काम न हो। श्रीमन्, यह भी बात थी कि 20 मील के चक्कर में चारों ओर हरियाणा की पुलिस यह प्रचार कर रही थी : "सभा में मत जाना, सभा में जाओगे तो गोली चलेगी, सब लोग गिरफ्तार हो जाओगे, सभा नहीं होने दी जायेगी किसी कीमत पर, जनता को सरकार की तरफ से हम कहना चाहते हैं कोई उस सभा में न जाये"। कांग्रेस की एक और मिनी-कार थी जिस पर मुख्य मंत्री के बेटे सुरेन्द्र खुद वहाँ पर थे। श्रीमन्, मिस्टर सत्यपाल मलिक जिनको आप स्वतः भी जानते हैं सुरेन्द्र को पकड़ कर कहा, सुरेन्द्र, तुम यह कर रहे हो, तुम मुख्य मंत्री के लड़के हो, तुमको शरम आनी चाहिये। उसने कहा, ठीक है, आपको मैं कुछ नहीं बोल रहा हूँ।

तो श्रीमन्, कल 26 नवम्बर, 1974 को राज्य सभा में मैंने यह सूचित कर दिया था कि 27 नवम्बर को कुरुक्षेत्र में छाव और जन संघर्ष समिति द्वारा आयोजित श्री जयप्रकाश नारायण जी की सभा को असफल बनाने के लिए केन्द्रीय सरकार के इशारे पर श्री बंशीलाल की सरकार प्रयत्नशील है। हमारी इस चेतावनी के बाद भी कल जब श्री जयप्रकाश नारायण जी कुरुक्षेत्र की मीटिंग में जाने के लिए चले तो दिल्ली हरियाणा रोड पर पानीपत, करनाल,

कुरुक्षेत्र के पास तीन जगह सरकार की ओर से काले झण्डे का आयोजन किया गया था। श्री जयप्रकाश जी की गाड़ी के आगे आगे श्री मनीराम वागड़ी की गाड़ी चल रही थी। करनाल में सड़क पर श्री जयप्रकाश जी के स्वागतार्थ छाव खड़े थे। मगर उन्हीं में से युवक कांग्रेस के कुछ लोग हरियाणा के मुख्य मंत्री श्री बंशीलाल के सुपुत्र श्री सुरेन्द्र सिंह के नेतृत्व में काली झंडी दिखाने का प्रयत्न कर रहे थे। "जयप्रकाश गो बैक" की लीफलेट मोटरों पर फैक रहे थे। जयप्रकाश जी की गाड़ी के आगे खड़े होकर गाड़ी रोक दिये और उनकी मोटर पर डंडे चलाने लगे। इस पर जयप्रकाश जी के पीछे भारतीय लोक दल के श्री सत्यपाल मलिक, एम०एल०ए०, विधायक प्रारिफ मुहम्मद खाँ तथा अन्य लोग अपनी गाड़ी से उतर कर उन लोगों को रोकने लगे। सत्यपाल मलिक हमें दिखा रहे थे कि करीब 10 डंडे उसकी बांह पर पड़े थे। हमारी गाड़ी सातवें नंबर पर थी। हमारी गाड़ी में हमारी पार्टी का झंडा लगा हुआ था। झंडा एरियल में बंधा हुआ था। गाड़ी किराये की थी, हमारी गाड़ी को चारों तरफ से घेर कर उस पर डंडे चलाये गए। हमारी गाड़ी को तीन जगह रोका गया था, पानीपत में, करनाल में और एक जगह काला झंडा दिखाया गया था और दो जगह डंडा चलाया गया। हम पर डंडा चलाने जा रहे थे, हमने कहा ठीक है, हम बैठते हैं, जितना तुम्हें डंडा चलाना है चलाओ, क्योंकि अंगरेजी राज के आगे जब हमने हथियार डाले नहीं और उसके राज में हमने लाल खाये नहीं लेकिन यह कांग्रेसी राज लाल खाने की कला में पारंगत है।

मगर हमारे मित्रों ने कहा कि यहाँ रहकर क्या करेंगे क्योंकि पता नहीं श्री जयप्रकाश नारायण जी के ऊपर क्या बीतती है। यही कारण है कि हम लोग फौरन चल दिये।

श्रीमन्, डंडा चलाने वालों में यूथ कांग्रेस के लोग एच०ए० पी० हिमार, हिमार की ग्राम्ड पुलिस के लोग सादे पोशाक में थे।

एक माननीय सदस्य : हरियाणा कहिये।

श्री राजनारायण : हरियाणा की ग्राम्ड पुलिस के लोग सादे पोशाक में थे। प्रूनिमिपल कमिटी के कर्मचारियों का इस्तेमाल किया गया था। वहाँ के कालेज के जो छाव थे उन्होंने बहुत से कर्मचारियों को पहिचाना। उन्होंने यह भी कहा कि इसमें पुलिस के कुछ आदमी भी हैं जो सादे पोशाक में हैं। शराब पीये हुए हैं और डंडा चला रहे हैं। इस तरह से जयप्रकाश जी की गाड़ी पर और हम लोगों की गाड़ी पर डंडा चलाया गया।

मुख्य मंत्री का बेटा एक हफ्ते पहले से एक मिनी बस लेकर जयप्रकाश विरोधी प्रचार कर रहा था। वह स्लेटी रंग की मिनी बस जिस पर यूथ कांग्रेस हरियाणा लिखा हुआ था भदमासखल पर देखा गया था। यह सारा काम केन्द्रीय

सरकार के इशारे पर हो रहा था। एच०ए०पी० (हरियाणा आम्ड पुलिस) और म्यूनिसिपल कर्मचारियों को शराब पिला कर लाया गया था। जब हम लोग लौट रहे थे तब भारतीय लोक दल के नेता श्री मनी राम बागड़ी, भूतपूर्व संसद सदस्य, और जिस मित्र ने शराब की थी, जिनका नाम देवेन्द्र शर्मा है, जो छाल संघर्ष समिति के अध्यक्ष हैं, उनको गिरफ्तार कर लिया गया।

मैं बहुत ही नम्रता पूर्वक और दृढ़ता पूर्वक सरकार से निवेदन करना चाहता हूँ कि वह फासिस्ट तरीका छोड़े, सरकारी पुलिस और कर्मचारियों से जन आन्दोलन को दबाने का घुणित कार्य न करे हिंसा न फैलाये। आज सरकार जिस ढंग से काम कर रही है वह हिंसा को बढ़ावा दे रही है। जनता को हिंसक बनाने का कार्य सरकार अपने कु-कार्यों से कर रही है। हम लोगों का यह प्रयत्न है कि हम अहिंसक तरीका अख्तियार कर इस सरकार में व्याप्त भ्रष्टाचार को दूर करें, देश से गरीबी, मंहगाई और बेरोजगारी को हटायें और शिक्षा पद्धति तथा चुनाव पद्धति में आमूल परिवर्तन करायें। इसलिए श्रीमन्, जब तक चुनाव में प्रणाली आमूल परिवर्तन नहीं होता है, निष्पक्ष चुनाव असंभव है और बिना निष्पक्ष चुनाव के जो सरकार बनेगी वह भ्रष्ट बनेगी और भ्रष्टाचार में डूबेगी और राष्ट्र की सरकार का सारा धन चन्द भ्रष्ट हाथों में केन्द्रित हो जाएगा।

श्री उपसभापति : अब आप समाप्त कीजिये।

श्री राजनारायण : मैं दो मिनट में समाप्त कर देता हूँ। मैंने इसीलिए कहा था कि मैं लिखित दे देना चाहता हूँ।

श्रीमन्, तो मैं यह कह रहा था कि श्री जयप्रकाश जी की हत्या करने का यह प्रयत्न था और यह तीसरा प्रयत्न था। सरकार का यह प्रयत्न था कि उनके अंग भंग कर दिये जायें ताकि वे किसी काम के लायक न रहें और यह स्थिति पैदा कर दी जाए कि वह दुनिया से हटा लिये जाएं। क्या यह जनतंत्र है ?

एक बात मैं श्रीमन्, आपके द्वारा इस सरकार और श्री कमलापति त्रिपाठी जी जो यहां पर बैठे हैं कहना चाहता हूँ कि कमलापति त्रिपाठी जी श्री जयप्रकाश नारायण को अच्छी तरह से जानते हैं। सब से पहिले उन्होंने बनारस में श्री रामेश्वर जी के मकान में सोशलिस्ट पार्टी का कार्यालय बनाया था। क्या श्री कमलापति त्रिपाठी जी बतला सकते हैं कि श्री जयप्रकाश नारायण जी हिंसा फैला सकते हैं और क्या वे कह सकते हैं कि श्री जयप्रकाश नारायण जी अलोकतंत्रीय हैं ? आज लोकतंत्र की रक्षा के लिए श्री जयप्रकाश नारायण का ही रास्ता हो सकता है, उन्हीं का मार्ग हो सकता है और श्री कमलापति त्रिपाठी जी इस बात को जानते होंगे।

श्रीमन्, 15 अगस्त, 1947 को जब कांग्रेस के हाथ में हुकूमत की बागडोर आई थी, तो उस समय महात्मा गांधी जी ने सलाह दी थी संगठन का कार्य श्री जयप्रकाश नारायण के हाथ में छोड़ दो और उनको कांग्रेस का अध्यक्ष बना दो और सरकार अपने हाथ में रखो। गांधी जी ने यह बात वकिंग कमेटी को लिखकर दी और इस पर वहां चर्चा हुई। जयप्रकाश जी के सामने यह प्रश्न किया गया तो उन्होंने कहा कि अगर हमारी पार्टी से किसी को अध्यक्ष बनाना चाहते हो तो आचार्य नरेन्द्र देव को बनाया जाये क्योंकि वे उम्र में मुझ से बड़े हैं। तब क्या हुआ ? जबाहर लाल नेहरू ने कहा कि गांधी जी तो श्री जयप्रकाश नारायण का नाम ले रहे हैं और वे श्री आचार्य नरेन्द्र देव का नाम ले रहे हैं, यह बात कैसे चलेगी ? राजेन्द्र बाबू को गांधी जी के पास भेजा गया जो उस समय गांधी जी मौन दिवस पर थे। उन्होंने लिख कर दिया कि जितने प्यारे मेरे लिये जयप्रकाश नारायण हैं, उतने ही आचार्य नरेन्द्र देव भी हैं। तब उस समय लोगों का असल रूप जाहिर होता है। उस समय बाबू का कहना नहीं माना गया और कहा गया कि मेजरिटी तो हमारी है, जयप्रकाश नारायण की तो माइनरिटी है, उनके हाथ में सारी ताकत नहीं होनी चाहिये। तो मैं कहना चाहता हूँ कि श्री जय प्रकाश नारायण कोई मामूली आदमी नहीं है। जयप्रकाश आज राष्ट्र के

1 P.M. प्रतीक हैं, राष्ट्रीय भावनाओं के प्रतीक हैं मेहनतकश जनता के प्रतीक हैं। उन जय-प्रकाश जी की हत्या करने की साजिश हो रही है, उनकी दुनिया से उठाने की साजिश हो रही है, उनका अंग-भंग करने की साजिश हो रही है। हमारी पार्टी के जनरल सेक्रेटरी ने प्रधान मंत्री को चिट्ठी लिखी कि हरियाणा से ऐसी खबर आ रही है। उनकी चिट्ठी का जवाब भी गया कि खत मिला, हम आपको यकीन दिलाते हैं कि इस तरह की कोई बात नहीं होगी। यकीन दिलाने के बाद भी जयप्रकाश नारायण को रास्ते में घेरा गया, उनकी मोटर पर डंडा चलाया गया। बाद में बताया गया कि बहुत से लोगों के हाथ में छुरी भी थी, बहुत से लोगों के पास पिस्तौल भी थी। हम सब लोग गये थे। हमारी पार्टी के महादेव प्रसाद वर्मा, शिवकुमार शास्त्री, जितने लोकसभा के एम० पी० थे उनको चौधरी चरण सिंह ने आदेश दिया था कि जो यहां हो सब जयप्रकाश जी के साथ जायें और उनकी रक्षा में अपनी जिन्दगी भी देनी पड़े तो भी दे दें, लेकिन जयप्रकाश जी की जिन्दगी पर कोई खतरा न आने पाये। इसलिये मैं कहना चाहता हूँ कि प्रधान मंत्री ने श्री पीलू मोदी, भारतीय लोक दल के महामंत्री को जो पत्र में लिखा था उसका अनादर किया, अपने आश्वासन को तोड़ा।

श्री सुलतान सिंह (हरियाणा) : उपाध्यक्ष महोदय, कुछ बातें मेरे लायक दोस्त ने कहीं हैं। वे मेरा शक्ति से जवाब सुनें और अगर वे सही नहीं हों तो मैं चैलेंज कर सकता हूँ कि या तो वे पार्लियामेंट की मेंबरी छोड़ जायें या मैं

[श्री सुलतान सिंह]

छोड़ जाऊँ। वह बात कौन सी है? अभी राजनारायण जी ने जिन्हें बताया कि जयप्रकाश बाबू जी जब सोनीपत पहुँचे तो वहाँ पर उन पर हमला हुआ। मैं दावे के साथ कह सकता हूँ कि सोनीपत...

श्री राजनारायण : वह हमने नहीं कहा...

श्री सुलतान सिंह : मैं दावे के साथ कह सकता हूँ कि अगर सोनीपत के अन्दर जयप्रकाश बाबू गए हों, उनकी शीर्षिका हो, सोनीपत नेशनल हाईवे से 5 मील दूर है, सोनीपत की म्युनिसिपैलिटी...

श्री रबी राय (उड़ीसा) : वे कह रहे हैं कि नहीं कहा है।

श्री सुलतान सिंह : अगर आपकी पार्टी गई हो तो मैं इस्तीफा देने के लिए तैयार हूँ। जयप्रकाश बाबू को चिट्ठी लिखी गई कि जिस वक्त आप हरियाणा में आयेंगे तो आपकी जिन्दगी का खतरा हो सकता है और यह प्रचार कुछ अखबारों में किया गया। हरियाणा की सरकार के सामने एक मसला था कि जयप्रकाश बाबू जिन्होंने इस देश के लिये इतनी बड़ी कुर्बानी की है, जिनका जीवन देश के लिए इतना कीमती है, हरियाणा की भूमि में जब वे रहें तो कोई उनकी तरफ उंगली न उठा सके और मैं दावे के साथ कह सकता हूँ कि इतना बड़ा सिविलोरेटि का इन्तजाम हम अपनी स्टेट में प्रधान मंत्री के लिये भी नहीं करते, जितना जयप्रकाश बाबू की सुरक्षा के लिये किया गया। (Interruption) मैं इस्तीफा दूँगा अगर यह बात गलत हो। हमारे सामने यह मसला था कि जयप्रकाश बाबू की तरफ कोई उंगली न उठा सके, लेकिन एक बात हमारे काबू से बाहर थी। वह कौन-सी? ऐसे विद्यार्थी जो देहात से आते हैं, जो मजदूरों और किसानों के बेटे हैं, जो पढ़ना-लिखना चाहते हैं, जिनका डेमोक्रेसी में विश्वास है, वे अपने रोष का मुजाहरा करना चाहते थे, उनको हम नहीं रोक सके। वे सड़क पर दोनों तरफ थे, वे जयप्रकाश बाबू को काले झंडे दिखा रहे थे। करनाल का वाक्या है। करनाल के अन्दर जब जयप्रकाश बाबू को काले झंडे दिखाये गये तो राजनारायण कार से उतरे। उन्होंने उन बच्चों को गालियाँ दीं। वे विद्यार्थी उनकी तरफ टट पड़े और हो सकता है कि उन्होंने उनको एक-दो थप्पड़ भी लगा दिये हों। लेकिन मैं यह दावे के साथ कहता हूँ कि पुलिस ने लाठी चलाई और मोब को रोका और राजनारायण जी की सुरक्षा के साथ आगे निकाला।

जहाँ तक सुरेन्द्र सिंह का ताल्लुक है जो उन्होंने बताया बंसीलाल के बेटे का, मैं इस बात पर इस्तीफा देने को तैयार हूँ कि अगर आडवाणी साहब आप तैयार हों। सुरेन्द्र सिंह, चौधरी बंसीलाल का बेटा कल कोर्ट के अन्दर बकालत में बहस कर रहा था, अगर यह बात झूठ है तो मैं इस्तीफा देने को तैयार हूँ। इस तरह की बात हरियाणा की जनता

जानती है कि आप इस तरह से जयप्रकाश बाबू की कुर्बानियों को बेचना चाहते हैं। हरियाणा की जनता जानती है कि ये जनसंघी, फ़िरकापारस्त जो जयप्रकाश बाबू को गद्दार कहते थे, शेष अब्दुल्ला का एजेंट कहते थे, आप जयप्रकाश बाबू के जीवन के साथ खेलना चाहते हैं। (Interruption) हरियाणा के विद्यार्थियों ने स्पष्ट किया अपने रोष को प्रकट करके कि हम पढ़ना चाहते हैं, हम लिखना चाहते हैं, हम ये उपद्रव देखना नहीं चाहते। ये कहते हैं कि लाउड-स्पीकर नहीं लगने दिये गये। आप दस दिन से प्रचार कर रहे थे। वहाँ 5 हजार से ज्यादा उनकी हाजरी नहीं हुई। काले झंडे दिखाने वाले 10 हजार थे। इनके अलमरे की देखने वाले 5 हजार थे। 'नाच न जाने आंगन टेढ़ा'। अगर लोग आपके साथ नहीं आये, अगर जनता आपके साथ नहीं आई, अगर विद्यार्थी आपके साथ नहीं आये, विद्यार्थी रोष प्रकट करें और जिन विद्यार्थियों को आप कहते हैं कि थप्पड़ बेशक मार सकते हो एम० एल० ए० को अगर वह राजनारायण को थप्पड़ लगा दें तो वह भी कसूर हमारा? आप कुक्षेव गए हैं। आप हिसार भी आयेंगे, आप और जगह भी आयेंगे, लोकतंत्र हमारे साथ है, हम खूनी छूट देते हैं आप आइये जयप्रकाश बाबू की हम रक्षा करेंगे। इसलिये रक्षा करेंगे कि वह देश के एक बहुत कीमती इंसान हैं। हो सकता है कि आज वह बुरी सोबत में पड़ गये हैं। यह हो सकता है कि आज कुछ पापी लोग उनकी कुर्बानियों का अपने राजनीतिक स्वार्थों के लिये इस्तेमाल करते हैं। लेकिन जब जयप्रकाश बाबू दो बार हरियाणा में आएंगे तो उनको पता लगेगा कि लोकतंत्र जनसंघियों के पीछे नहीं है, लोकतंत्र भारतीय लाठी दल के पीछे नहीं है, लोकतंत्र कांग्रेस के साथ है, लोकतंत्र इंदिरा गांधी के पीछे है।

एक बात मैं फिर स्पष्ट कर देना चाहता हूँ कि अगर बंसीलाल का लड़का कल अदालत में हाजिर नहीं हो तो मैं इस्तीफा दूँगा। राजनारायण जी इसका जवाब ठीक करके दें कि अगर वह साबित कर दें कि वह करनाल में थे तो मैं इस्तीफा दे दूँगा।

श्री राजनारायण : एक चीज मुझे व्यक्तिगत सफाई में कहनी है। मैं आपके द्वारा एक चीज सरकार को और सदन के सम्मानित सदस्यों को बहुत ही स्पष्ट कर देना चाहता हूँ कि हमारे मित्र भाई सुलतान सिंह जी ने जो हमारे बारे में बात कही वह असत्य, निराधार, बेबुनियाद है, वह वहाँ पर थे ही नहीं। मैं यहाँ पर आपको बताना चाहूँ कि करनाल में जयप्रकाश बाबू की गाड़ी घेरी गई।

(Interruption)

श्री सुलतान सिंह : मैं चेलेंज करता हूँ।

(Interruption)

श्री रणबीर सिंह (हरियाणा) : दूसरी तकरीर नहीं होनी चाहिए। उनको बैठाओ।

(Interruption)

श्री राजनारायण : श्रीमन्, मैंने अपना निष्पक्ष ध्यान दिया है इसको जरा आप पढ़ लें। हमारी गाड़ी सातवें नम्बर पर थी। जब जयप्रकाश जी की गाड़ी वहाँ पर गई तब तक हम पहुँचे नहीं थे। असल्य बोलने वाले मुलतान सिंह यह कहते हैं . . .

श्री मुलतान सिंह : यह खुद झूठ बोल रहे हैं।

श्री लाल आडवाणी : मैं भाषण नहीं कर रहा हूँ। (Interruptions) मैं और मेरा दल इसके खिलाफ सदन का त्याग करते हैं।

(At this stage, some hon. Members left the Chamber.)

श्री रबी राय : (Interruption) इसके खिलाफ हम बाक-आऊट करते हैं।

(At this stage, some hon. Members left the Chamber.)

श्री राजनारायण : प्रधान मंत्री जी की जानकारी में सारी घटनाएँ हैं और उन्हीं के इशारे पर जयप्रकाश जी की हत्या की साजिश हो रही है।

MR. DEPUTY CHAIRMAN : No, there is no question of your making a speech now. The Chairman had allowed three Members and I cannot allow any other Member. Otherwise anything said by any other Member on this matter will go off the record.

MR. DEPUTY CHAIRMAN : Mr. Rajnarin, you may walk out or sit down, but do not make a speech now.

श्री राजनारायण : यह सरकार बिलकुल निर्लज है। श्रीम मेहता जी के भाषण को सुनने के लिए हमारे पास फुर्सत नहीं है। जो पार्टी जनतंत्र में विश्वास रखती है वह सदन का त्याग कर रही है।

MR. DEPUTY CHAIRMAN : Your party has already walked out.

श्री राजनारायण : जो फासिस्टवादी है जो जनतंत्र में विश्वास नहीं रखते हैं वे नहीं बैठे हैं। हम जनतंत्र में विश्वास रखते हैं, इसलिये हम सदन से जा रहे हैं।

(At this stage, the hon. Member left the Chamber.)

SHRI OM MEHTA : Sir, I will just say two words about whatever has been raised in the House. यह जो इन्होंने कहा है कि जयप्रकाश जी की हत्या की साजिश हो रही है यह बिलकुल निराधार है, बिलकुल गलत है। ऐसी कोई बात नहीं की गई। इसके बरखिलाफ हमारा हुक्मत ने, सरकार ने पूरी कोशिश की। जिस जनता का नाम लेकर यह हरियाणा में गये थे उसी जनता ने इनके खिलाफ काली झंडी दिखाई, नारे दिये, तब इनकी पूरी तरह से इफाजत की गई। यह जो इन्होंने कहा है कि केन्द्रीय सरकार के इशारे पर हो रहा है यह भी बिलकुल गलत है, यह नहीं हो रहा है। जब जनता का नाम लेते हैं, पार्लियामेंट के घेराव की बात कहते हैं, तब उनको अपना घेराव कराने के लिए भी तैयार रहना चाहिए। क्योंकि जब जनता के नाम पर यह कहते हैं कि पार्लियामेंट का घेराव करो, तो लोगों की जो बातें हैं उनको बताने से रोको तो इनको भी इस बात का पता होना चाहिए कि जनता को गुस्सा आयेगा और उस गुस्से को सहन करने के लिये इनको तैयार रहना है। उनको यह भी पता होना चाहिए कि जब लोगों के बीच जायेंगे तो धक्का भी लगेगा और हर किस्म की बात होगी। मैं फिर यहाँ यह कहूँगा कि जब हरियाणा गये तो हरियाणा की सरकार ने पूरी तरह से यह कोशिश की कि इनकी सुरक्षा हो और किसी किस्म की आंच न आये।

MR. DEPUTY CHAIRMAN : Now, Motion, Mr. Om Mehta.

MOTION FOR ELECTION TO COMMITTEE ON PUBLIC UNDERTAKINGS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I move the following motion :—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate a member from the Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha

[Shri Om Mehta] for the unexpired portion of the term of the Committee ending on the 30th April, 1975 *vice* Shri H.M. Trivedi, who ceased to be a member of the Committee on his appointment as a Minister, and do proceed to elect in such manner as the Chairman may direct, one member from among the members of the Rajya Sabha to serve on the said Committee."

The question was put and the motion was adopted.

**ANNOUNCEMENT RE
GOVERNMENT BUSINESS FOR
THE WEEK COMMENCING
2nd DECEMBER, 1974**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : Sir, with your permission, I rise to announce that Government business in this House during the week commencing 2nd December, 1974 will consist of :—

(1) Consideration of any business carried over from to-day's Order Paper.

(2) Discussion on the Resolution seeking disapproval of the Sick Textile Undertakings (Nationalisation) Ordinance, 1974 and consideration and passing of the Sick Textile Undertakings (Nationalisation) Bill, 1974 as passed by Lok Sabha.

(3) Discussion on the Resolution seeking disapproval of the Maintenance of Internal Security (Amendment) Ordinance, 1974 and consideration and passing of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, 1974, as passed by Lok Sabha.

(4) Consideration and return of the Appropriation (No. 4) Bill, 1974, as passed by Lok Sabha.

SHRIBHUPESH GUPTA (West Bengal): I have some suggestions to make. I have given a notice for raising discussion on the problems of the displaced persons from the erstwhile East Pakistan, that is, those who are specially now in West Bengal. Their problem of rehabilitation should be really discussed threadbare in order to come to conclusions as to what measures are called for with a view

to completing their rehabilitation. The situation is extremely serious. I have given several notices and whichever among them is appropriate and suitable could be taken up and discussed.

Secondly, last Tuesday we all suggested that some legal provision should immediately be made in order to prevent the smugglers from going to the courts with respect to properties which have been seized from them, whether they are held in their own name or benami. It is immaterial because a smuggler's property is smuggler's property. We are given to understand that something will be done but I think before the Bill comes up for discussion, Government should come out with their own proposal, I think that will be useful.

Thirdly, we have got very many representations with regard to certain malpractices by the head of the Bohra community which lives in Gujarat mainly—it is under Central rule now—and in Bombay and in some other places. We demand that this matter should also be taken up because that affects about one million people. There are serious allegations about funds having been collected but the money is not accounted for. Where the money goes, nobody knows. There should be an investigation into the financial and other affairs of those who are administering the funds collected from the Bohra community. Besides, terrorism is going on against those who stand for reforms in the Bohra community. You have seen that women from that community came here and demanded certain social legislation and measures like that. They met the Prime Minister, I believe. It seems they and others are being persecuted. This matter should also be discussed.

Before I sit down, one more point. You will have seen in the papers that I along with Shri Rajasekhara Reddy have met the Chief Minister of Andhra Pradesh and requested him that the two Naxalite prisoners who are on death sentence should not be hanged. We got a message from Hyderabad that they were going to be hanged on the next morning. Immediately we asked the Chief Minister who happened to be here not to execute them. I do not know whether the sentence has been stayed. I want a categorical policy statement by the Government that such political prisoners who are convicted and awaiting capital

punishment should not be executed. We were all given to understand that death sentence would be abolished. This is a fit case to be taken up.

Finally, before I sit down, one more point. We hear that Mr. Rockefeller, the head of the family of the multi-millionnaire and haad of the multi-national corporations, had a talk with the Prime Minister and other members of the Government. We should like to know why he came here and what passed between them. We read in the newspapers that another bunch of representatives of multi-national corporations from the United States of America are coming to our country. We have information that in a number of Ministries moves are on, in order to have a deal with the multinational corporations led by the United States | of America mainly on the one hand and also perhaps some deal with Shah of Iran on the other as supplementary efforts.

These are matters which we should take up for discussion. The hon. Minister for Parliamentary Affairs can discuss these with others concerned and decide how best these can be taken up. I am not very rigid about any particular form.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Sir, I would suggest certain things for the business of the next week. I would like to draw the attention of the Minister of Parliamentary Affairs to the question of the population policy in India—in fact, I had given a motion for discussion on this—especially after the Bucharest Conference.

Then, Sir, I would also like to draw the attention of the Minister to the fact that during the Question Hour today there was small discussion on the question of the Fifth Plan and, at that stage, I had asked the Minister whether he would agree to a full-fledged discussion on the Fifth Five Year Plan because it is now going to be replaced by a new draft and the Minister agreed to it. I would request the Minister of Parliamentary Affairs to take this into account.

Finally, I would like to say that today, Sir, a particular matter was raised during the Question Hour and it is now growing in seriousness and that is the problem of what is happening in the eastern frontier region of the country and the Prime Minister's intervention today has made it more important ana she

has said that she thinks that the State Government there is not dealing with the anti-nataonal elements as it should. Therefore, Sir, I would request the Parliamentary Affairs Minister to devote some time to this very important and sensitive issue.

MR. DEPUTY CHAIRMAN : T he House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at twenty-two minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock, Mr. Deputy Chairman in the Chair.

THE SMALL COINS (OFFENCES) AMENDMENT BILL, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHAPGI): Sir, i beg to move : "That the Bill to amenc the Small Coins (Offences) A;t, 1971, be taken into consideration."

Sir, in June, 19/0 and at the beginning of 1971, the Government received serious complaints of shortage of small coins in several parts of the country. The shortage was mainly caused by diversion of :upro-nickel coins| from circulation as their metallic values had risen beyond their face values. In order to provide for the prevention of melting or destruction of small coins, of hoarding of small coins, for the purpose of melting or destruction thereof, the Small Coins (Offences) Act, 1971, was enacted on 11th December, 1971. Since the shortage of coins, which the Art was enacted to tackle was expected to be a temporary phenomenon and since an enactment of limited duration would not give the impression that Government regarded the shortage to be of all time problem,

\ specific provision was made in Section I (2) of the Act to the effect that it shall remain in force for the period of 3 years.

The Act seems to have serveQ its purpose *ell. It has deterred acts of melting cupro-nickel coins whose metallic value in 1970-71 and 1971-72 had exceeded the face value because of rise in prices of copper ana nickel. There have been quite a number of prosecutions also in the different States under the Act. Action was also taken to change the metallic content of these small denomination coins

[Shrimati Sushila Rohatgi] from cupro-nickel to aluminium magnesium. As a result, reports of melting of coins have considerably come down.

Steps have also been taken to increase the production in the three Mints at Bombay, Calcutta and Hyderabad. The coinage production has increased from 2165 million pieces in 1973-74 to 2230 million pieces in 1974-75. The increase has been due to the introduction of a second shift in the India Government Mint, Hyderabad, and the use of more sophisticated machinery and equipment for the minting of coins. As a result, the shortage of small coins, experienced earlier, has been overcome.

While the acts of melting small coins have come down of late, it cannot be said with certainty that melting has been completely stopped or that there will be no such acts of melting in the future. Price of metallic alloys ever of aluminium magnesium may behave erratically depending on the international demand and supply position. Inducement to melt coins is derived not only from the difference between metallic value and the face value of the coin, but also from the prospective margin of profit in alternative uses to which the metal or its alloy can be put to. Intending melters may try to avail of the ready metal in the existing cupro-nickel or aluminium-magnesium coins and put it to unauthorised use in manufacture of utensils, or hardware or other ventures of profit-making. It is, therefore, considered desirable that the Small Coins (Offences) Act, 1971, may be retained as a permanent measure instead of being a temporary one as at present. It is sought to be achieved by deleting clause 1(2) of the Act through this Amendment Bill.

I commend this Bill to the House.

The question was proposed.

SHRI L. MAHAPATRO (Orissa) : Sir, being an amendment Bill in relation to small coins, it *prima facie* appears to be a very small one. But it is not as small as the coins in relation to which it is being framed because the problem of non-availability of small coins is very greatly felt throughout the country. In this capital city also, whenever one travels in any vehicle or goes to the bazar for making purchases, he is faced with the problem of not getting small coins. Sometimes he is even rebuked for not giving the exact price in small coins. This is our everyday experience.

I think the Government has not been able to do anything to overcome this.

While commending the Bill for the consideration of the House, the hon. Minister said that 2230 million of small coins are intended to be produced in the three mints at Hyderabad, Alipore and Bombay during the year 1974-75. I think that would not solve the problem because in the earlier years also, such targets were fixed and the production was much short of the target. Besides this, all these mints keep themselves fully engaged in minting these small coins and yet they are notable to cope up. I do not know what is happening to the large number of coins that are being produced in these three mints because we are not able to get the coins in the bazar. So, inevitably one is led to believe that there is hoarding of these coins. This Bill which is now placed before the House intends to overcome the problem of coins being melted because the earlier Act was an Act which was framed for the purpose of punishing persons who melted these coins. Whenever the hoarders were detected, they were booked under the D.I.R. Therefore, this Bill does nothing in relation to hoarders. I believe that it is the hoarding which is the cause for this scarcity. This hoarding is done not so much for profit motive from the metal but for the fact that a good business could be run. In fact, when you go to the market and you require some small coins, then you are asked to pay something as a commission for getting the required number of small coins. I know that in certain countries of the World, they have counters at different places, especially in the big cities where you can get small coins for your use.

I think that could be provided here in this country, at least, in the capital and we will be rid of this difficulty of being rebuked by persons to whom we are not able to pay the exact coins.

Sir, the other thing which I want to point out is that there is also the great malady of counterfeiting of coins. And, Sir, many cases are detected where the nomadic tribes, when they move about, their men-folk produce these counterfeit coins and their women-folk put them into use. And the common man and the rural masses are not able to find out the difference between the genuine one and the counterfeit one. The result is that they are duped to a very great extent. And, Sir, there

is no measure or step yet taken by the Government to combat such a malady. That is one thing which must be looked into. Otherwise, it will not be sufficient for us to say that we are making a law of this nature, which is originally for a period of three years only, and we will not be able to get over this problem of small coins. The problem is not only of melting of coins but also of non-availability. And the law before us relates only to the melting and not to the non-availability of coins. There is the third problem of counterfeiting of these coins, which is affecting the common man, who is not able to make a distinction between the two.

Sir, in her introductory speech, the hon. Minister stated that they are changing the alloy content of the coins and that they are taking different measures for higher production in the mints. Well, I feel there is not such a change which is capable of getting over permanently this feature of melting. They are changing the alloy content with a view to obviate this melting and to see that there is a speedier production. I think they should evolve and find out other alloys which could not be melted easily and which would not give the pro-tit incentive to those persons who are indulging in this black trade, and which could also be produced with greater speed. I think, research on that score should be continued. There should be more production of small coins. As I submitted earlier, Sir, provision of counters at important places in cities at least in the beginning, and later in the smaller towns, will do well to serve the people who are faced with this problem of not having the exact coins for paying to the persons to whom they have to pay and get rebuked if they are not able to pay the exact coins.

With these words, Sir, I support the Bill.

श्री जगदीश प्रसाद माथुर (राजस्थान) : उपाध्यक्ष जी, छोटे सिक्कों के संबंध में जो विधेयक हमारे सामने है, वैसे विधेयक की भावना का तो कोई विरोध नहीं, लेकिन एक जानकारी मैं लेना चाहूंगा कि सरकार ने क्या आधार बना रखा है जिसके ऊपर सरकार इस प्रकार के छोटे सिक्के बनाती है ?

सरकार ने कई प्रकार के परीक्षण इस संबंध में किये। कभी छोटे, कभी बड़े सिक्के बनाये। कभी मंशले बनाये। एक पैसा के ऊपर कई प्रकार के प्रयोग किये। पहले पैसा बड़ा था। फिर छेद वाला पैसा दिया। फिर छेद वाले पैसे

को समाप्त करके बीच में बचा हुआ जो हिस्सा था उसको एक पैसा बनाकर सरकार ने दिया। ऐसे कई प्रकार के परीक्षण सरकार करती आ रही है। लेकिन लगता है कि अभी तक भी किसी प्रकार का कोई परीक्षण सफल नहीं हुआ है और सिक्कों की समस्या आज भी बनी हुई है। तो कोई ऐसी व्यवस्था जिससे जनता को सुविधा से ये सिक्के मिल सकें इसकी सरकार को व्यवस्था करनी चाहिये। अगर हम करेंसी की बात पर आयें तो हम देखेंगे कि कागज की करेंसी तो हर जगह बहुत आसानी से उपलब्ध होती है लेकिन जो मेटेलिक करेंसी है, जिन्हें कोइन्स हम कहते हैं और जैसा कि अभी माननीय सदस्य ने कहा उसकी उपलब्धता अभी भी ठीक प्रकार से नहीं है। सरकार ने कहा है क्योंकि इसकी उपलब्धता बढ़ गई है और भविष्य में इसका दुरुपयोग न हो इसलिये हम इस कानून को रखना चाहते हैं। मेरा कहना है जितनी इसकी उपलब्धता होनी चाहिए उतनी नहीं हो रही है। खासतौर से छोटे-छोटे स्थानों पर इसके कारण से बहुत कठिनाई है। एक रुपये के सिक्के लेने पर कुछ न कुछ देना पड़ता है। यह कहना चाहता हूं कि जो आपने कहा है कि कोइन्स पर्याप्त है ऐसी बात नहीं है।

जहाँ तक नोटों का सवाल है चाहे वह एक रुपये का हो 10 रुपये का हो या 100 रुपये का हो ये काफी संख्या में हैं। इसके बारे में जो एक दिक्कत पिछले दिनों हमारे सामने आई है उस बारे में मैं मंत्री महोदय से प्रार्थना करना चाहूंगा कि कहीं भी अगर हम 10 रुपये का नोट अगर वह थोड़ा भी फटा हुआ है तो स्थानीय बैंक उसको लेने से इन्कार कर देते हैं कहते हैं कि इसे रिजर्व बैंक लेकर जाओ। कागज इसका इतना रद्दी होता है कि कुछ दिनों के बाद फट जाता है। जिसके पास होता है उसने उसको नहीं फाड़ा वह तो अपने आप ही इधर से उधर आने-जाने में फट जाता है और अगर उसको स्थानीय बैंक के पास लेकर जायें बदलवाने के लिये तो यह कहा जाता है कि रिजर्व बैंक जाओ। मेरा कहना है कि सब जगह तो रिजर्व बैंक की शाखाएँ हैं नहीं तो इसका नुकसान वह बेचारा, जिसके पास है, क्यों उठाये। सरकार को इस व्यवस्था को देखना चाहिए कि अगर उसका नम्बर है और नोट थोड़ा फटा हुआ है तो उसको बैंक लेने में मना न करें ऐसी मैं आपसे प्रार्थना करता हूँ।

आप भी जानती होंगी कि कुछ ऐसे लोग हैं जो इसका घंघा करते हैं। जो लोगों से फटे हुए नोट बट्टे पर लेकर रिजर्व बैंक में जो उनके एक्सेन्ट बैठे हुए हैं उनके पास चले जाते हैं और अच्छी रकम लेकर उनको दे देते हैं। यह जो अनावश्यक रूप से चीज हो रही है इसको आपको रोकना चाहिये।

आजकल आपने एक पालिसी जरूर अपनाई है वह यह कि नये नोट कुछ कम छापे जा रहे हैं। यह पता नहीं क्यों ? पर नये नोट कम दिखाई दे रहे हैं ज्यादातर पुराने नोट ही

[श्री जगदीश प्रसाद माथुर]

आई देते हैं। जहाँ आपने करंसी को बढ़ाया है करंसी कमों को दूर करने के लिये वहाँ आपसे मेरा यह सुझाव कि ब्लैक मनी को कम करने के लिये 100 रुपये के नोटों को बदला जाये। हम देखते हैं कि जहाँ आप सिक्कों को हल रहे हैं वहाँ पर आप नोटों को भी बदल दें तो कि मनी सारी बाहर आ जायेगी। मैं समझता हूँ आपका जना बड़ा विभाग नहीं है कि जो ब्लैक मनी इधर-उधर उसको समेट सके इसलिये ही मैं आपसे कहना चाहता हूँ आप डिमोनेटाइज करिये। इससे देश की आर्थिक अवस्था के अंदर सुधार आयेगा। सुधार की दृष्टि से एक आवश्यक कदम होगा। मैं समझता हूँ इसमें सारे रोधी पक्ष के लोग सहमत हैं केवल एक कांग्रेस दल को ड़कर जो इस बात को नहीं मानता। सी० पी० आई० जो अक्सर विरोधी दलों का साथ नहीं देती मैं समझता हूँ वह इस मामले में हमारे साथ है।

यह जो आरोप लग रहा है कि ब्लैक मनी या तो बड़े दमियों के पास है, या मंत्रियों के पास है तो अगर आप 0 रुपये का नहीं, एक रुपये का नहीं तो कम से कम 100 ये का डिमोनेटाइज करते हैं तो इससे आपके ऊपर आरोप है वह निराधार सिद्ध हो सकते हैं। इससे यह गा कि जिसके पास ब्लैक मनी नहीं होगी वह ही अपने ट बदलवाने आयेगा और जिसके पास ब्लैक मनी होगी नहीं आयेगा इससे ब्लैक मनी स्वतः ही खत्म हो जायेगी। ही मेरा निवेदन है।

श्रीमती सुशीला रोहतगी : मान्यवर, मैंने शुरू में कहा था कि यह छोटा-सा ज़िल है और शायद इसमें राजनीति इसी तरह की कोई दूसरी चीज़ नहीं आयेगी। लेकिन सारे माननीय सदस्य श्री माथुर ने कुछ महत्वपूर्ण बातें ही हैं।

SHRI L. MAHAPATRO : The coins may be small but the gains are not small.

SHRIMATI SUSHILA ROHATGI : I am keeping my views to myself and leaving the options to both the sides.

तो माथुर साहब ने इसमें सौ रुपये के नोटों की बात, मोनोटाइजेशन की बात, ब्लैक मनी और दूसरी बड़ी-बड़ी चीज़ें, जो पालिसी इसूज कहे जा सकते हैं, इस छोटे से ज़िल साथ जोड़ दिये। उनके दिमाग में इतने बड़े-बड़े विचार इसके लिये मैं उनको बधाई देती हूँ। मैं समझती हूँ यह एक छोटी-सी चीज़ थी और इसमें हमारे जनसंघ पर सी० पी० आई० के भाई सहमत हैं, इसका भी मैं स्वागत रती हूँ।

यहाँ पर दो तीन पहलू रोज़ किये गये हैं जो मैं समझती कि बड़े महत्वपूर्ण हैं। सी० पी० आई० के माननीय इसने कहा कि छोटे कोइन्स की वजह से कुछ जगहों पर

लोगों को तकलीफ़ हो रही है। मैं यह मानती हूँ कि एक दो साल पहले इस चीज़ की कुछ दिक्कत थी क्योंकि इनकी उस वक़्त कुछ शॉर्टेज थी। कुछ तो इन छोटे-छोटे सिक्कों का अभाव था और कुछ अभाव कुछ लोगों ने पैदा कर दिया था क्योंकि वे इस मेटल को दूसरे कामों में उपयोग करने लगे थे। अब वैसी स्थिति नहीं है। हैदराबाद में और दूसरी जगह पर जो हमारा मिन्ट है वहाँ का स्टाफ़ दोनों शिफ्टों में काम कर रहा है। पहले वहाँ पर 12 लाख छोटे सिक्कों का प्रोडक्शन होता था, लेकिन आज वहाँ पर 75 लाख सिक्के रोज़ तैयार हो रहे हैं। इस प्रकार से जो हमारा लक्ष्य था, जो रिजर्व बैंक का लक्ष्य था, उस लक्ष्य तक हम बहुत कुछ मात्रा में इस प्रकार से ये सारी चीज़ें हो रही हैं। इसके अलावा करंसी की बात भी आई। ज्यादातर करंसी में 40-50 प्रतिशत सरक्यूलेशन एक रुपये के नोटों का है और ये नोट ज्यादा से ज्यादा छः महीने तक ही चलते हैं। उसके बाद कुछ गन्दे हो जाते हैं, सोइल हो जाते हैं और इसलिये मैं समझती हूँ कि इस वक़्त देश में इन सिक्कों की कोई कमी नहीं है।

इसके अलावा मैं यह भी कहना चाहती हूँ कि अन्तर्राष्ट्रीय क्षेत्र में डिमान्ड और पूति की स्थिति को देखते हुए और प्राइस और इनफ़्लेशन में जो परिवर्तन होता है, उसके कारण भी धातुओं की कीमतों में परिवर्तन हो सकता है। इसलिये भविष्य को दृष्टि में रखते हुए इस बिल की आवश्यकता पड़ी है।

इसके अलावा दो तीन चीज़ें उन्होंने और कही हैं। रिस्चं के बारे में उन्होंने कहा है। मुझे इस बात की खुशी है कि उन्होंने यह सवाल भी उठाया है।

I am speaking this in English to convey it to you. There is a permanent research in quest of this. We are looking for an alloy where we can make an important substitution. Now copper and nickel we have to import whereas aluminium and magnesium we will be getting from our own country. So, the question of indigenous metal is there. We are looking for an easy process which will be able to substitute this, so that at the same time production and other things are kept at such a level that the face value is to some extent higher than the metallic value, so that the inducement to melt will not be there.

उनको रिलेस करना पड़ता है। इसमें काफी खर्चा आता है। तो इस पर विचार हो रहा है कि कोई ऐसा मेटल आ जाये जो इस काम में उपयोग में लाया जा सके। इस पर रिसर्च चल रही है। इस प्रकार से जितनी चीजें उन्होंने कही हैं, वे सब स्पष्ट हो गई हैं और इस बारे में जो बोझ-सा मतभेद है वह भी दूर हो जायेगा। इन शब्दों के साथ मैं यह निवेदन करती हूँ कि इस बिल को सर्वसम्मति से पास किया जाये।

MR. DEPUTY CHAIRMAN : Now I will put the motion.

The question is :

"That the Bill to amend the Small Coins (Offences) Act, 1971, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN : We shall now take up clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI SUSHILA ROHATGI
Sir, I move :

"That the Bill be passed."

The question was put and the motion was adopted.

THE WORKING JOURNALISTS (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL, 1974,

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY) : Esteemed Mr. Deputy Chairman, Sir, with your kind permission, I beg to move :

"That the Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, be taken into consideration."

As you know, this is a very simple Bill and I will not take much time of the House. As the House is aware, the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, *inter alia*, empowers the Central Government to fix and

revise from time to time rates of wages in respect of working journalists and to constitute wage board for the purpose of fixing or revising such rates. Besides working journalists who come within the purview of the Act and the wage board thereunder, newspaper establishments employ a large number of non-journalist employees. When the second statutory wage board for working journalists was set up in November, 1963 a non-statutory wage board for non-journalists was also constituted in February, 1964. As they too were demanding a wage revision it was thought that the simultaneous consideration of the wages of the two sets of employees was necessary not only to maintain industrial peace, but also to ensure that the paying capacity of the employers was viewed in the context of their total liability arising from the wage increase for working journalists as well as non-working journalists. In order to ensure this the Chairman and independent members of the wage board for working journalists were appointed in the same capacity on the non-statutory wage board for non-journalists also. The recommendations of the wage board for non-journalists did not have legal backing. A dispute arose because of their non-implementation and the Government had to appoint a National Tribunal to adjudicate upon the dispute. The wage structure for non-journalist employees of newspaper establishments recommended by the wage board in 1967 is now due for a revision. It is proposed that suitable statutory provisions should be made, enabling the Government to set up a wage board for non-journalist employees also. The amending Bill has been introduced for this purpose. As you will kindly see, this is a non-controversial Bill and, therefore, I would request the House to take the Bill into consideration and pass it as expeditiously as possible.

The question was proposed.

SHRI J. S. ANAND (Punjab) : Mr. Deputy Chairman, Sir, I am glad that the hon. Labour Minister has brought forward this Bill. This has to be brought forward because originally the non-working journalists did not go to any court of law to get their wage recommendations enforced. In their case it was non-statutory. It led to a lot of struggle. It led to many struggles in newspaper establishments and the entire matter was referred to the National

[Shri J. S. Anand]

tribunal at Calcutta. Now, in those struggles the newspaper employees lost a lot. Only last year and the year before last there was a more than sixty-day struggle in Jullundur where the non-working journalists went in a strike to enforce their rights because there was no statutory provision to get their rights enforced. It caused loss not only to the industry and employees themselves, but the public in general also. Now, I would like to say that the Bill has been brought forward with very good intentions, but if you look into the history of the struggle of non-working journalists you will find that in the original Act the definition is retained, viz., n, 45 of 1955. Now, in the amending Bill

the definition is sought to be amended. P.M. ed. I would just refer to the Act.

Section 2(d) of the original Act of 1955 which is sought to be amended defines newspaper establishment thus:—

' "Newspaper Establishment" means an establishment under the control of any person or body of persons, whether incorporated or not, for the production or publication of one or more newspapers or for conducting any news agency or syndicate;'

In this amending Bill, this definition has been left untouched. If the hon. Minister goes into the history of the struggle of the working journalists, he will find that the wage limit for the non-working journalists in Chapter IV—I am referring to the Report of the Central Wage Board for non-journalist employees of newspaper industry—gave the definition of newspaper establishment as follows:—

' "Newspaper Establishment" means an establishment including a printing press, under the control of any person or body of persons, whether incorporated or not, for the production or publication of one or more newspapers or for conducting any news-agency syndicate.'

'Printing Press' was added in this Report. And when the matter went to the National Commission which was constituted by the Central Government on the 22nd July, 1970, it also defined newspaper establishment as follows, I am referring to the Gazette of India extraordinary, Monday, 3rd August, 1970:—'

(Amdt.) Bill, 1974

' "Newspaper Establishment" means an establishment including a printing press, under the control'

and so on and so forth. 'Including a printing press' had been brought in there also otherwise, no consideration could be given to the case of the employees and for very good reasons.

Now, what is going on in the newspaper industry is, for example, the paper is called Indian Express. The proprietors call themselves as Indian Express (Newspapers) Private Limited, and the press is called the Chronicle Press. There is a paper called Akali Patrika. I am referring to a Jullundur paper. The proprietors are called Sikh Newspapers Association, and the press is called East India Printing Press. Similarly, there is the daily Hind Samachar. The proprietors are Hind Samachar Limited but the press is Punjab Kesari. And there is another sister paper, the daily Punjab Kesari. The paper is Punjab Kesari, but the press is called Hind Samachar Press. Thus, they have a different name for the paper, a different name for the press and so on, and they show them as separate things. This is one thing which will harm the interests of the non-working journalists very much. And therefore, I would request the hon. Minister to accept the definition of the newspaper establishment as given in the Report of the National Tribunal and also by the Wage Board for non-journalist employees of newspaper industry, to which I have referred.

Sir, then there is another thing about this Bill. I am referring to page 2, sub-clause (dd), and after this, there is another sub-clause (i) which says "is a working journalist, or" Sub-clause (ii) is "is employed mainly in a managerial or administrative capacity, or" and sub-clause (iii) is "being employed in a supervisory capacity, performs, either by the nature of the duties attached to his office or by reason of the powers vested in him, functions mainly of a managerial nature." Now, this again will ultimately lead to the denial of the rights of the non-working journalists which the hon. Minister has in view while introducing the Bill, because it is quite a common thing that a person who is a non-working journalist is shown as being employed mainly in a managerial or administrative capacity or a person who is working as non-working journalist is also given some supervisory work. The trick is like that. He will also be denied the benefits

So, I am for retaining sub-clause (dd), part (i), I am for omitting parts (ii) and (iii). And I would say that if these two things are not kept in view, then the entire purpose of protecting the rights of the non-working journalists will come into jeopardy, and there will be further trouble, and this trouble of the non-working journalist will continue. I am personally of the opinion that the time has come when the press industry itself should not be left to the private hands. They talk of democracy and freedom of the press and all that. But we know very well that ultimately it is not the freedom of the editor but it is the freedom of the proprietor to ban any thing that is not suitable to him.

A time has come when co-operatives of the working journalists as well as non-working journalists should be formed and the newspaper industry should be handed over to them. Real democracy can only be exercised when these powerful organs of the press are not owned by big business who resort to all sorts of swindling of accounts in order to make super-profits and profits. They should be handed over to those who are actually working as journalists or non-working Journalists. This is not just now the scope of this Bill. I would again say that this Bill which has been brought with very good intentions will lose its force if, first of all, another amendment is not brought forward to the original Bill which defines newspaper establishment by including a printing press. What I mean to say is if there is a printing press publishing a newspaper, that printing press should be doing other work also and it is very easily possible to manipulate the turnout of that press by various forms. But if the press is printing a newspaper at all, then that printing press employees must be attracted by this Bill. And that will only be possible if it is specifically mentioned in the "newspaper establishment" clause "including printing press and the building also." So if I have correctly got the intention of the hon'ble Minister and if he has really seen through the experience gained from courts and the struggles there before the non-working journalists tribunals as also before the National wage Commission, he should accept this amendment. He should define newspaper establishments in a manner that the non-working journalists do not come to grief despite the passage of this Bill.

SHRI HARSH DEO MAI-AVIYA (Uttar Pradesh) : Sir, this amending measure seeks to provide a statutory Wage Board for non-working journalist newspaper employees working in a newspaper establishment. Till now the wages of only working journalists were fixed statutorily by a Wage Board and, therefore, I welcome the Bill. I entirely endorse the points made by hon'ble friend, Mr. Anand, on that side. Sir, in clause 3 of the amending Bill the definition of the non-working journalist newspaper employee includes a person who is employed mainly in managerial and administrative capacity or, being employed in a supervisory capacity, performs either by the nature of the duties attached to the office or by reason of the power vested in him, the functions mainly of managerial nature. I would add my voice to the voice of Mr. Anand. The hon'ble Minister must consider this because this has to be reconsidered. Employers are a very clever lot. They will give a superficial designation of manager, supervisor, monitor or something and exclude quite a lot of these people from the operation of this Bill. So there should be a statutory Wage Board which should fix the wages for the manager and the supervisory staff also. This should not be excluded. This is a very important request to you.

Now the definition of the term "Newspaper Establishment" in the Working Journalists (Conditions of Service and Miscellaneous Provisions) Act of 1955, makes no reference to a printing press where a newspaper is printed. Again, it is a point which the hon'ble friend, Mr. Anand, has made out. It becomes, therefore, imperative that the amending measure should include a reference to printing press where a newspaper is printed. There are newspaper establishments which own a printing press of their own. But there are certain newspaper establishments where the press is owned by a separate company under a separate management or owned benami by the proprietor or his brother, his sister, his mother, wife etc. It is possible that certain newspaper establishments may try to bifurcate their newspaper establishments from their printing press as pointed out by me and put the two under separate managements at least for the sake of fraud. Thereby they might try to exclude employees in a printing press from the purview of the award of the statutory wage board for non-journalist

r Shri Harsh Deo Malaviya] newspaper employees as and when it is set up It should be noted that the non-statutory wage board for non-journalist newspaper employees had modified in 1967 the definition of "news paper establishment" in the Working Journalists Act by inserting the words "including a printing press" after the words "newspaper establishment". After this modification the definition of "newspaper establishment" reads as follows :

"newspaper establishment" means an establishment, including a printing press, under the control of any person or body of Persons, whether incorporated or not, for the production or publication of one or more newspapers or for conducting any news agency or syndicate."

According to legal opinion, this definition might not strictly cover printing presses which do not form part of a newspaper establishment but are owned as a separate company or owned benami. I hope the hon. Minister will bear this in mind.

Now, in this context, the question of appointment of representatives in the Board comes. In October, 1973, according to press reports, and it was later accepted by the hon. Minister, the Cabinet decided to set up a wage board for journalists. Now we are in November 1974. My first question would be : Why has it not been set up yet? I do not know what reasons the hon. Minister may have to give, but I have my reasons. I speak with a sense of knowledge because I have also been a journalist and I am a journalist and I have many journalist friends. This wage board has not been set up because of pressures being exercised by a new got-up organisation which is called the National Union of Journalists. This National Union of Journalists is not a trade union. It was set up by the press monopolists, by the press barons because there has been a mounting demand in the country, and accepted by wide sections of the Indian public opinion, that the monopoly press should be diffused and delinked.

SHRI LAL K. ADVANI (Delhi) :
Question.

SHRI HARSH DEO MALAVIYA : We shall answer your questions. This delinking and this diffusion is something which terrifies the monopolists and their friends. So this got-up organisation was set up to bring dis-

ruption and weaken the Indian Federation of Working Journalists (IFWJ), which is the respected, recognised organisation of the journalists of India, the representative body. I would say that there is no greater Editor in this country than Mr. Chalapati Rau, Editor of *National Herald*, a great man by his right, a great Indian by his right. And he said about this NUJ: 'It is neither national nor a union nor does it comprise journalists'. That is NUJ. Now, I put it to you, Mr. Minister : I understand you carried out a verification of the membership of the IFWJ and the NUJ, if I understand rightly, as on 31-12-1973. I would like to know what your report is. My information is that the verification report has been compiled. Just last week, I believe, the verification report has been compiled. Now in the verification operations of the Labour Ministry, the NUJ did not cooperate. Why ? The NUJ did not co-operate because it has no representative character, it has no registered unions in the States. May be it is there in one or two States; maybe it is re-registered this year, but in 1973, they were not registered and the NUJ was just not in the picture.

Their claim to represent working journalists is entirely bogus and we should not believe that. I would appeal to the Minister through you to clarify the result of your verification operations which have been completed. I repeat again that the Indian Federation of Working Journalists is the representative Organisation of Indian journalists. The importance of the IFWJ would be evident from the fact that the late Mr. U Thant, the former Secretary-General of the United Nations, who unfortunately passed away the other day, appointed a Committee three years ago, I believe, to go into the facilities and problems of journalists who report from dangerous areas such as Vietnam or Middle East and Shri B. R. Vats, the highly esteemed General Secretary of IFWJ was nominated to be a member of this U.N. Committee. That is enough proof that IFWJ is a highly, representative organisation....

SHRI LOKANATH MISRA (Orissa) :
May I ask you in which of these you are a member ?

SHRI HARSH DEO MALAVIYA
I am a working journalist-----

SHRI LOKANATH MISRA : Because you are a working journalist, you must be a member of either of these organisations.

SHRI HARSH DEO MALAVIYA : At present I am not a member of either. Now, why did the press barons create the NUJ ? I charge the monopoly barons for creating this NUJ because they want to defeat the Government's programme of diffusion and delinking of newspapers. Government have accepted this as their policy. A Bill is probably being prepared, though we are not happy over the delay But I presume that the Bill is almost ready and will come before the House. The Government is committed to the House that they will bring it. Monopoly press is the biggest menace to our progress and advance. In this context, with your permission, I would like to quote the hon. Minister Shri Raglumatha Reddy. He was inaugurating the 17th Annual Conference of the IFWJ in Poona in last October. I am reading from a report. He warned against the moves of imperialist powers to subvert Indian press which faced a great danger from internal and external reaction which could be misused to undermine India's vital interests, its independence, sovereignty and integrity. I congratulate the hon. Minister.

SHRI LOKANATH MISRA : Did he say that ? I ask this because he is in the practice of contradicting whatever he would have said earlier.

SHRI HARSH DEO MALAVIYA : When he speaks, he will clarify that. Look at this monopoly press. When the people of Sikkim wanted to come nearer to India, there were some monopoly press editorials—I do not want to name any—attacking India and saying that India wanted to annex Sikkim. This was the same type of argument which was advanced by China and our other enemies.

Then most shameful was their writing when India decided not to play with South Africa in Davis Cup Final. Then they said that we should give up our anti-apartheid policy at last in sports and that the Indian players should play against South Africa in the Davis Cup Final.

Their most shameful performance was this. The Indian Ocean Conference was convened here to discuss the growing dangers of war in the Indian Ocean. It was an international conference of a very representative character. Heads

of States sent messages and many Ministers came and participated in it. Our Ministers Shri Chavan and Shri Swaran Singh, were there and our Party President Shri Borooah went and addressed it. Then the editors of the monopoly press, who have sold their soul and conscience to the monopoly, again attacked. They said why should they attend this Conference?

SHRI LOKANATH MISRA : Some people might have honestly differed on the way it was represented....

SHRI HARSH DEO MALAVIYA :
There are some people who always differ like
Mr. Lokanath Misra.

SHRI JAGDISH PRASAD MATHUR
(Rajasthan) : Mr. Lokanath Misra, there are
certain people who always support anything
like Mr. Malaviva.

SHRI HARSH DEO MALAVIYA :
Mr. Misra, we know where we stand and we
know where you stand and there can be no
meeting ground.

SHRI LOKANATH MISRA : In this Conference, Sir, one thing was that it was predominantly represented by Russia and, therefore, some might have honestly differed with the organisers thinking that this was a communist-sponsored conference. Sir, he failed to mention Mr. S. A. Dange who played a very prominent role in this Conference and therefore, some might have honestly thought it to be the publicity bureau of the Soviet Union and hence they might have played it down.

SHRI J. S. ANAND : Sir, representatives from about forty countries came and Mr. Dange also does not come from the Soviet Union and Mr. Dange is the foremost representative and leader of the Indian working class and th's comment of Mr. Lokanath Misra about Mr Dange is uncalled for.

SHRI LOKANATH MISRA : Sir, in this country, the CPI is the cheapest publicity bureau of the Soviet Union.

SHRI J. S. ANAND : It can also be said that this was organised with the American funds.

(Interruptions)

MR. DEPUTY CHAIRMAN : I think I am getting much enlightenment.

SHRI LOKANATH MLSRA : This is for your information. If the Soviet Union had opened probably a publicity branch in its own Embassy here, I think they would have had to spend a lot....

SHRI J. S. ANAND : Sir, what is the role of these people in the freedom struggle and what is the role of Mr. Dange ?

MR. DEPUTY CHAIRMAN : All right. [have been enlightened enough. Let Mr. Malaviya continue.

SHRI HARSH DEO MALAVIYA : Sir, I was submitting that the monopoly press must be diffused and delinked. I am unhappy and we are unhappy over the Government's delay and slow speed in fulfilling the commitment that they have made to the people. These people are the greatest supporters of the great "total revolution" which is going on in this country under "Loknayak" Shri Jayaprakash Narayan with the genuine support of the Jana Sanjiv ---

SHRI RANBIR SINGH (Haryana) :
... the so-called support.

SHRI HARSH DEO MALAVIYA
... which was, two years ago, condemn Mr. Jayaprakash. You see their papers. You can see the pictures which they publish. There are at least two or three notorious monopoly papers in Delhi and they publish all kinds of pictures and even if JP sneezes, he gets a banner headline and the greatest amount of publicity is given to him. Sir, in this connection, I would like to bring to the notice of the House what was recently said by the Chief of the CIA, Mr. William Colby. Mr. Colby is the Director of the CIA. He has asserted that the US has the right "to carry out clandestine operations anywhere in the world in the best interests of that country". This he said in an interview to the popular US Weekly, *US News & World Report*. He has said that it is a matter for the US Government to decide that a certain course of action is important in the best interests of the U.S., and also in effect said, 'If they are convinced, they can even interfere'. Sir, the chief of the CIA has even defended the right of the US to go and "de-establish" a regime and they are carrying on this kind of "de-establishing" operations as was done in Chile when the leftist President Allende, was in power --- (*Time bell rings*) ... The CIA Director justified this position by saying this :

"There are a few situations where a little bit of help to a few friends of the US or a little help to a few people espousing a certain policy or programme in a foreign country can enable us to influence the local situation in a way that creates a crisis for the future, etc., etc....."

So, Sir, they have a few friends and they have a certain policy and they are espousing a certain policy or programme and here are these monopoly papers and they may also be getting some little help because they are friendly and the friendship of some of the monopoly paper editors in the U.S. is well-known, with friendship of some sections of the people here with foreigners. This monopoly press is the agency of reaction.

We shall impress upon you to please convey to the Government our strong opinion that the press diffusion, monopoly press diffusion, delinking, must be done immediately and tire charge should be given to the working journalists, to whom this country is grateful. They represent very intelligent public opinion. We are proud of our working journalists. Their demands must be met. After diffusion, the working journalists must be made the owners.

श्री जगदीश प्रसाद माथुर : उप सभापति महोदय, मैंने अभी अपने विद्वान मित्र श्री मालवीय जी का भाषण सुना। मुझे लगता है कि मूल समस्या के संबंध में अधिक बोलने की बजाय उन्होंने कुछ ऐसे मुद्दे उठाये हैं जिनके संबंध में मूल धारणा नहीं कीले इसलिये सदन में कुछ कहना आवश्यक होगा। उन्होंने मोनोपोलिक प्रेस के संबंध में बहुत कुछ कहा है और सही बात है कि देश के अंदर आज पत्रों पर कुछ लोगों का एकाधिकार है, और वह एकाधिकार समाप्त होना चाहिये। लेकिन एकाधिकार जिनका भी है वह समाप्त होना चाहिये इसमें मालवीय जी को हम सहयोग देंगे। मैं समझता हूँ, वह एक प्रगतिशील व्यक्ति होने के नाते और प्रजातंत्र के संबंध में उनकी जो कल्पना है और देश में प्रजातंत्र की सुरक्षा हो इसके बारे में जो उनका विचार है उसके आधार पर मैं उनसे कहूँगा कि आल इंडिया रेडियो पर जो मोनोपोली उनकी पार्टी की है और जो अभी नरोरा में कांफेंस हुई...

श्री हर्ष देव मालवीय : आपकी इस बात को नहीं मानता। पहले आपकी खबर ज्यादा देता है, हमारी कम देता है (*Interruptions*) हमको जिकायत है कि आपको ज्यादा कवरेज मिलता है।

श्री जगदीश प्रसाद माथुर : आप तो प्रजातंत्र में विश्वास करने वाले व्यक्ति हैं। आपको सुनने में सहन-शक्ति होनी चाहिये।

श्री लोकनाथ मिश्र : अफसोस है आप मंत्री नहीं बने।
बगैर मंत्री बने आपको कैसे देंगे ?

श्री जगदीश प्रसाद माथुर : उपसभापति महोदय, जिस प्रकार का नियंत्रण आल इंडिया रेडियो पर प्रचार करने का पंजाब, राजस्थान, मध्यप्रदेश, और उड़ीसा के मुख्य मंत्रियों ने प्रस्ताव दिया है, रजियन टाइम कंट्रोल आल इंडिया रेडियो पर करना चाहिये, उसके बाद इस देश में क्या हालत होगी, किस प्रकार से विचारों की अभिव्यक्ति की स्वाधीनता होगी, मुझे इस पर बड़ा संदेह लगता है। आज जिसको मोनोपोली प्रेस कहते हैं, वह मोनोपोली किसकी है प्रेस के ऊपर यह भी मालवीय जी अच्छी प्रकार से जानते हैं कि हिन्दुस्तान टाइम्स के सम्पादक वर्षासि, जिन्होंने चुनाव के दौरान कुछ ऐसे समाचार दे दिये जो आपके नेता को कचिकर नहीं लगे और हिन्दुस्तान टाइम्स के मालिकों से और आपके नेताओं से जो नई मांगों टहुई उनके परिणामस्वरूप वर्षासि जैसे एडिटर को निकाल दिया।

श्री हर्षदेव मालवीय : वह जमे हुए हैं। कौन उनकी निकाले हुए है ?

श्री जगदीश प्रसाद माथुर : आपका वज्र पड़ता है कान पकड़ कर निकाल देते। आपका जितना वज्र चला उतना आपने कर लिया। डी-लिकिंग आफ दी प्रेस जिसकी वह बात कहते हैं...

श्री गुणानन्द ठाकुर (बिहार) : हमारे नेता के संबंध में जो आप चर्चा कर रहे हैं, तो हमारी प्रधान मंत्री ने केटेगरीकली इस बात को डिनाई किया है कि वह सही नहीं है। अब कोई दूसरे लोग होंगे, यह बात हो सकती है।

श्री जगदीश प्रसाद माथुर : प्रधान मंत्री क्या क्या इन्कार करती हैं और क्या क्या हां करती हैं वह आप भी जानते हैं मैं भी जानता हूँ कि वास्तविकता क्या है। लेकिन हिन्दुस्तान टाइम्स के मामले में जो कुछ हुआ और पत्रकारों की स्वाधीन लेखनी के ऊपर इस प्रकार से अंकुश लगाने का प्रयत्न किया और उनका दण्डित करने का प्रयत्न किया गया तो किस प्रकार की स्वाधीनता मोनोपोली प्रेस के लिये मालवीय जी चाहते हैं, मेरी समझ के बाहर की बात है। इस प्रकार संपादकों पर, समाचार लिखने वालों पर प्रहार होता है। बिहार के अंदर क्यों उस संपादक को जान में मार डाला ? क्योंकि वह आपके खिलाफ लिखता था। इस प्रकार के काण्ड आपके राज्य में होते हैं, फिर आप इस बात की वकालत करेंगे कि हम डी-लिकिंग आफ दी प्रेस करेंगे, मोनोपोली हटायेंगे और मोनोपोली से हटा कर आप स्टेट मोनोपोली में लाता चाहते हैं, इसलिए मैं कहना चाहता हूँ कि आपको इसको एक दूसरी दिशा देनी चाहिये। आपने पत्रकारों के परस्पर विवाद को लेकर रेड्डी साहब के मामले को वकालत किया, आपको वकालत की आवश्यकता नहीं थी। रेड्डी साहब का पत्रकारों के

संबंध में जो दृष्टिकोण है वह सदन में आ चुका है। उड़ीसा में एक प्रेस कॉन्फरेंस में उन्होंने कहा कि मैं देख लूंगा किस तरह से आई०एन०टी०सी० के प्रतिनिधि इसमें आते हैं, और जब सदन में सवाल आया तो अपने शब्दों से बच निकलने का प्रयत्न किया कि मुझे याद नहीं क्या कहा, क्या नहीं कहा। इस प्रकार रेड्डी साहब ने स्पष्ट नहीं किया। तो मालवीय जी को वकालत नहीं करनी चाहिए इस तरह से।

प्रजातंत्र में अलग अलग संस्थाएँ होती हैं। एक ट्रेड यूनियन के अन्दर सी०पी०आई० की भी ट्रेड यूनियन है और सी०पी०एम० की भी ट्रेड यूनियन है। इस तरह से पत्रकारिता के अन्दर भी अगर दो संस्थाएँ बनती हैं, तो इसमें आपको क्या आपत्ति है ? अगर एक संस्था के लोग यह देखते हैं कि कुछ लोग ऐसे हैं एक संस्था के अन्दर कि वे केवल सरकार के ही देशभक्त हैं, वे सरकार की अमिस्टेट पार्टी हैं, जो सरकार से संबंध रखने वाली है, तो इस तरह की जो संस्था होती है वह स्वस्थ पत्रकारिता के विकास में सहायक नहीं होती है। पत्रकारिता में तो निष्पक्ष धारणा वाले लोग शामिल होने चाहिये। लेकिन देश के एक ही भाग बंगाल में नहीं बल्कि राजस्थान, पंजाब, महाराष्ट्र और सब प्रांतों में पत्रकारों ने मिलकर एक संस्था बनाई है और मुझे पता नहीं कि श्री मालवीय जी को इस तरह की संस्था बनाये जाने पर दंभ क्यों हो रहा है। यह तो मालिकों की होगी या नहीं होगी और नहीं हमने यह कहा है कि कांग्रेस की है यह या किसी और की है। लेकिन लोगों को देश में, सब पार्टियों को देश में, अपने अपने विचार रखने की स्वतंत्रता है और हम चाहते हैं कि देश में प्रजातंत्र पनपे। जब इस तरह की बात होती है तो फिर संस्थाएँ भी बनेगी। अगर कोई संस्था अपने सही विचार के आधार पर अपने अधिकारों की रक्षा नहीं कर सकती है, अगर किसी का पक्ष लेती है, सरकार का पक्ष लेती है, एक पार्टी के लाइन पर चलती है, तो उससे स्वस्थ पत्रकारिता में सहायता नहीं मिलती है। अगर पत्रकार स्वस्थ रूप में आये तो मुझे इस बात की खुशी होती है। एन०यू०जे० के लोग बंगाल में सब से अधिक हैं, ऐसी बात नहीं है क्यों कि वहां पर सी०पी०आई० और सी०पी०एम० का भी होल्ड है। इसलिए यह कहना कि इस के लोग मोनोपॉलिस्ट हो गये, रिप्रेजेंटरीज हो गये, जनसंघ वाले हो गये, अच्छा मालूम नहीं देता है। बंगाल में तो जनसंघ वाले नहीं हैं, वहां पर तो और लोग ज्यादा तादाद में हैं। इस पत्रकारिता के अन्दर अगर कोई अपने विचार अभिव्यक्त करना चाहता है तो उसको सरकार की चाटुकारिता नहीं करनी चाहिये।

मैं कोई आई०ए०डब्ल्यू०जे० का खिलाफ नहीं हूँ। मैं तो अपने विचारों को लेकर चलता हूँ और मैं चाहता हूँ कि आप भी चले। लेकिन जिस तरह में हमको किसी संस्था के बनाने पर आपत्ति नहीं है, उसी तरह से आपको

[श्री जगदीश प्रसाद माथुर]

भी किसी संस्था के बनाये जाने पर आपत्ति नहीं होनी चाहिये। मैं समझता हूँ देश के अन्दर स्वस्थ प्रजातंत्र के विकास की दृष्टि से एक ही संस्था का होना आवश्यक नहीं है और न यह सहायक मिथ होना।

मैं समझता हूँ कि जर्नेलिस्टों ने जो वेजबोर्ड की मांग की है, इस मांग को और आगे बढ़ाया जाए, उसे लागू न किया जाये, इसी दृष्टि से यह नया विधेयक लाया गया है। मुझे लगता है कि मंत्री जी इस बारे में नया विवाद खड़ा करने का प्रयत्न कर रहे हैं। जब वकिंग जर्नेलिस्ट कडिशन नविस मिसलिनियम प्राविजन ऐक्ट 1955 में बना था जो उसके खिलाफ मालिक लोग कोर्ट में गये थे और उस समय कई दिन लग गये थे। जर्नेलिस्टों ने उसके लिये फाइट किया था। वर्तमान जो विधेयक लाया गया है, उसके बारे में हमारे मालवीय जी ने ओ०पी०आई० के लोगों ने शक्य प्रकट की है और इस तरह की आशंका प्रकट की है कि इस विधेयक को भी कोर्ट में ले जाया जायेगा। कोर्ट में जाने का परिणाम यह होगा कि मंत्री जी की जो इच्छा है वह पूरी हो जायेगी क्योंकि वह कहेंगे कि इस बारे में तो विवाद खड़ा हो गया है, यह विधेयक कोर्ट में चला गया है। हम तो इसमें संशोधन लेकर आये थे। कौन जर्नेलिस्ट है और कौन वकिंग जर्नेलिस्ट है, कौन किस के अन्दर आता है, कौन प्रिटिंग प्रेस के अन्दर आता है, कौन वकिंग जर्नेलिस्ट की परिभाषा के अन्दर आता है, इस तरह का विवाद पैदा हो गया है। इसलिए जर्नेलिस्टों के लिये जो वेजबोर्ड बनाने वाले थे वह इस समय नहीं बना सकते हैं। अब तक तो सहारा लिया जा रहा था कि हम किस को प्रतिनिधि बनायें। जो दो संस्थाएँ हैं, उनमें से किस को प्रतिनिधि बनायें? जब लोगों ने कहा कि इस बारे में वैरिफिकेशन कर लीजिये कि किस के सदस्य ज्यादा हैं और किस के सदस्य कम हैं। जहाँ तक मेरी जानकारी है हमारे मालवीय जी ने और हमारे ओ०पी०आई० के दोस्तों ने कहा कि हम इस तरह का वैरिफिकेशन कराने के लिये तैयार नहीं हैं। लेकिन मैं उनकी जानकारी के लिये कहना चाहता हूँ कि यह बात गलत है। हम वैरिफिकेशन कराने के लिए तैयार हैं। आप सदस्यता के संबंध में वैरिफिकेशन कर लीजिये और करवाने के बाद अगर मंत्री जी की ठीक लगे तो, प्रतिनिधित्व दें। लेकिन आज तो मंत्री जी नहीं देना चाहते हैं। प्रेस कौंसिल ने मान्यता दे दी है, सब संस्थाओं ने मान्यता दे दी है और चारों तरफ संगठन बन गया है। अब क्या कारण रह गया है कि इन संस्था को प्रतिनिधित्व नहीं दिया जा रहा है और मान्यता नहीं दी जा रही है। इस विधेयक के द्वारा तो ऐसा लगता है कि एक कानूनी पेचीदगी और एक नई परेशानी खड़ी हो जायेगी। जिस प्रकार की परिभाषा माननीय सदस्य ने करी है और मालवीय जी ने कहा है कि गुपरवाइजर्स की जो कीटिंग है, जिसमें उन्हें नहीं लिया गया

है और इस की वजह से बहुत से लोग ऐसे जो बर्चित हो जायेंगे।

उपाध्यक्ष महोदय, आज अधिकांश पत्र ऐसे हैं— मैं बड़े पत्रों की बात नहीं करता—प्रान्तों की राजधानियों में और डिस्ट्रिक्ट्स में जिनका एक सम्पादक और दो-तीन कर्मचारी होते हैं और मारा का मारा अखबार किसी प्रिटिंग प्रेस में छपता है। मुझे जानकारी यहाँ तक मिली है कि हमारा बहुत बड़ा पत्र 'पेट्रियट' यूनाइटेड इंडिया पोरियोडिकल्स वाले निकालते हैं उसकी भी अपनी प्रेस नहीं है, दोनों की अलग अलग स्थिति है। अलग अलग स्थिति होने के कारण उनके कर्मचारियों पर किस प्रकार की स्थिति आयेगी इस कानून के आने से?

मुझे एक बात की शिकायत है। माननीय मंत्री महोदय को इस कानून को लाने के पहले प्रेस कौंसिल में मत्वाह करनी चाहिये थी। जर्नेलिस्ट्स के जो दोनों संगठन हैं उनमें भी मत्वाह लेते कि हम वकिंग जर्नेलिस्ट्स ऐक्ट के अन्दर संशोधन लाना चाहते हैं, तुम्हें तो उसमें कोई दिक्कत नहीं होने वाली है। मुझे तो मंत्री जी के मोटिव में शिकायत है। उसके कारण ही इस विधेयक को लाये है। उसमें कम्प्लो-केशन पैदा होंगे, न जर्नेलिस्ट्स का फायदा होगा, नान-वकिंग जर्नेलिस्ट्स का फायदा होगा। लड़ाने-भिड़ाने के लिए सरकार बीच में बैठी रहेगी। दोनों यूनियन्स के कारण कहते हैं कि वेज बोर्ड किसी का नहीं बैठाने। इस विधेयक से नये विवाद पैदा होंगे और किसी का वेज बांड नहीं बनेगा। मुझे इस बात पर गम्भीर आपत्ति है जिस प्रकार से व्यवहार प्रेस के साथ पत्रकारों के साथ, पत्रों के साथ किया जा रहा है, जिस प्रकार से आप उन पर शिकंजा कसना चाहते हैं। मुझे लगता है कि देश के भविष्य के लिये, प्रजातंत्र के लिये यह किसी भी प्रकार से ठीक नहीं है।

आज सरकार को शिकायत है कि जयप्रकाश के समाचार बहुत पत्रों को मिलते हैं। आपके छुट्टाचार के समाचार तो बहुत ज्यादा छप गये हैं। आज उनके विरोध का मवाल आया तो लोग खड़े हुए हैं कि किस प्रकार से विरोध किया जाये। जब संघर्ष के लिये लोग आये बढ़ते हैं तो समा-चारपत्र भी छापते हैं, जनता भी उनको पढ़ना चाहती है, सुनना भी चाहती है। आपको इसी में शिकायत है। आप इसी को कट करना चाहते हैं और इसीलिए आप समाचार भेजने वालों पर अपना शिकंजा कसना चाहते हैं। हम इसका विरोध करेंगे और हम इसका विरोध जनता की शक्ति के साथ, स्वाधीन पत्रकारों की शक्ति के साथ, स्वाधीन पत्रों की शक्ति के साथ करेंगे जिससे कि प्रजातंत्र मही रूप में बने। इसके लिये आज यह संघर्ष है और उसी के लिए मैंने ये विचार आपके सामने रखे हैं।

DR. R. K. CHAKRABARTI (West Bengal)
: Sir, in any organization or for any organization, whenever the Government sets up any wage board or pay committee or pay com-

mission, most of the time we find that the terms of reference given to such pay committees or pay commissions or wage boards do not cover the entire employees or the entire organization. It is done most of the time in a piecemeal manner. To give an example, Sir, recently, there was a Pay Commission for the university and college teachers. There was the Kothari Commission previously and so on. Whenever such commissions are appointed to go through 'the salary structure or pay structure of the teachers, whether in schools or in colleges or everywhere, they never mention in the terms of reference as to what is going to happen to the other employees in those organizations. For example, in a school or a college or a university, it is not just the teachers who are the only employees. There is also a large section of non-teaching employees in such organizations. So, I Sir, I am glad to find here, at least, that the Government has come before us saying that the cases of employees of newspapers who are non-journalists are also to be reviewed by a wage board. But, Sir, I have some apprehensions also just like my hon. friends who have expressed their concern about certain provisions of this Bill.

Sir, on the very first page of the Bill it is said—I quote—"further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955." By this we understand that this is to amend the Act for working journalists which has been passed in 1955. May we know whether during the last nineteen years that have elapsed, any wage board for working journalists has been formed or not and whether such a wage board has given any verdict or recommended any pay structure for the working journalists or not ? Because, if in nineteen years' time any wage board has not been constituted for the working journalists, then I do not think any useful purpose would be served by simply passing an Act in Parliament, if such Acts are not implemented.

SHRI K.V. RAGHUNATHA REDDY .

For working journalists there are already two wage boards.

DR. R. K. CHAKRABARTI : So, whenever an Act is being passed, we should see that it is implemented as early as possible.

Coming to clause 3, sub-clause (dd) (ii) and (iii) on page 2, "is employed mainly in a managerial or administrative capacity, or",

"being employed in a supervisory capacity etc., etc", as my hon. colleagues have already mentioned, here again there is a very big loophole. For example, in the press the designation of any person may be changed any day. Some people may be called Foremen or Assistant Foreman, some people in the type-setting section may be [The Vice-Chairman (Shri Jagdish Prashad Mathur) in the Chair] given some sort of supervisory designations and they may be kept out of the purview of the wage board or this Act. So these loopholes are to be taken care of.

Again, on the same page, clause 13C (b) says :

"Two persons representing non-journalist newspaper employees."

This is the biggest headache; this is the whole problem. Whenever you are going to have a wage board, how are you going to find these two representatives from the employees who are not working journalists ? All over the country there are so many newspapers, so many presses and so on. What would be the mode of finding these two persons ? As has already been pointed on the floor of the House, in the case of NUJ and IFWJ also, there may be a number of unions for the employees working in the different newspapers who are not working journalists. Here again the problem is, how are you going to select these persons for this wage board ? Now, are you proposing to select recognised union-wise, by counting of heads and so on or by the method of direct voting ? A large number of people all over the country will be involved and so it may be better if we follow the system of direct voting by the employees of the newspapers who will come under the purview of this Act so that they may be able to select their own people to represent them on the wage board.

We find that this wage board is not exactly a separate wage board from the previous one for working journalists because in the Financial Memorandum it is said that the Chairman and the Secretariat will be common for both. Sir, it is good that the Chairman will be the same because there will be at least a link between the two. That is, whatever be the decisions taken for working journalists and the non-working journalists, there will be some parity between the two, some comparison

[Dr. R. K. Chakrabarti] between them. Otherwise much heat is generated amongst the employees if there is too much gap in the pay structure of the different categories.

Coming to the general points, the working of our newspapers, I am very sorry to say, is very disappointing because, as it has been mentioned, our newspapers are mostly controlled by monopoly houses. We do not have, what is called, an independent newspaper in the true sense of the term. What is the purpose of a newspaper? At least one thing we expect from these newspapers and that is that they should report properly, report all the facts. The reporting part should be independent without any prejudice to any party or any concern.

Reporting of the news must come as it is. It should not be directed or couched by the proprietor or the editor concerned of the paper. In the editorial or in the article, the views may be different. One editorial view may be different from another editorial view but the news should not be distorted to suit the convenience of the particular proprietor or the particular monopoly house or particular thinking of the monopoly house. Most of the time, Sir, we find that instead of bringing out the news, or rather the good part of the news or good things about whatever is going on in different parts of the country, they always try to twist the news in such a manner so that there will always be dissensions or quarrel between two persons or between two political parties or between two persons of the same political party. They always try to create dissensions among the party members. To cite an example, a few days ago in a Calcutta newspaper, the news appeared. There was an allegation against one of the M.P.s in the Lok Sabha and it was mentioned that he instigated the Income-tax authorities to go against one of the Ministers of the State of West Bengal. What type of news is this ? It should have been clarified or rather cleared from the concerned M.P. by the editor concerned or the paper concerned before publishing such a news...

SHRI LOKANATH MISRA : News was there in West Bengal; it could as well be a fact.

DR. R.K. CHAKRABARTI : I am talking about the responsibility and the duty of...

I SHRI LOKANATH MISRA : He may have confirmed it. It could be a fact.

DR. R. K. CHAKRABARTI : That could have been cleared from the member concerned. This news is not just a little item. It is not a fact which is occurring...

SHRI ABU ABRAHAM (Nominated) : Why do you expect them to be more objective than the politicians ?

DR. R. K. CHAKRABARTI : Politicians are politicians; Journalists are journalists. Journalists are not expected to be politicians. We expect journalists to do their own job.

SHRI ABU ABRAHAM : Same news you do not find in *Patriot* or *Motherland*.

DR. R. K. CHAKRABARTI : We expect that news should be same but their views which are given in the editorial pages may differ. But suppose a thing happens in Delhi maidan and there are about 100 people. Now some newspaper could say there were one million people; another newspaper may say, no, there were 5 people. That is not correct reporting. Reporting should be factual. One may differ in views but not on news. Somebody may support this party or that party. That you give in the editorial p?ge. We have first editorial page; we have second editorial; we have third editorial, and other articles. But why should the actual news be distorted ? Why should such stories appear in the paper !'

SHRI LOKANATH MISRA : But distorted news have always gone to your advantage.

DR. R. K. CHAKRABARTI : For that, statistics will have to be collected. We will have to keep a record for all the newspapers throughout the country. I do not want to take up more time of the House in going through all these affairs. I only want to mention two more points. One was already mentioned by my esteemed colleague regarding printing presses. This must cover the printing presses also where these papers are published and again when these printing presses are to * be taken care of, there must also be a provision to exclude some of the smaller papers, some weeklies or even daily newspapers which come up in the small cities or in the rural areas where there will be only one editor and two helpers and the papers are being printed in small presses. If we apply this Act there, then the papers may vanish after some time be-

cause they may not be able to bear the burden of the award which may be given by the Wage Board. There must be a limit on circulation. You must state that this much will be the minimum circulation of the daily papers which will come under the purview of this Wage Board Act.

SHRI LOKANATH MISRA : Mr. Vice-Chairman, Sir, unnecessarily Mr. Malaviya brought in a lot of controversy into the debate. I do not know whether because of his objectivity as a journalist he has been chosen to this House or because of any expertise in any particular faculty, but if objectivity has been taken into account for the selection of Mr. Malaviya as a Congress candidate to this House then the ethics of the Congress party explains itself. He accused and he made a sweeping remark against all the press in India. .

SHRI K. V. RAGHUNATHA REDDY : Should we go into the ethics of selection of candidates here ?

SHRI LOKANATH MISRA : I have been given a limited time. If the Chair gives me more time, we can have it for some time.

THE VICE-CHAIRMAN (SHRI JAGDISH PRASAD MATHUR) : No, no.

SHRI LOKANATH MISRA : I was saying that he made a sweeping remark against all the newspapers of India saying that some of them played down the news regarding the international conference against American ships in the Indian Ocean and indirectly he alleged that some of the top newsmen in this country might have something to do with some foreign countries I would have liked him to be here when I spoke. This is probably an extremist point of view and too much of a pessimist's point of view.

SHRI S.S. MARISWAMY (Tamil Nadu): That is right.

SHRI LOKANATH MISRA : He is beyond that. He is a sadist. He must know how to tolerate the other points of view in a democracy. Unfortunately he used to belong to a particular ideology in which there never existed anything like an opposition. Now that he has been drafted into the ruling party, I thought having been drafted into the Congress party he would have changed his views to suit the views of people like Mr. Nawal Kishore, Dr. Chakrabarti or even Mr. Ranbir Singh,

but I am sorry to say that he justified the proverb that red can have no other hue. Once he is a red he continues to be a red, but the worst part of it is he takes up the banner of the Soviet Union all the time when he speaks and I am allergic to it. Let him not be in the habit of...

DR. R. K. CHAKRABARTI : It cancels each other.

SHRI LOKANATH MISRA : Dr. Chakrabarti, for your information I carry the Indian banner and I consider it a great pride to take the Indian banner. Whether they are the Russians, whether they are the Americans whether they are the British or whether they are the Australians, everybody should be equally condemned if they are coming into the Indian Ocean. Like a Soviet representative sitting in the so-called international conference and talking against only one super-power or other powers, except the Soviet Union, is not the right thing to do and all of you in the ruling party also have become a passive party to it. You must take people to task when they ignored certain activities of certain superpowers and tried to become the publicity agent of the Soviet Union. The Soviet Union takes advantage of it because it costs them much cheaper to have an agency here among politicians because they would have had to spend much more through their Embassy if they retained a publicity bureau.

DR. R. K. CHAKRABARTI : Mr. Misra, I may be permitted to say...

THE VICE-CHAIRMAN (SHRI JAGDISH PRASAD MATHUR): Let him go on.

DR. R. K. CHAKRABARTI : Just one minute. You have accused the USSR. Now, I ask you whether Russia has sent any naval ships to the Indian Ocean which the United States has actually done.

SHRI LOKANATH MISRA : That I do not have to say. One of the foreign dignitaries, who paid a visit to India during the last fifteen or twenty days, has categorically said it. I do not have to say it, nor, do I have a system of espionage in order to find out whose ship is coming and whose ship is not coming.

My authority is Sardar Swaran Singh, and if he misdirects you. .

SHRI SUBRAMANIAN SWAMY (Uttar Praaesh): Even in today's Patriot Malraux

[Shri Subramanian Swamy] has been quoted as saying that Soviet ships are in the Indian Ocean but they are friendly ships.

SHRI LOKANATH MISRA : Shri Malaviya can have a free ride, joy ride, in them coming to the Bill, I wanted to ask the hon. Minister he has been waxing eloquent as a great socialist on the floor of this House and elsewhere—who stood in the way of bringing forward the Bill on diffusion ? Not the Opposition. Who was it ? I would categorically ask him, and let him say who stood in the way of bringing forward the Bill on Press Ownership diffusion, for delinking it from the monopoly houses ? Who stood against it ? Not the Chair, not the Opposition in this House. Then I would like to know who it was. Sir, the original purpose of bringing forward the Bill on working journalists was this. During Pandit Nehru's time—he was a great demo-crate—he thought, here is a small section of intellectuals. And if there are six of them together, they have got seven opinions because they are all intellectuals, real intellectuals. They cannot safeguard their own interests nor can we expect that intellectuals go on a strike or form trade unions to ask for their own rights. So, he brought forward voluntarily a Bill which sought to save the interests of the working journalists, and all sections of the House supported it. Now also, when Shri Raghunatha Reddy, with his own designs, brings forward a Bill, I have to support him. I support him because I feel it is in the right direction, even though there may be 101 lacunae in it. I would try to find out what are the lacunae. But essentially, so far as the matter of policy is concerned, I definitely support this Bill.

Shri Raghunatha Reddy, as soon as he came to this Ministry, tried to lay his hands on the Working Journalists Federation. Some of the working journalists, I am told, resented this because a working journalist is a working journalist he would not like any interference so far as his pen is concerned. He would be holding a view similar to Shri Reddy's. But if Shri Reddy asks him to do a certain kind of writing, he will not be prepared to do it unless he feels that he should write it down. And some of them, I am told, were frank and can did about it. They resented the interference of Shri Raghunatha Reddy. There are some others who have been tolerating his interference even now. But a time might come when

they would also resent his interference. Shri Raghunatha Reddy therefore thought that he had to find a way out in order that he could use the Working Journalists, Association as an instrument for his own designs. But he did not have the strength; he did not have the number. So, this was the plan. He wanted to bring in the non-working journalists also along with the working journalists under the same Act. Therefore, Sir, it is called the Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill. And he wanted it to be a composite union so that the number should count. And how do the numbers count ? Compositors and all other people working in the press section would be taken into account in order to constitute the whole union and in that case they would naturally have the last say, being headed by Shri Bhupesh Gupta's party, more or less.

DR. R. K. CHAKRABARTI : It is the Wage Board.

SHRI LOKANATH MISRA : It is not the question of the Wage Board. Dr. Chakra barti is an intellectual, and I thought by his erudition...

DR.K. MATHEW KURIAN (Kerala): As an intellectual, he does not want interference.

SHRI LOKANATH MISRA : Wage Boards do not come in the way. The Act is the same. Therefore, what I was really saying is that if Mr. Raghunatha Reddy is not 4 P.M. really shedding crocodile tears for men in the printing industry, why does he not allow Wage Board to everybody in the printing industry, every compositor anywhere, irrespective of the fact that the press is attached to a newspaper not? Why does he not allow such a compositor to avail of the wage Board? What is wrong about it ? If you can do it for one class why not for the other ? And what is the speciality for a compositor working for a newspaper ? I do not see the difference. If they really wanted to give to them the opportunity of the wage board, give it to every body.

SHRI JAGAN NATH BHARDWAJ
(Himachal Pradesh) : This Bill will be helpful to them.

SHRI LOKANATH MISRA : For your kind information, this will not. You have not read it, I can humbly put it to you because you

have not had the time to go through it. As I said, if they had sympathies for the printing industry as well they should have made it a comprehensive thing for everybody in the industry rather than having fragments of that for their own purposes. Therefore, the whole thing must be disclosed. Even the people who will have the advantage out of this Bill must know that they are going to be made an instrument in the hands of the communists in order to sabotage the entire newspaper industry in this country. Therefore, the country must know about it. It is a wholesale effort in order to bring the entire newspaper industry under Mr. Raghunatha Reddy's control. They will not allow it to have freedom in this country. So I say let there be a separate Bill. Let this not be tagged with the Working Journalists Act. Let the entire advantage go to everybody in the printing industry under a comprehensive Bill to be given all these facilities.

Sir, it has been indicated already by many previous speakers that even the small benefit that he thinks would be going to the working Journalists in the newspapers will not go to them. Even the greatest socialist newspaper, the Patriot, will try to escape under the existing circumstances that they have to their advantage. They get their newspaper printed in another press which stands in somebody else's name. Mr. Raghunatha Reddy must have known about it because he is part and parcel of the Patriot policy. So knowing these facts how do you have the audacity to say that you are bringing forward this Bill so that more non-working journalists in the newspaper industry would be getting the advantage? What advantage would be there? Some of the national newspapers are not printed in their own press. The Times of India is not printed in their own press. The Indian Express is not printed in their own press. The Patriot is not printed in their own press and I think the great Communist leader, Mr. Bhupesh Gupta's newspaper is not printed in his press.

SHRI JAGAN NATH BHARDWAJ : Still there are other types of workers.

SHRI L. MAHAPATRO (Orissa): There must be some people in some press known to the hon'ble Member.

SHRI LOKANATH MISRA : Benefit might go to three or four national newspaper presses and, may be, to any smaller news-

papers because their management is more practical about these things and more honest also.

They do not know this duplicity in business and, therefore, they own a press and they print their newspaper there. But what will happen to those small newspapers? Again the Government of India in the Information and Broadcasting Ministry have a dual policy. They dole out advertisements, big advertisements, to the big national newspapers like *Statesman*, which probably comes first, or *Times of India* or *Hindustan Times* or *Indian Express* or *Patriot*, the new Soviet newspaper, and some other national dailies. These are the papers that get the major portion of the advertisements. And the small portion that is left for the small newspapers and the regional newspapers is not enough even to pay their editorial staff now. Some of them have gone to the wall. It is in the interest of Mr. Raghunatha Reddy to push them further because the lesser the newspaper, the easier for him to control. How would the smaller newspaper live? Either the Government of India would have to change its policy so that the advertising policy is such that smaller and regional newspapers would get their position out of the visual publicity and advertising in order to allow them to live, or else the smaller newspapers in this country would be doomed.

SHRI JAGAN NATH BHARDWAJ : You are talking about press owners?

SHRI LOKANATH MISRA : I am not talking about press owners; I am talking about newspapers.

THE VICE-CHAIRMAN (SHRI JAGDISH PRASAD MATHUR) : Mr. Misra, do not enter into any controversy. Please conclude.

SHRI LOKANATH MISRA : Sir, in a democracy you would have to carry along with you the dullest of persons, or else there would be no progress. You have seen the amount of interruptions there have been. Before I conclude, I would say about *Swadhinata* a newspaper about which Mr. Raghunatha Reddy would be knowing better. It is a newspaper which belongs to Calcutta with all Russian machinery for publication. Now, Sir, there the paper which was published belonged to both the Communist Parties at one time, while the press belonged to one of our erstwhile members, Mr. Biren Roy. It remained in

[Shri Lokatiath Misra] the name of Mr. Biren Roy because Mr. Biren Roy at one point of time belonged to both the Communist Parties, got their representation and came to this House. Ultimately what happened was, when Mr. Biren Roy could not pay his own people in charge of printing from the money that he received from the newspaper agencies, he turned them out. He told them that he was not in a position to print the *Swudhinata* any further. Now, hereafter if any newspaper establishment publishes its newspaper in somebody else's press which really does not belong to him, it would be served with a notice under this new Act. For instance, probably Mr. Mari-swamy would be affected by this.

The reason is that his is a small newspaper and he gets his newspaper printed in some other press. Now he would be served with a notice. Therefore, Shri Raghunatha Reddy should take the entire situation in the country into consideration and try to evolve a policy out of it.

There is a saying in the rural areas. I do not know how to translate it. Some people think that the CP] friends are assisting Shri Reddy in all these. Shri Reddy should know his own responsibility. The CPI should know when to separate themselves from and when to tag themselves with, the ruling Party. It is like a dog walking under the shadow of a bullock cart thinking all the time that "I am pushing the bullock cart. Did you get the idea, Sir? I think the entire House has got the idea. They are acting accordingly.

श्री नवल किशोर (उत्तर प्रदेश) : उपाध्यक्ष महोदय, मैं इस विधेयक का स्वागत करता हूँ और इसका समर्थन करता हूँ।

यह संशोधन काफी देर से आया है। 1955 में बकिंग जर्नेलिस्ट्स का ऐक्ट बना, जिसमें सरकार को यह अधिकार था, यह शक्ति थी, यह पावर थी कि वह बकलन-फकलन बकिंग जर्नेलिस्ट्स की जो वेजेज हैं उनको रिबाइज कर सके, उनको निर्धारित कर सके और साथ ही साथ एक वेज बोर्ड भी बना सके। श्रीमन्, अब 19 साल के बाद सरकार ने इस संशोधन के जरिए नान-बकिंग जो जर्नेलिस्ट्स हैं उनके बारे में भी अपने हाथ में यही अधिकार लिया है। यह एक अच्छी बात हुई। मैं समझता हूँ कि अच्छा तो यह होता क्योंकि बकिंग जर्नेलिस्ट्स और नान-बकिंग जर्नेलिस्ट्स ये दो अलग-अलग कैटेगरीज हैं, यदि मिस्टर रेड्डी एक दूसरा बिल लाते नान-बकिंग जर्नेलिस्ट्स के लिए हालांकि उन्होंने उनको इसमें टैग कर दिया, मुझे इसमें आपत्ति नहीं

है, इससे उनका काम इस समय चल जाएगा, लेकिन वह इस को सोचें कि क्या इसके लिये दूसरा कांफ्रिमेंस बिल लाया जा सकता है या नहीं, यदि नहीं, तब क्यों नहीं ?

जब यह ऐक्ट बना था, 1955 में तो इसको भी चेलेंज किया गया था। आज भी इस ऐक्ट को चेलेंज कर सकते हैं। अगर ऐसी कोई कानूनी कार्यवाही की गई हो, हो सकता है कि इसका दोनों के ऊपर असर पड़े।

दूसरी बात मुझे यह कहनी है कि आपकी जो डेफिनिशन्स हैं इनमें काफी गुंजायश है सुधार करने की। मिसाल के तौर पर यह जो आपका 1955 ऐक्ट है, इसमें 'न्यूज पेपर इंग्लैंड' की डेफिनिशन है—

"Newspaper employee means any working Journalist and includes any other person employed to do any work in or in relation to any newspaper establishment."

इससे पता चलता है कि कोई कैटेगरी ऐसी नहीं है जो इसमें न आ जाती हो, हर कैटेगरी इसमें शामिल हो जाती है। अगर जो डेफिनिशन इसमें की गई है 'नान-जर्नेलिस्ट्स' की उसको अगर आप देखें तो उसमें कई कैटेगरीज छूट जाती हैं। मिसाल के तौर पर वह लोग जो इंडस्ट्रियल डिग्रेडेट्स ऐक्ट में वर्कमैन की डेफिनिशन में आ जाते हैं, वह इस से कवर नहीं हो सकते हैं। रेड्डी साहब कह सकते हैं कि वह आलरेडी कवर्ड है।

दूसरी चीज सुपरबाइजरी स्टाफ इसमें इनक्लूड नहीं होता। यह बात देखने की है कि डेफिनिशन हमारी ऐसी हो कि जिनको हम इसमें लाकर फायदा पहुंचाना चाहते हैं वह सबके सब इसमें शामिल हो सकें।

तीसरी बात जो सब से बड़ी है वह यह है कि अभी तक दो साल से वेज बोर्ड नहीं बना। जगड़ा इस बात पर है कि दो यूनियंस हैं—एक इंडियन फीडरेशन आफ बकिंग जर्नेलिस्ट्स और दूसरी नेशनल यूनियन आफ जर्नेलिस्ट्स। अभी तक जो वेज बोर्ड बने उसमें जो रिप्रेजेंटेशन दिया गया वह सिर्फ आई० एफ० डब्लू० जे० को दिया गया। मैं मि० रेड्डी को इस बात से इतिफाक करता हूँ कि आदर्श स्थिति वही है कि हर इंडस्ट्री में एक ही यूनियन हो। लेकिन जो स्थिति आज देश में है उसको ध्यान में रखते हुए जब आपने इस बात का ध्यान रखा है, सन् 1955 के ऐक्ट में भी था कि जो वेज बोर्ड बनेगा उसमें एंग्लाइज के दो नुमाइंदे होंगे।

इतिफाक की बात है कि यूनियन भी दो ही हैं तीन-चार होती तो दिक्कत होती। जब दो यूनियन हैं तो मेरी समझ में नहीं आया कि आपने एक-एक सीट दोनों यूनियनों को क्यों नहीं दे दी। आपका कहना यह है कि उनकी मेम्बरशिप का वैरीफिकेशन होना चाहिए। मैं श्रीमन् उसकी डिटेल् में नहीं जाऊंगा। जो चिट्ठी एन० यू० जे० ने 21 मिनम्बर, 1974 को लिखी है, उसमें उन्होंने प्रोसीजर के

बारे में आपत्ति की है उसका भी उन्होंने कोई जवाब नहीं दिया। मैं कहना चाहता हूँ कि जिस तरह से एम्प्लाइज के लिए दो सीटें हैं, उसी तरह एम्प्लाइज के लिए भी है। उनके भी दो युनियन हैं एक तो इंडियन एंड इन्टर्ने न्यूज पेपर सोसाइटी और दूसरी इंडियन लेब्रेज न्यूजपेपर एसोसिएशन, दोनों को एक-एक सीट दे दी गई उसी तरह से इन को भी किया जा सकता था। कहा जा सकता है कि प्रचलित वेज बोर्ड में आई० एफ० यू० जे० के ही प्रतिनिधि लिए गए हैं, मगर जैसा मैंने कहा कि आई० एफ० यू० जे० की आज वह स्थिति नहीं है जो पहले थी। 72 तक वही एक यूनियन थी, मगर उसके बाद में दो यूनियन बन गई हैं। मैं एडवाइज करना चाहता हूँ कि दोनों यूनियनों में विलेन रहे। इस दृष्टि से भी यही ठीक है और दूसरे जब हम पेपर्स की मोनोपोली को तोड़ने की बात करते हैं तो फिर इस यूनियन को भी मोनोपोली तोड़ो। रिप्रजेंटेशन एक ही यूनियन को देने से मोनोपोली टूटेगी नहीं, इसलिए मेरा कहना है कि इसको आपकों देखना चाहिए। मंत्रालय की 'लाइव सोजर्स वाइफ इट गुड बी प्रबल एसोसिएशन' हो सकता है हमारी कंपनी पसन्द कुछ लोगों के साथ हो, कुछ बिचारों के साथ हो लेकिन जो गवर्नमेंट है उसके प्रॉवर कोई पलायन नहीं होना चाहिए। लिहाजा वह यूनियन किस के हाथ में है, किसके हाथ में नहीं, इसमें जाना मैं नहीं चाहता, क्योंकि यह तो डेमोक्रेसी है। जिसकी मैजॉरिटी होगी उनके हाथ में यूनियन होगी। इसलिए मैं बड़े अदब से कहना चाहता हूँ कि इस बात को सोचें फिर एन० यू० जे० भी एक (recognised) रिकॉग्नाइज्ड बोर्डो है। जब घाप बोल रहे थे आपने भी कहा था कि प्रेस कौंसिल में एन० यू० जे० को प्रतिनिधित्व प्राप्त है और गवर्नमेंट आफ इंडिया ने इसको मान्यता दे रखी है, इससे यह बात स्पष्ट है कि यह भी एक मान्यता प्राप्त यूनियन है। अगर हम इन सारी चीजों में जाएं और उनमें विलेन रखने की बात सोचें तो दो सीटें हमें इन दोनों यूनियन को दे देनी चाहिए। जो उनके धारकेशन आए है उनको कम से कम देखना तो चाहिए। अगर हमने एन० यू० जे० को रिप्रजेंटेशन नहीं दिया तो हम समझते हैं कि यह एक भारी सफ़ा में जर्नलिस्टों के लिए ठीक नहीं होगा; क्योंकि वह प्रतिनिधित्व से वंचित रह जाएंगे। एक बात और भी है कि मिस्टर मिनासी गुल्दरम जो कि काफी समय तक वेज बोर्ड में थे और उस पर रिप्रजेंट कर रहे थे वे घब इतिहास में एन० यू० जे० के प्रेजीडेंट हैं। इसलिए मैं कहता हूँ कि इस बात के उपर ख़ाम तोर से ध्यान देने की ज़रूरत है। इसमें कामच दो मत नहीं होंगे, मगर यह कहें कि कामीन भी एक यूनियन होने से जहाँ अच्छाईयाँ हैं वहाँ दिक्कतें भी होती हैं। श्रीमान्, जैसे बैकम है, वहाँ एक ही यूनियन है और मिनिस्टर साहब जानते हैं कि इसमें कई कंप्लिकेजन्स और कठिनाइयाँ उनके सामने आती हैं। तो इन तमाम चीजों को देखते हुए मैं समझता हूँ एन० यू० जे० की प्राइड की वजह

से दो साल तक वेज बोर्ड नहीं बन पा रहा है जो कि ख़ाम बीज है। उसको फौरन बनाया जाए और एन० यू० जे० को एक सीट दी जाए। एक बात और कहना चाहता हूँ कि जब वेज बोर्ड के धाढ़र आए तो कुछ न्यूज पेपर ऐसे हैं जिन्होंने अपने एस्टब्लिशमेंट को सब-यूनियों में बाँट दिया। अब भी एक बात हो सकती है कि कुछ पेपर्स ऐसे हो सकते हैं जो अपने प्रिंटिंग प्रेस में लेकर एक दूसरी कम्पनी खड़ी कर दें। ऐसी स्थिति में मैं समझता हूँ कि हमारा जो यह एक्ट है वह उन पर लागू नहीं होगा और फिर वे तमाम सुविधाएँ जो इस एक्ट के अनुसार मिलनी चाहिए उनसे वंचित हो जाएंगे।

श्रीमान्, जब घाप बोल रहे थे तो आपने भी पैट्रियाट पेपर का जिक्र किया। इसको यूनाइटेड इंडिया पीरिओडिकलज आव-वेसिम पर छपाते हैं। घाप जानते हैं कि पैट्रियाट एक प्रोपेसिव पेपर है। क्या इस पेपर के एम्प्लाइज पर यह एक्ट लागू होगा या नहीं, यह प्रश्न भी महत्वपूर्ण है। इसके इम्प्लाइज को इससे फायदा पहुँचाना या नहीं पहुँचाना? बहुत से इस तरह के लोग हो सकते हैं जो इस तरह का आचरण कर सकते हैं, जिससे कठिनाई पैदा हो, वे लोग अपने प्रेस को ख़लल कर दें या दूसरी चीजों को लेकर ख़लल कम्पन दे दें। इसलिये मैं यह कहना चाहता हूँ कि इन सारी बातों पर विचार करने की ज़रूरत है।

यहाँ पर प्रेस की मोनोपोली के बारे में भी कहा गया है। मैं उन लोगों में से हूँ जो इस बात को मानते हैं कि किसी इंडस्ट्री के अन्दर और विशेषकर समाचार पत्रों में जोकि सबसे बड़ा मास-मिडिया है, किसी एक तबके की मोनोपोली नहीं होनी चाहिए। मैं समझता हूँ कि मोनोपोली से फ्रीडम आफ दि प्रेस कुछ करटैस होनी है, कुछ कब्रें होनी है। इसलिए जो भी मोनोपोली हाउसेज है या विजनेस हाउसेज है वे इस प्रकार के पेपर्स में अपना पैसा लगा कर उनके जरिये जनमत पर नियंत्रण रखने की चेष्टा करने हैं। इसलिए जहाँ तक जिलिक की बात है, उसको घाप अवश्य करिये। इसके साथ-साथ यह बात भी है कि डेमोक्रेसी के अन्दर फ्रीडम आफ दि प्रेस का भी महत्वपूर्ण स्थान है। हम लोग इसके लिए कामिटेड हैं। अर्थात् इसके लिए आजादी की लड़ाई के दिनों से जिहोजहद करती चली आ रही है। डेमोक्रेसी के अन्दर एक जो सबसे ज़रूरी चीज है, वह फ्रीडम आफ दि प्रेस है। हम लोग उसके लिए हमेशा से कामिटेड हैं। मैं अपने साथियों की तरफ से केवल इतना ही यकीन दिला सकता हूँ कि जहाँ तक फ्रीडम आफ दि प्रेस की बात है, उसको जिलिक या प्रानरशिप से जोड़ा न जाए। दिविक होना नहीं है। आपने भी अपने भाषण में कहा कि घाप इस बात का मानते हैं कि किसी एक हाथ में सारी ताकत या मोनोपोली नहीं होनी चाहिए। उस दृष्टि से मुझे फील है कि जिलिक के साथ-साथ सरकार फ्रीडम आफ दि प्रेस को भी पूरी तरह से कायम रखने का प्रयत्न करेगी। फ्रीडम आफ दि प्रेस जिनसे सेक्रेड घापके लिए

[श्री नवल किशोर]

है उसनी ही हमारे लिए भी है। इसके अलावा इसमें अधिक कहने की कोई बात नहीं है। जैसा मैंने शुरू में ही कहा कि जहाँ कि इस विधेयक के असूलों की बात है, इसमें कंट्रोवर्शियल कोई बात नहीं है। जिन लोगों की सुविधाओं की बहुत दिनों से माँग थी, आज उनको पूरा किया जा रहा है। मैंने इस संबंध में जो सुझाव दिये हैं, मैं चाहता हूँ कि श्री रेड्डी उन पर विचार करेंगे और उनके कार्यान्वयन के लिए ठोस कदम उठायेंगे ताकि वेज बोर्ड जल्दी-जल्दी से बन सके। इन शर्तों के साथ जहाँ तक इस विधेयक का संबंध है, उसका मैं स्वागत भी करता हूँ और समर्थन भी करता हूँ।

SHRI U. K. LAKSHMATNA GOWDA (Karnataka): Mr. Vice-Chairman, Sir, while introducing the Bill, my friend, Mr. Raghunatha Reddy, said that this was a non-controversial Bill, and asked for the support of all sections of the House. My friend, Mr. Lokanath Misra, after going through the other aspects of the Press in India and other matters, also extended his support. So far as the coverage of this amending Bill to non-journalist employees of the Press in this country is concerned, I also would like to extend my support and welcome this Bill.

Sir, so much has been spoken about it. So far as the actual coverage is concerned, Mr. Raghunatha Reddy has also stated that the difficulty arose because for one section of the industry there was a statutory Wage Board and for another section there was a non-statutory Wage Board.

The implementation of the recommendation of the non-statutory wage board became difficult and in order to get over that difficulty, he has brought forward this amendment. I would welcome this amendment. Actually, when a wage board is constituted, normally it is for the entire industry as such. But, as has already been stated by others and by my friend Mr. Misra, only the working journalists were covered in this and the others were left out. There are different sections of other employees who have also been left out even in this amendment. For example what has happened to the workers in the printing section? If you want to regulate the working conditions and the wages of the printing industry, then there should be a separate wage board for them. If the printers of newspapers are to be covered under the newspaper industry, then they should also be covered by this wage board. I support the argument in favour of that. Otherwise,

as has already been stated, it would create a (lacuna and a considerable section of the people will be left out from the coverage of these wage boards. Even in the case of a wage board for the working journalists, nothing has been done even after so many years because of the controversy. It has been delayed. After this amendment, I do not know when Mr. Reddy will be coming out with a new wage board for the sections which are covered here. Now, you take the jute industry, iron and steel or the plantations. The wage boards covered the entire industry as such and all the different categories of workers are covered. I wish he had brought in an amendment to cover the entire working sections of the newspaper industry. That would have given us an opportunity to get over the difficulties of the different sections of employees so far as the coverage is concerned.

Those sections which are employed in the managerial or supervisory work have been left out. In the case of managerial posts or contract posts, we can exclude above a certain wage level. But in the case of supervisory posts, if people are left out like that, it will create problems and complications because a particular section of the people will not be covered on the ground that they are supervisory sections. This has created difficulties in other industries also. One way of getting over this difficulty has been to have some ceiling of pay for coverage of the wage boards in the Industrial Disputes Act. One can say that the persons who are drawing less than Rs. 500 or Rs. 750 will be covered. That will take away this particular difficulty. If it cannot be done here, I think it is possible to be done under the rules if there had been a proper section dealing with it.

Then, so far as the constitution of the wage board is concerned, several points have been raised here. It is a normal practice in the wage boards to have employers, employees and the independent members. I also welcome the idea of a common Chairman. In the case of plantation industry wage board, there was one Chairman for different sections, i.e. tea, coffee and rubber. There was also a common secretariat which would be able to co-ordinate the work. I welcome that. Difficulties have arisen with regard to the workers' representation. There are inter-union rivalries in other industries as in newspaper industry and different unions claim recognition. This can be

done by verification. Unfortunately, I find that the Labour Minister knows it that no such verification is done lately. For instance, take, the case of nominations of labour representatives on the Commodity Boards. No verifications seems to have been done for the last three or four years and you do not know which is the representative union and which union should provide the representatives for the working sections.

I would demand here that in the case of newspapers also, an immediate verification should be done so that that will alleviate the difficulty. And also, Sir, from the time Mr. G.L. Nanda was the Labour Minister, so much has been talked about the criteria for recognition of unions. Nothing seems to have been done. At one time, the Government itself toyed with the idea of one union for one industry and nothing has come about. Even in the Indian Labour Conference, suggestions were made about the criterion for recognition by secret ballots of all workers. Because of difference of opinion among trade unions, that also was not done. And I do not know what has happened to the Industrial Relations Bill which is supposed to have come and which has been talked about for so many years. If that comes and proper criterion for recognition of trade unions for the sake of representation is made on some definite basis, that will not only help in the constitution of such a board but it will also do away with this difficulty which has arisen because of inter-union rivalries in every conceivable industry in this country. It has been talked about for years, but nothing seems to have been done about it. I hope my friend, Mr. Reddy, will apply his mind to it. And if he cannot, because of various difficulties bring in the Industrial Relations Bill to cover these matters comprehensively, at least proper verification will have to be made not only in the newspaper industry, but also in every other industry. Sometimes it is alleged that because of political reasons, the Government is not coming out with it. Unless we refute that argument, everyone will, however, think that it is because of this that they are not coming out with the proper verification of the memberships of the unions. So, Sir, so far as this is concerned, I support the idea that you have a common Chairman so that he could work with the satisfaction of arriving at proper wages both for the journalists section and non-journalists section.

Then, Sir, so far as the coverage of small newspapers is concerned, it is very legitimate point which has been raised by so many people. Even last time, when the recommendations of the Wage Board came out, there was a lot of resentment from the small and tiny newspapers. Some of them, as my other colleagues here said, get their newspapers printed in other presses and are always in financial difficulties. Because of industrial disputes also, many of them were forced to close down. So, I would say, when such a Wage Board has been constituted, in the terms of reference, the categories of newspapers, types of wages, etc. will have to be properly laid down, so that the Wage Board in its wisdom can arrive at conclusions on the basis of circulation and the financial capacity of the different sections of newspapers—large, medium and small—and they could fix wages. Otherwise, that will also land us in great difficulties.

Then, Sir, so far as the Bill is concerned, we have had a lot of discussion here about the newspapers and diffusion of ownership. I would certainly support the view that there should not be any monopoly in the newspaper industry and it should be brought down. But at the same time, the growing tendency on the part of the Government is to influence the newspapers through their advertisements the editorial policies. Sir, many instances have already been ventilated here. And the other thing in which the Government can wield its influence has been by way of doing out these advertisements as has been quoted here, and the State Governments and Central Government can extend their patronage by that, which might result in restricting the independence of the journalists in their editorial matters and also in the coverage of news.

Sir, this is also a matter which those wedded to the principle of freedom of the press in this country will have to seriously look into. Various allegations have been made, and I do not want to go into them. Whether they are true or not, but the Government has given sufficient grounds for people to suspect that the editorial policies are being tried to be influenced through the newspaper owners. My friend Mr. Nawal Kishore was saying about the Congress Party that ever since it came into existence, one of the main principles, fundamental principles, has been the freedom of the press. I hope he will exert sufficient influence on his

{ Shri U. K. Lakshmana Gowda] own Party
to see that this freedom of the press is
maintained for years to come-

Thank you, Sir.

THE VICE-CHAIRMAN (SHRI JAG-
DISH PRASAD MATHUR) . Shri Ranbir
Singh.

श्री रणबीर सिंह : उपसभाध्यक्ष जी, मैं इस विधेयक का समर्थन करने के लिए खड़ा हुआ हूँ और वह इस लिए कि श्रमजीवी पत्रकारों के अलावा जो दूसरे भाई समाचार पत्रों में काम करते हैं उनकी मुश्किलों को सरकार ने प्रयत्न किया और उनकी संरक्षण देने का प्रयत्न किया। अभी मेरे पूर्ववक्ता और जब आप बोल रहे थे, तब आपने भी इस बात को कहा था कि जहाँ तक समाचार पत्रों का सम्बन्ध है, वे किसी की हिदायत पर नहीं चलने चाहिए। यह बात तो दुरुस्त है। लेकिन समाचार क्या छपने चाहिए, यह भी सोचने वाली बात है। आज सवेरे प्रकाशबीर शास्त्री जी ने जिस बात के ऊपर चर्चा शुरू की वह भी जरा सोचने की है और यही सोच का फर्क है जिसकी वजह से जरूरी है कि देश की तरक्की के लिए आज समाचार पत्रों में क्या खबर छपनी चाहिए। दो चार भाई लड़ते हैं वह ही देश नहीं है और इसलिए उन लड़ाई करने वालों के नाम छापना, झंडा उठाने वालों के नाम छापना, यह कोई समाचार नहीं है। हमारा देश एक गरीब देश है और गरीब देश के लिये सब से बड़ा समाचार यह है कि देश को बनाने के लिए क्या कार्यवाही की जा रही है। समाचार-पत्रों में सही समाचार नहीं छपते और लड़ाई-भिड़ाई के समाचार छपते हैं। इसी कारण कुछ भाई ऐसा भ्रम पैदा करने में भी कामयाब हुए कि पिछले 27 वर्षों में कोई तरक्की नहीं हुई। बहुत से समाचार पत्र ऐसे ही भाइयों की खबर छापते हैं। इस देश के अन्दर 56 करोड़ भाई होते हैं उनकी खबर नहीं देते हैं, दो आपस में लड़ते हैं, उनकी खबर देते हैं। क्या पैदावार है, क्या काम देश के लिए जरूरी है उसकी खबर नहीं देते हैं।

आज सवेरे बड़ा जिक्र हुआ लोकनायक का, पता नहीं होगा लोकनायक, कभी लोकनायक कोई पार्टी उनको मानती है, भी नहीं मानती है। मैं एक बात जानता हूँ कि जयप्रकाश ने एक अच्छे कार्यकर्ता थे। कभी इनकी पार्टी उनके विचार सेहमत हुई, कभी सेहमत नहीं हुई। राजनारायण जो उनके हुत बड़े समर्थक बनते हैं, मुश्किल है, उन्होंने राजनारायण जी के कार्यवाहियों की वजह से जयप्रकाश जी ने राजनीति छोड़ी है। जयप्रकाश जी की राजनीति बिल्कुल भुल्लुकी थी।

श्री प्रकाशबीर शास्त्री (उत्तर प्रदेश) : चौधरी महोदय, यह बकिंग जर्नेलिस्ट्स का बिल है।

श्री रणबीर सिंह : वही मैं बताने लगा कि क्या खबर अपनी चाहिए। हरियाणा में क्या तरक्की हुई, कितनी हरे बनीं, पानी कितना ऊँचा चढ़ गया, यह खबर नहीं

छपती। खबर छपती है कि एक बिहार का भाई चला, किसको ग्राम दान दिया, जिला दान दिया, प्रदेश दान दिया, लेकिन उससे कुछ काम नहीं हुआ, जो खुद मानता है कि उसके प्रदेश के अन्दर कुछ काम नहीं हुआ वह लोकनायक हो गया। शास्त्री जी, हम आप जैसे नेता से यह तबक्का नहीं करते थे कि वह हरियाणा की तरक्की, जो देश को एक रास्ता दिखा रही है, उसकी बात न करें और जो लोग बिहार से चल कर हरियाणा के अन्दर भ्रम फैलाना चाहते हैं उनकी बात करें। यह कोई सोच है।

श्री प्रकाशबीर शास्त्री : बीच में बोलने की मेरी आदत नहीं है। शायद चौधरी रणबीर सिंह जी को अच्छी तरह से याद होगा कि हरियाणा ने पंजाब से पृथक होकर जो प्रगति की है उसकी मैंने यहाँ भी सराहना की है और लोक सभा में भी सराहना की। आज तो मेरा कहना यह है कि जो आर्थिक प्रगति हरियाणा ने की है, उसके साथ आज भ्रष्टाचार में भी प्रगति कर रहा है।

श्री रणबीर सिंह : भ्रष्टाचार की कहानी आज नहीं है। यही तो मेरी मुश्किल है। अखबारों ने तरक्की की कहानी की बजाय भ्रष्टाचार की कहानी छापनी शुरू कर दी। यह जो दिमागी भूत खड़ा किया जा रहा है इस देश के अन्दर सिवा भ्रष्टाचार के कोई काम नहीं, इसको हमें देखना चाहिए। इनको न ट्यूबवेल दिखाई देता है, न बिजली का तार दिखाई देता है। बिजली का तार तो ये हाथ लगा नहीं सकते हैं चूंकि वह पकड़ लेगा। न इनको यह दिखाई देता है कि इस देश के अन्दर रेल का कोई सामान पहले नहीं बनता था, इंजन नहीं बनता था, आज हम विदेशों में यहाँ के इंजन भेज रहे हैं। विदेशों में यहाँ का बना दो हजार करोड़ रुपये का सामान जा रहा है। वह इनको दिखाई नहीं देता है। इन्हें दिखाई देता है कि एक महाराजा जो आज चला है, जिसको प्रदेश दान हुआ, उन्होंने जीरो काम किया। वह चला हरियाणा की तरफ। वह जाता कुछ सीखने के लिए, कुछ देखने के लिए कि हरियाणा में कितनी तेजी से काम हुआ, तो कुछ समय में आ सकता था। जितने भाई हैं काला झंडा दिखा रहे थे उन्होंने यह बताया कि यह जो आप प्रचार कर रहे हैं यह प्रचार प्रजातंत्र के हित में नहीं है। आप गलतफहमी में हैं, राजनीतिक शांति में आ गये हैं। इस लिये मेहरबानी करके आप वापस जाओ। उनको काले झंडे दिखायें। वह समाचार नहीं है। समाचार यह है कि उनकी गाड़ी के ऊपर लाठी मारी।

श्री भैरों सिंह शोखाबत : (राजस्थान) : वह भी छपा है।

श्री रणबीर सिंह : मामूली छपा है।

श्री भैरों सिंह शोखाबत : वह मामूली से झंडे थे।

श्री रणबीर सिंह : शेखावत साहब यह छपा है कि जब श्रीमान जी पोपनी गये वहां से ढाई मील रेल की लाइन है। दोनों तरफ नौजवान आदमी काले शर्ट लिए हुए स्वागत कर रहे थे जिनकी तादाद 10-15 हजार होगी।

श्री प्रकाशबीर शास्त्री : ये तो पुलिस वाले मफेद कपड़ों में थे।

श्री रणबीर सिंह : मैं तो समझता हूं कि हरियाणा के ग्राम जवान लोग थे।

अभी शिकायत हुई इस्तिहार की। मैं कहता हूं कि हमको शिकायत यह है कि जो देश की तरक्की को रोकते हैं उनको इस्तिहार दिया जाता है, उनको देना ही नहीं चाहिए। जो देश में भ्रम पैदा करें, जो लोगों का होमला तोड़ें उनको कोई इमदाद सरकार की तरफ से नहीं होनी चाहिए। उनकी कोई बात रेडियो पर भी नहीं बतानी चाहिए, उनकी कोई बात अखबार में भी नहीं छापनी चाहिए। जो अखबार ऐसी बात छापे तो वह देश की खबर नहीं छापता है। किसी विदेश की नीति पर चल रहे हैं, किसी विदेश का वह काम कर रहा है। हम उसकी क्यों इमदाद करें। ऐसे अखबारों को कोई इस्तिहार नहीं देना चाहिए। इसके अलावा आज यह भी जरूरी है कि अनाज का व्यापार सरकार चलाये। आज इस बात की भी जरूरत है कि तमाम अखबार भी सरकार अपनाये और सरकार की तरफ से अखबार चले।

श्री प्रकाशबीर शास्त्री : श्रीमन्, पोंडेंट आफ आर्डर। मेरा कहना यह है कि आदरणीय वक्ता साहब से यह कहिये कि जर्नेलिस्टों की बेज के ऊपर भी कुछ प्रकाश डालें तो अच्छा हो।

श्री रणबीर सिंह : वही तो मैं प्रकाश डाल रहा हूं। मैंने कहा कि श्रमजीवी पत्रकार या जो अखबार के मालिक हैं उनमें से बोर्ड पर जिनको नुमाइंदगी मिले तो वह क्या खबर छापते हैं यह देखें। उनको नुमाइंदगी का हक देना ही नहीं चाहिए जो देश के हित की खबर नहीं छापते।

(Time bell rings)

उपसभाध्यक्ष जी, इतनी जल्दी खत्म नहीं कर सकता। यह बहुत धूम मसला है। मैं कहना चाहता हूं कि श्रमजीवी पत्रकारों को संरक्षण देना चाहिए। जो बड़े-बड़े साहूकारों के अखबार के मालिक हैं, जिनको इसमें नुमाइंदगी आप दे रहे हैं उनको देनी ही नहीं चाहिए। हमने देखा है कि ये अखबार मालिक जो बड़े-बड़े अखबार छापते हैं, 25-25, 30-30 हजार पैसे उनके छपते हैं, वह हरियाणा में चुनाव लड़ें और सभी हारें। मैं बताऊं कि गरीब आदमी से हारे जिसका न कोई अखबार है, न वह किसी कंपनी का मालिक है। तो यह बात भी आप मान लें गलत खबरें जो अखबारों में छपती हैं, इनका असर अच्छा नहीं होता। वे गलत हैं तो उसका

असर भी उतना ही गलत होता है। इसलिये मैं यह कहता हूं कि जो पत्रकार है, श्रमजीवी पत्रकार हैं उनके बोर्ड के लिये चुनाव का जिक्र नहीं होना चाहिए। मेरे साथी डा० चक्रवर्ती कह रहे थे कि बोर्डों के लिये चुनाव हों। संसद व विधान सभाओं के ही चुनाव मुश्किल में हो रहे हैं तो अगर और चुनाव होने लगे तो पता नहीं क्या होगा। मैं जहां तक समझता हूं चुनाव कोई और नहीं होना चाहिए। इस देश में चुनाव पहले ही बहुत ज्यादा होने लगे हैं। सरकार को अधिकार होना चाहिए कि जिसको सरकार ठीक समझे चाहे एक यूनियन में से हो, दो यूनियन में से या तीन यूनियन में से हो या यूनियन से बाहर के हों, जिसको भी अच्छा सरकार समझे जो कि देश के बारे में सही सूचना देना है, उसको बोर्ड का मेम्बर बनाना चाहिए।

इसके बाद मैं एक और बात पर आता हूं। मंत्रालय ने इसकी आवश्यकता क्यों समझी कि इसका अध्यक्ष किसी सुप्रीम कोर्ट का जज रहा हो या हाई कोर्ट का जज रहा हो। इस देश के अन्दर सुप्रीम कोर्ट के जजों का जो रवैया रहा है, आप समझते हैं क्या वह समझदारी का रहा है। हमारे देश के सबसे बड़े जज हों और सुप्रीम कोर्ट के चीफ जस्टिस, जिसको इस देश के लिये न्याय देना चाहिए वह हमारे जैसे भाई जो राजनीतिज्ञ हैं उनके बहकावे में आकर देश की न्याय देने की बजाए गरीब छोड़ कर हिन्दुस्तान के राष्ट्रपति पद के लिए खड़े हुए वह भी डा० जाकिर हुसैन के मुकाबले में खड़े हो गए। इस प्रकार की आबांझवा आचरन इस देश में चल रही है। आप जानते हैं अभी जयप्रकाश नारायण ने एलान किया कि वह हरियाणा के चीफ मिनिस्टर के खिलाफ जाच कराएंगे और जज उस का चेयरमैन होगा जो पहले चीफ जस्टिस रहा हो और जज महोदय उसको कबूल करता है। मुबारक हो। मैं यह मानता हूं कि जिनको जज बनाया जाता है उसको समझ से काम लेना होता है, लेकिन यह जानते हुए भी कि कोई सरकारी कागजात उसको नहीं दिखाए जा सकते हैं, तब भी बनना कबूल करता है, यह कोई समझ की बात है, इसलिये आप ऐसे भाइयों में से घांटना चाहिए जो तजुबेकार हो, अच्छा एडमिनिस्ट्रेटर रहा हो तो बात समझ में आ सकती है।

एक बार की बात है कि सुप्रीम कोर्ट के एक बेंच ने फैसला दिया कि भूमि मुधार कोई ऐसी बात नहीं है जोकि मौलिक अधिकारों को खत्म करता हो इसके ऊपर दूसरा बेंच दूसरा फैसला देता है। बेसिक राइट के ऊपर भी एक बेंच ने यह फैसला दिया कि इसको बदल नहीं सकते और दूसरा सुप्रीम कोर्ट को बेंच यह फैसला देता है कि इसमें तबदीली कर सकते हैं। पहले एक बेंच फैसला करता है कि इलेक्शन का, पार्टी का खर्चा उम्मीदवारों के खर्च में शामिल नहीं होगा और दूसरा बेंच फैसला करता है कि नहीं, शामिल होना चाहिए। कमाल है। इन सबसे यह लगता है

[श्री रणवीर सिंह]

वहाँ पर राजनीति घुस आई है। अब मैं आखिरी बात पर आता हूँ...

उपसभाध्यक्ष (श्री जगदीश प्रसाद भायुरा) : ठीक है आप जल्दी खतम करिए।

श्री रणवीर सिंह : सरकार को मैं आपको मार्फत से कहना चाहता हूँ कि यह जो सोच है कि जज हिन्दुस्तान का बहुत ऊँचा आदमी हैं मैं पूछना चाहता हूँ कि सुप्रीम कोर्ट का जज कोई हिन्दुस्तान का अलाहिदा किस्म का आदमी होता है। सरकार को यह सोच छोड़नी चाहिए। यह हिन्दुस्तान का इतिहास बतलाता है कि हिन्दुस्तान का संविधान हम को बदलना पड़ा। इसलिए बदलना पड़ा कि हमारे जो जज हैं वह कमाल समझ के फ़ैसले देते हैं। मैं मंत्री महोदय से कहूँगा कि यह जो जज को सरपंच बनाने की बात चली, चेयरमैन बनाने की बात चली यह ठीक नहीं है। उनको औरों से अधिक पता नहीं है। यह उनको पता नहीं होता कि कौनसा अखबार खबर ठीक देता है। यह वही बात है जैसा कि जय प्रकाश जी चले हरियाणा में। क्या करने चले? कोई हमारी नहर देखने जा रहे थे? बड़े लोकनायक हैं। लोकनायक तो हमारी इन्दिरा गांधी हैं जिसने देश को तरक्की दी, देश को प्रागे बढ़ाया...

श्री प्रकाशवीर शास्त्री : मैं चाहूँगा कि माननीय सदस्य जरा शब्दों को ठीक कर लें। वह लोकनायिका हो सकती है लोकनायक नहीं।

श्री रणवीर सिंह : मैं आपसे निवेदन करूँगा कि प्रधान मंत्री शब्द में दोनों ही 'ही' या 'शी' दोनों हो सकते हैं।

इसी तरह से चेयरमैन चेयरमैन है और स्पीकर स्पीकर है। ही (He) या शी (She) से इसमें कोई फर्क नहीं पड़ता है। लोकनायक या लोकनायिका से कोई फर्क नहीं पड़ता है। लोकनायिका से गलतफहमी भी हो सकती है। इसलिये मेरा निवेदन है कि आज इस देश की नेता प्रधान मंत्री इंदिरा गांधी हैं। इस बारे में कोई किसी भ्रम में न रहे। बहुत जल्दी यह भ्रम टूटने वाला है। हरियाणा में जो कुछ हुआ है, उसने सारे हिन्दुस्तान को रास्ता दिखा दिया है। आज लोकतंत्र को तोड़ने वाला कौन है? लोकतंत्र को तोड़ने वाले को आप लोकनायक कहें, यह कहाँ तक उचित है। आज तो उसके घेराव की जरूरत है। मैं कहता हूँ कि पार्लियामेंट के मेम्बरों को और हिन्दुस्तान की विधान सभाओं के सदस्यों को श्री जय प्रकाश का घेरा करना चाहिए। उसकी यह बुराई साहस नहीं होना चाहिए कि वह पार्लियामेंट को घेराव करने का मुद्दा करे। उसको मालूम होना चाहिए कि वह कहाँ खड़ा है। मैं इस लिये कहना चाहता हूँ कि अखबार वालों को और पत्रकारों को ठीक बात कहनी चाहिए। मैं तो यहां तक कहता हूँ कि बोर्ड के लोगों को नामिनेट किया जाये और इलेक्शन नहीं होना चाहिए, सेलक्शन होना चाहिए। उनका जो देश को बनाने की बात करे उसका सेलक्शन

होना चाहिए। तो मैं इन्हीं बातों के बारे में निवेदन करना चाहता हूँ क्योंकि प्रकाशवीर शास्त्री जी को मेरी बातों से चोट लग रही है।

श्री प्रकाशवीर शास्त्री : मुझे तो खुशी हो रही है।

श्री रणवीर सिंह : मैं जानता हूँ कि कल की बातों से आपको खुशी नहीं हो रही है परेशानी है। मैं यह भी जानता हूँ कि किस के पेट में दर्द कहाँ कहाँ है। मैं चाहता हूँ कि हमारे पत्रकार इस बात को नोट करें और चार हजार को इस हजार न कहें और दो हजार को पचास हजार न कहें। जो सही बात है उसी की खबर दें। जो प्रदर्शनकारी थे उन्होंने क्यों प्रदर्शन किया और उनकी क्या भावनाएं थीं, इसको भी पत्रकार अच्छी तरह से देखें और सारी बातें ईमानदारी से अखबारों के अन्दर छापें। यहां पर हिन्दुस्तान टाइम्स के जो एडिटर हैं उनका भी जिक्र किया गया और कहा गया कि उनको निकालने का जो नोटिस दिया गया है, शायद उसके पीछे प्रधान मंत्री जी हों और वह इसके लिए जिम्मेदार हों। मैं समझता हूँ कि इस बात से प्रधान मंत्री जी का कोई वास्ता नहीं है। वह वहाँ पर रहें या जायें, यह पेपर के मालिक और उनके संबंधों की बात है। अगर पेपर के मालिक यह समझें कि उनको निकाला जाये तो वे उनको हटाएंगे। इसमें उनका आपस का झगड़ा है। प्रधान मंत्री का इससे कोई संबंध नहीं है। इन शब्दों के साथ मैं अपना भाषण समाप्त करता हूँ।

श्री गुणानन्द ठाकुर : उप-सभाध्यक्ष महोदय, मैं इस विधेयक के समर्थन में खड़ा हुआ हूँ और इस विधेयक का स्वागत भी करता हूँ हमारे देश के आजाद होने के कुछ ही वर्षों के बाद हमारे राष्ट्रीयक, देश के और दुनिया के लिये, जनतंत्र के महान प्रहरी, स्वर्गीय पंडित जवाहरलाल नेहरू ने इस बात को महसूस किया कि जनतंत्र के जो चार मजबूत खम्बे होते हैं—विधायिका, न्यायपालिका और कार्यपालिका—इनके साथ-साथ पत्रकार और पत्रकारिता को भी मजबूत किया जाये ताकि हमारी अच्छाई और बुराई, जनता की आशाओं और आकांक्षाओं और भावनाओं को सही ढंग से जनता तक पहुंचाया जा सके। इसके लिए उन्होंने सन् 1955 में एक विधेयक रखा जिसके अन्तर्गत वेज बोर्ड की स्थापना की गई थी। यह वेज बोर्ड जरनेलिस्टों के लिए था और उसका सारे देश में स्वागत किया गया था। और हमारे माननीय मंत्री जी 19 वर्षों के बाद आज की बदली परिस्थिति को देखते हुए—चाहे वह रुपये के मूल्य को लें या रहन-सहन की स्थिति को लें या दूसरी परिस्थितियों को लें—आज जो यह विधेयक लाए हैं वह बड़ा क्रतिकारी विधेयक है और इसलिये इसका हर तरह से स्वागत होना चाहिए। मैं मंत्री महोदय से प्रार्थना करूँगा कि आपने बिल में यह जो प्राविजन दिया है कि :

"For the purpose of fixing or revising rates of wages in respect of non-journalist

newspaper employees under this Act, the Central Government shall, as and when necessary, constitute a Wage Board which shall consist of—

(a) two persons representing employers in relation to newspaper establishments;

(b) two persons representing non-journalist employees; and

(c) three independent persons, one of whom shall be a person who is, or has been, a Judge of a High Court or the Supreme Court and who shall be appointed by that Government as the Chairman thereof."

मैं यह भी प्रार्थना करूँगा कि उसमें आप संसद में से भी एक-आध प्रतिनिधि जरूर लें क्योंकि संसद देश की जनता की भावनाओं और कार्यों को प्रतिबिम्बित करता है और संसद से ही ये सारी बातें तय की जाती हैं। तो उसमें अगर कुछ संसद सदस्य होंगे तो इससे यह होगा कि पत्रकारों की बातें यहाँ तक पहुँचाने में बड़ी सुविधा होगी और सही रूप से समझने में मदद मिलेगी, सरकार को भी सही निर्णय लेने में मदद मिलेगी। हिन्दुस्तान गांवों में बसता है और बहुत से माननीय सदस्यों के भाषण मैंने सुने। मोनोपोली आफ द प्रेस—यह मैं मानता हूँ कि मुट्ठी भर लोगों के हाथ में देश के बड़े बड़े समाचार पत्र हैं। मैं दुःख के साथ इस बात को काना चाहता हूँ कि इतने दिनों बाद भी हम एक अपनी राष्ट्रीय भाषा के द्वारा एक राष्ट्रीय-पत्र देश के सामने ठीक से प्रस्तुत नहीं कर सके। कारण जो भी रहा हो हिन्दी के अखबार आज वह राष्ट्रीय स्तर ही ले सके, एक राष्ट्रीय मंच नहीं प्रस्तुत कर सके कि निर्भीक होकर देश को समाचार दे सकें, जनता तक पहुँचा सकें, जो हर भावना को रखें, विचारों को सही ढंग से निकाल कर, छांट कर रख सकें। यही तो प्रजातंत्र की महानता होती है। "जाके पैर फटे न बिवाई सो क्या जाने पीर पराई" जहाँ पर प्रजातंत्र नहीं है वहाँ के लोग क्या प्रजातंत्र की वकालत करेंगे, वे क्या पत्रकारिता का महत्व समझेंगे, जो अखबारों की स्वतंत्रता के लिये होता है। अखबारों की आजादी क्या होती है, अखबार क्या लिखता है, अखबारों से किस तरह जनता के विचार बदले जाते हैं, किस तरह जनता के विचार व्यक्त किए जाते हैं, किस तरह की जनता की भावनाएँ हैं, वे क्या आजादी की वकालत कर सकता है और पत्रकारिता के महत्व को समझ सकते हैं? लेकिन इस मामले में भारत वर्ष को बड़ा गौरव प्राप्त है; एक से एक विचार के अखबार हैं जिनका जो मन होता है लिखते हैं। मैं चाहूँगा वहाँ तक भी हमें नहीं जाना चाहिए जो विनाश के खतरा को उपस्थित कर दें, वैसे अखबारों से सावधान रहना चाहिए। ऐसे अखबारों से भी हमें सावधान रहना चाहिए जिन अखबारों का संबंध विदेशी प्रेमियों से है,

जिनका संबंध चोटी वाले विदेशी गुटों से है, विदेशी जासूसों से है। वैसे अखबारों पर कड़ी निगरानी रखने के लिए मैं माननीय मंत्री जी से आग्रह करूँगा। पहले देश, तब प्रजातंत्र तब कोई और चीज। इसलिये देश की हितवाज के लिये, देश की तरक्की के लिए, देश के विकास के लिए, देश में प्रजातांत्रिक पद्धति को मजबूत करने के लिए देश में प्रजातांत्रिक शक्ति को ठोस बनाने के लिए, इसकी नींव को मजबूत करने के लिए हमें इस पर ध्यान रखना होगा और मैं कहना चाहूँगा इस देश की आजादी के लिए हमारे समाचारपत्रों ने बड़े महत्वपूर्ण भूमिका भ्रदा की है और मैं कहूँगा, मैं उस मूबे से आता हूँ, जहाँ भारत के प्रथम राष्ट्रपति डाक्टर राजेन्द्र प्रसाद जी ने किसी अखबार के संपादन का काम किया था। मैं कहूँगा, इस अखबार की पत्रकारिता से हमारे स्वर्गीय नेता पंडित जवाहरलाल नेहरू जी ने अभिप्रेरित रखी: उन्होंने नेशनल डैराल्ड अखबार की स्थापना की।

5 P. M.

ऐसे अखबारों ने इस देश को एक राष्ट्रीय रूप समझने में और विचारों की तालमेल निकालने की प्रक्रिया शुरू की और इस अखबार के सम्पादक माननीय श्री चेलापत राव थे। इस तरह से मैं कहूँगा कि वे एक बड़े राष्ट्रीय नेता हैं और उन्होंने प्रेस की स्वतंत्रता तथा प्रेस को किस ढंग से कार्य करना चाहिए, वह उन्होंने बतलाया। आज भारत की स्वतंत्र जनता द्वारा चुनी हुई सरकार ने जर्नेलिस्टों के लिए एक अच्छा बिल पेश किया है और उनके लिये एक शुभ काम किया है।

इसके साथ ही साथ जो छोटे छोटे अखबार हैं, कई मेरे मित्रों ने कहा है और मैंने शुरू में भी कहा था कि हिन्दुस्तान गांवों में बसता है और हिन्दुस्तान के जो बड़े बड़े अखबार हैं वे गांवों तक नहीं पहुँचते हैं। मैं जब दिल्ली में जाता हूँ तो मुझे दिल्ली के बड़े बड़े अखबार पढ़ने को मिल जाते हैं लेकिन जब गांवों में जाता हूँ तो मुझे ये बड़े बड़े अखबार पढ़ने को नहीं मिलते हैं। जो छोटे अखबार होते हैं उनमें समाचार कम होते हैं क्योंकि हम यहाँ पर टाइम्स आफ इंडिया, हिन्दुस्तान टाइम्स या इन्डियन एक्सप्रेस पढ़ते हैं, तो ऐसा मालूम होता है कि हमने अखबार पढ़ा है, लेकिन गांवों जो अखबार पढ़ने को मिल हैं उनसे ऐसा मालूम पड़ता है कि हमें अभी और अखबार पढ़ना चाहिए। लेकिन आज गांव, जो गांधीजी का सपना था, जो गांधी जी की वाणी थी कि गांव तरक्की करे, तो उसकी तरक्की कैसे होगी? जनता की भाषा में अच्छे अखबार होने चाहिए और उन अखबारों को हमें संरक्षण देना चाहिए तब ही हमें ताजा समाचार मिल सकते हैं जो गांव तक भी जा सकते हैं। इसलिये मैं सरकार से कहना चाहता हूँ कि वह इस बात पर गौर करे। हमारे देश में प्रजातंत्र है और प्रजातंत्र में बड़े बड़े पत्रकारों, अर्थशास्त्रियों और विद्वानों के लेख पाने चाहिए और जनता के सामने जाने

चाहिए जिसमें उन्हें बतलाना चाहिए कि देश किस तरह से तरक्की करेगा, किस तरह से देश आगे बढ़ेगा। अगर तरह तरह के विचार अखबारों द्वारा जनता के सामने जायेंगे तब ही हमारा जो प्रजातंत्र है वह विकसित होगा। समुद्र मंथन के बाद ही भगवान मिले थे और मंथन के बाद जो निष्कर्ष होता है उससे जनता का फायदा ही होता है। जहां पर मंथन ही नहीं होता है, जहां पर एक ही राय होती है, जहां पर एक ही हुकम होता है, जहां पर एक ही मुख से सब कुछ निकलता है, वहां पर न कोई कानून होता है और न ही वहां के लोग प्रगति कर सकते हैं। जिस देश में प्रेम की स्वतंत्रता होगी वहां पर इस तरह की बातें देखने को नहीं मिलेंगी। तो मैं यह कहना चाहता हूँ कि जहां पर जनतंत्र है और जनतंत्र में समाचारपत्रों के विकास और समाचारपत्रों की आजादी उतनी ही आवश्यक है जितना कि जनतंत्र में न्यायपालिका की आजादी, कार्यपालिका की आजादी, विधेयक लाने की आजादी और इसी तरह से अखबारों की भी आजादी होनी चाहिए।

मैं माननीय मंत्री जी से यह निवेदन करना चाहता हूँ कि आप छोटे अखबारों पर कृपा कीजिये और इस बात का ख्याल रखिये कि उन्हें ज्यादा अखबारी कागज का कोटा मिले। आज छोटे अखबार वालों को विज्ञापन नहीं मिलता है और जो उनके कर्मचारी हैं उनको कुछ नहीं मिलता है। समूचे ट्रेड को चलाने के बाद भी उनको कुछ नहीं मिलता है। छोटे अखबारों के जो सम्पादक और सम्पाददाता हैं, उनको एक कार्ड के सिवाय कुछ नहीं मिलता है। इन छोटे और देशी भाषा के जो अखबार हैं उनको नियमित रूप से कागज का कोटा नहीं मिलता है। जितना उनको लोन मिलना चाहिए, उतना लोन नहीं मिलता है। जिस ढंग से उनको प्रतिनिधित्व मिलना चाहिए, उतना प्रतिनिधित्व नहीं मिलता है। इस लिये मैं निवेदन करना चाहता हूँ कि इन सारी बातों की तरफ गौर से देखने की आवश्यकता है। इस पर निगरानी रखने की जरूरत है इसलिये कि वे छोटे छोटे अखबार गांवों की जनता की भावनाओं, ग्राम लोगों की भावनाओं को रिप्रजेंट करते हैं। उन्हीं गरीब लोगों के जरिये, गांवों के लोगों के जरिये इस संसद का निर्माण हुआ है, सारे लोग यहां बैठे हैं, कानून बना रहे हैं। इसलिये मैं चाहूंगा कि हमारे माननीय मंत्री जी रेड्डी साहब इधर भी ध्यान दें और उन अखबारों को भी प्रोटेक्शन दें। जो प्रिंटिंग प्रेस के लोग हैं, और कैटेगरीज के लोग हैं उनको भी प्रोटेक्शन देना चाहिए। यह एक बड़ा क्रान्तिकारी विधेयक है। 1955 के बाद आज की परिस्थिति में जो लेखाजोखा करने की कोशिश की गई है, जर्नेलिस्ट्स को जो अधिकार और सम्मान देने की बात की गई है वह बड़ी ही खुशी की बात है।

बहुत से मित्र कहते हैं कि रेडियो की तरफ से सिर्फ एक ही पार्टी का प्रचार होता है। मैं उतनी गहराई में नहीं जाना चाहता, लेकिन मैं यह भी कहना चाहता हूँ कि रेडियो की ओर से यह भी प्रचार होता है कि खेती कैसे की जाये, रेडियो की तरफ से यह भी प्रचार होता है कि कैसे देश की तरक्की हो, रेडियो से यह भी प्रचार होता है कि खाद कैसे उपलब्ध है, बीज कैसे उपजकर हो रहा है, किसान को कब बोना चाहिए, कैसे काटना चाहिए, कैसे फसल की निगरानी रखनी चाहिए। और लोगों का भी समाचार आता है, और पाठियों का भी समाचार होता है। अब सवाल यह है कि एक बड़ी पार्टी है, बड़ी जमात है, नेशनल पार्टी है उसकी तो खबर आएगी ही। मैंने देखा है कि दूसरी पार्टियों के लोग सरकार में आए तो स्टेट का रेडियो दिनरात उन्हीं का नाम बोला करता था, उन्हीं का समाचार दिया करता था, लेकिन आज हम ख्याल रखे हुए हैं। फिर भी अगर लोग कहते हैं तो बैठ कर विचार कर लें कि कितना हमारा प्रोपेगेशन है और कितनी ज्यादा बात हम अपनी बोल रहे हैं। असली बात यह है कि आज आत्म चिन्तन का समय है। देश एक विषम स्थिति में से गुजर रहा है। इस विषम स्थिति में बड़ी जरूरत इस बात की है कि बड़ी जिम्मेवारी से इस देश के पत्र और पत्रिकाएं काम करें। बहुत भी ताकतें ऐसी हैं जो हमारी आजादी पर हमला करने की तैयारी में रहती हैं। ऐसी परिस्थिति में पत्रकारों का पुनीत कर्तव्य है—जहां वे अपने अधिकारों की मांग करें, अपनी सहुलियतों की मांग करें—कि सच्चाई को किसी भी कीमत पर न छोड़ें, वाहे उसका जो अन्जाम हो, कभी उन्हें घाटा पड़ सकता है, कभी मेहनताना अधिक मिल सकता है, लेकिन देश को सच्चाई से हमेशा अवगत रखें, संसद को सच्चाई से अवगत रखें, दुनिया को सच्चाई से अवगत रखें। जैसा मैंने शुरू में कहा, प्रजातंत्र के चार मजबूत खम्भे हैं—नेजिस्वेचर, जूडीशियरी, एक्जीक्यूटिव और जर्नेलिस्ट्स। पत्रकार एक मजबूत खम्भा है। इसको कमजोर करने से प्रजातंत्र की गाड़ी कमजोर हो सकती है, उसके चक्के खोलें हो सकते हैं। इसलिये मैं इस विधेयक का बहुत स्वागत करता हूँ और अपने मंत्री जी को बधाई देता हूँ कि वे बड़े मौके पर इसको लाये हैं। मैं उनसे फिर प्रार्थना करूंगा कि जिस तरह से लेखकों के लिये, स्वतंत्रता सेनानियों के लिये हमारी सरकार ने, हमारी नेता श्रीमती इन्दिरा गांधी ने सम्मान दिया, ताम्रपत्र दिया उसी तरह वे अच्छे पत्रकारों को भी, अच्छे अखबारों को भी ताम्रपत्र दें, सम्मान दें ताकि इस देश की पत्रकारिता और निखर सके और इस देश के पत्रकार दुनिया में ऊंचा स्थान ले सकें।

जो ऐसे बड़े मोनापली हाउसेज हैं उन पर भी आप निगाह रखें। जो एक से एक विद्वान हैं, मैं आपको याद दिला दूँ कि पटना में सर्वलाइट अखबार के संपादक को 1985-86 में निकाला गया था और वही घटना बिड़ना

परिवार का जो अखबार है हिन्दुस्तान टाइम्स, उसके संपादक को भी उसी ढंग से निकालने की कोशिश में वह है। मैं कहूँगा कि कुछ विरोधी दल के लोग मुक्त में हमारी प्रधान मंत्री को बदनाम करने की कोशिश करते हैं। हमारी नेता ने बात स्पष्ट शब्दों में कह दिया कि मुझे कोई जानकारी नहीं है। लेकिन मैं माननीय मंत्री जी से कहूँगा कि ऐसे लोगों पर भी नजर रखें जो बुद्धि की खरीदना चाहते हैं, जो विचारों को खरीदना चाहते हैं, जो विचारों को कुंठित रखना चाहते हैं। एक तरफ अखबार की स्वतंत्रता, विचारों की स्वतंत्रता की मांग करें और दूसरी ओर संपादक को सही लिखने पर निकालने की साजिश करें।

एक संग न होऊं दोऊ सुखालू, हमइ ठठई फुलावन आलू। दोनों बातें एक साथ नहीं चलेंगी। ठीक है अखबार के ऊपर आजादी रहनी चाहिये, वह कहते हैं कि हम पर छेड़छाड़ नहीं होनी चाहिये तो उन्हें भी अपनी संवाददाताओं को, अपने आर्गनाइजर्स को देखना चाहिये और उसी ढंग से छेड़छाड़ नहीं करनी चाहिये उनकी भी आजादी सुरक्षित रखने के लिये काम करना चाहिये।

इस देश पर सबों की निगाह लगी है। एक पड़ोसी मित्र छोटा सा राष्ट्र लंका है, सबको पता है कि किस मुसीबत से शेख मुजीबुर्रहमान को हम लोगों ने आजाद कराया। यह दुनिया जानती है। बहुत घूमने, भटकने के बाद पाकिस्तान ने फिर आजादी को कबूल किया। तो आज भारतवर्ष और खासकर हमारी नेता इंदिरा गांधी पर एक बहुत बड़ी जिम्मेदारी है कि आज की इस विषम परिस्थिति में जहां बड़ी से बड़ी नाकनें हमारी आजादी तोड़ने पर लगी हुई हैं वे मारे काम हो रहे हैं वहां आज जरूरत है कि हम से कोई ऐसा काम न हो जाये जहां लोग हम पर आंख उठाने की कोशिश करें। हमलिये मैं प्रार्थना करूँगा कि अखबारों की स्वतंत्रता दीजिये। लेकिन अखबार वालों के साथ जो आजादी हो चाहे वह बिड़ला साहब का अखबार हो, चाहे टाटा साहब का अखबार हो, चाहे गोयंका साहब का हो।

या साहू जैन हो वहां भी समान रूप से आजादी होनी चाहिये। साफ बात है। आप अपने प्रेस के माध्यम से हमारी प्रेस से कोई आलोचना करें तो करने दीजिये। जनता इसका जवाब देगी। क्या हुआ 1971 में? बहुत से अखबार इंदिरा गांधी के खिलाफ हुवा बनाये हुए थे। लेकिन जनता ने फेंकला दिया। हमें अपने न्याय से, अपने विचारों से और ईसाफ में नहीं हटना चाहिये चूंकि आजादी की लड़ाई कांग्रेस पार्टी ने लड़ी है, आजादी बचाने की भी जिम्मेदारी कांग्रेस पार्टी पर है। पंडित जवाहर लाल नेहरू के नेतृत्व में निवट इंडिया का सारा हुआ था तो इंदिरा गांधी के नेतृत्व में इस आजादी की हिफाजत की जिम्मेदारी का नारा हुआ है।

इसलिये मैं प्रार्थना करूँगा कि चाहे मकान की सुविधा दीजिये, उन्हें पढ़ाई की सुविधा दीजिये, राजन की सुविधा दीजिये, विचारों की सुविधा दीजिये। साथ साथ उनके बच्चों के लिये भी सुविधायें दीजिये क्योंकि वह लोग ऐसा न समझें कि हम अमृत्य हैं। उन्होंने विपत्ति के समय में सरकार का ओर देश का साथ दिया है, आजादी का साथ दिया है, इस इतिहास को भी यह संसद नहीं भुला मकेगी। लेकिन उस पर यह भी जिम्मेदारी है कि वह सही ढंग से जनता को और देश के सामने सांकेतिक को रखें।

इन्हीं शब्दों के साथ मैं अपने बहादुर और प्रगतिशील मंत्री गेड्डी साहब को धन्यवाद देता हूँ कि उन्होंने यह बिल यहां पर रखा है।

उपसमाध्यक्ष (श्री जगदीश प्रसाद माथुर) : अब सभा सोमवार दो दिसम्बर, 1974 को 11 बजे तक के लिये स्थगित की जाती है।

The House adjourned at fifteen minutes past five of the clock till eleven of the clock on Monday, the 2nd December, 1974.